

REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-

ORIGINAL APPLICATION NO. 136/2015

NAGAR PALIKA PARISHAD, VRINDAVAN & ORS.

VERSUS

MADHUMANGAL SHUKLA & ORS.

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**REPORT OF OVERSIGHT COMMITTEE IN COMPLIANCE OF ORDER OF
HON'BLE NATIONAL GREEN TRIBUNAL PASSED IN O.A. NO. 136/2015 & O.A.
NO. 06/2017 IN RE: NAGAR PALIKA PARISHAD, VRINDAVAN & ORS. VERSUS
MADHU MANGAL SHUKLA & ORS.**

(Updated Compliance Report in continuation of Earlier Report dated 23.07.2020)

I. INTRODUCTION

The issue for consideration in OA No. 136/2015 and OA No. 06/2017 in re: *Nagar Palika Parishad, Vrindavan & Ors versus Madhu Mangal Shukla & Ors.* is remedial action against unregulated dumping of solid waste in the flood plains of Yamuna and scientific clearing of the legacy waste site at Vrindavan, in accordance with the *Municipal Solid Waste Management Rules, 2016*. The matter has been dealt with by several orders passed by the Hon'ble NGT in the last more than three years including orders dated 11.05.2016, 23.08.2016, 03.07.2017, 22.04.2019, 09.08.2019, 18.12.2019, 25.02.2020 and 31.07.2020. The matter was reviewed on 09.08.2019 in the light of report furnished by CPCB dated 06.08.2019 after inspection of the site. The report had indicated that the MSW site was not properly managed and scientific bioremediation was not done and pits were filled with garbage. Hon'ble NGT observed that the MSW site was not properly managed and scientific bioremediation was not done before the proposed capping of the pits filled with garbage.

II. ORDERS OF THE HON'BLE NGT IN OA NO. 136/2015 AND OA NO. 06/2017

1. **Order dated 22.04.2019** was passed in pursuance of earlier orders by the Hon'ble Supreme Court on 21.01.2019. The issue of compliance of *Solid Waste Management Rules, 2000* was taken up for consideration vide orders dated 11.05.2016, 23.08.2016 and 03.07.2017 in O.A.136/2018. In the application it was alleged that there was "unregulated dumping of municipal solid waste on the flood plain area of river Yamuna" and "the dumping site had not been located in terms of the Rules". Further, the municipal solid waste as well as plastic waste being burnt was causing environmental hazard in the area of Vrindavan city. Accordingly, vide order dated 11.05.2016, the Hon'ble NGT directed imposition of Environmental Compensation (EC) of Rs. 5 lakhs on the Deputy Commissioner of Vrindavan and further a sum of Rs. 5 lakhs on Nagar Palika Parishad, Vrindavan. The UPPCB was required to pay environmental compensation of Rs. 1 lakh for failure of its duty. Amount of Rs. 50,000/- was directed to be realized from the State/ District Administration, which was to be finally recovered from officers

of State of UP, District Administration and Nagar Palika Parishad, Vrindavan, after holding departmental enquiries.

Feeling aggrieved by enquiry part of the order dated 11.05.2016, M.A. Nos. 482/2016, 530/2016 and 541/2016 were filed respectively by Nagar Palika Parishad, Vrindavan; DM, Mathura and UPPCB. However, the applications got dismissed on 23.08.2016 reiterating the order dated 11.05.2016. Thereafter, an application in the nature of execution of orders dated 11.05.2016 and 23.08.2016 was registered as O.A. No. 06 of 2017. The Hon'ble NGT held that the concerned statutory authorities failed to carry out the directions. Accordingly, following directions were passed vide order dated 03.07.2017:

“1. All those respondents and the concerned officers who have not deposited the cost so far, shall do the same within two weeks from today, as per the orders of this Tribunal and in accordance to the directions issued by the Hon'ble Supreme Court, by its order dated 20th September 2016.

2. The respondent Nagar Palika Parishad shall start segregation, storage, treatment and disposal of MSW, on the site selected/ allotted for the purpose, in accordance with the Rules of 2016, within a period of four weeks from today.

3. Respondent Nagar Palika Parishad shall develop the site at Maant Road, if not done so far, within a period of 4 weeks from today.

4. The Uttar Pradesh Pollution Control Board shall issue notices and take action in accordance with Air Act and the Solid Waste Management Rules, 2016 forthwith. In the event of failure to comply the same, the Member Secretary Pollution Control Board shall be held personally responsible and appropriate action in accordance with law shall be taken against him.

5. The concerned Secretary of the State of Uttar Pradesh is directed to hold a departmental enquiry and take disciplinary action against the erring officers and the staff, if not done so far.

6. The Secretary shall immediately submit a report with regard to the disciplinary action taken against the erring officers and the staff to the Tribunal, if the departmental enquiry has already been held or on completion of the same.

7. It shall be the responsibility of District Administration and Pollution Control Board to ensure complete prohibition for use of carry bags and other plastic waste in the city of Vrindavan. On failure to do so, the Executive Officer of Nagar Palika Parishad and District Magistrate, Mathura shall be held personally liable and appropriate proceedings in accordance with law, shall be ordered against them.”

In Civil Appeal Diary No. 38773/2016, vide order dated 21.01.2019, the Hon'ble Supreme Court observed that Hon'ble NGT may examine whether there has been effective compliance of the above orders. In view of this, an up-to-date status report should be filed.

In the same order, a Joint Committee comprising the representatives of CPCB, SPCB and Nagar Palika Parishad, Vrindavan was constituted to furnish a factual report regarding compliance of the orders dated 11.05.2016, 23.08.2016 and 03.07.2017. The State PCB was to be the nodal agency and had to convene a meeting for the purpose within one month. The Tribunal directed the Nagar Palika Parishad, Vrindavan to provide all the relevant papers to the committee for this purpose.

2. CPCB filed its report on 06.08.2019 which was reviewed **vide order dated 09.08.2019**. The report reflected that no adequate progress was made for segregation and storage of recyclable waste (plastic, glass etc.). The MSW site had not been developed scientifically. No proper arrangement for leachate collection and treatment had been provided. Moreover, 4 out of the 5 pits (i.e. size of the dumping ground) were filled without scientific bioremediation. As per CPCB's report it was observed that four pits have been filled and were to be capped by Nagar Palika Parishad. This was not consistent with the mandate of law which requires bio-mining to avoid leachate. The matter has also been dealt with by Hon'ble NGT in *O.A No. 519/2019, News item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes"* vide order dated 17.07.2019. The government had not submitted any explanation regarding action against the erring officers. Considering the dumpsite at Maant road, it was stated that no work had been initiated.

3. The matter was thereafter considered on **18.12.2019** in the light of status report filed by the Chief Secretary, U.P., dated 16.12.2019. The Hon'ble NGT observed that on the significant issue of developing landfill site at Maant Road and bio-mining of the legacy waste no meaningful compliance had taken place. In view of this, Hon'ble NGT directed that the Chief Secretary, Uttar Pradesh shall look into the matter and ensure compliance. It was also directed that the Nagar Palika Parishad, Vrindavan shall furnish a performance guarantee of Rs. 10lakhs to the satisfaction of the CPCB undertaking to comply, failing which the amount will be forfeited and used for restoration of the environment. Further, the steps taken by the State government were to be monitored by the Monitoring Committee constituted by this Tribunal, headed by Justice S. K. Singh, former Judge of Allahabad High Court.

4. **Vide order dated 25.02.2020**, the matter was considered regarding directions passed vide order 18.12.2019 and in the light of earlier proceedings and status report dated 24.02.2020 filed by the Principal Secretary, Urban Development, Uttar Pradesh. The Hon'ble NGT observed:

*“3. Accordingly, the Principal Secretary, Urban Development, UP is present in person and a report has been filed on 24.02.2020 to the effect that an **action plan has been prepared for treating the legacy waste and work has already commenced which will be completed by May, 2020.**”*

*4. Since we had requested the Monitoring Committee headed by Justice S.K. Singh, former Judge of Allahabad High Court to also look into the matter, **the said Committee may furnish its report to this Tribunal.**”*

5. **Vide order dated 31.07.2020**, the report dated 23.07.2020 of the Monitoring/Oversight Committee (OC) was considered. The OC had found that arrangement for leachate collection were not made, leachate drain was choked, processing capacity was just enough to cater to the day-to-day processing and was unable to tackle the legacy waste. Thus, the recommendations of the OC that bio waste remediation must start, failing which Environmental compensation would be imposed. Furthermore, establishment of proper decentralized plants, organic waste to compost plants, material recovery plants, use of bio-degradable cutlery are possible solutions for the problem. These solutions can be accepted and followed by the State authorities.

The action taken report filed by the Urban Development Department, UP on 30.07.2020 mentioned that action has been taken against one Sanitary Inspector and Executive Officer. Action is also being taken against the Chairman of Urban Local Body. Hon'ble NGT observed that such action is hardly enough in the face of continuous violation of rules and directions.

III. MINUTES OF THE MEETING OF OVERSIGHT COMMITTEE IN OA NO. 136/2015 AND OA NO. 06/2017

The matter was reviewed by Oversight Committee, NGT in a meeting (through video conferencing) with the Urban Development Department, Municipal Commissioner, Mathura and Member Secretary, UPPCB on 06.07.2020 (Refer Appendix-I & II). Secretary, Urban Development submitted that in pursuance of the directions of Hon'ble NGT for initiating action against the erring officers/officials, departmental enquiry against the Nagar Palika Parishad Chairman, Executive officer & Sanitary Inspector has been sent to the Secretary, Urban Development Department, Uttar Pradesh vide letter no. 900/S.T./2019-20 dated 06.11.2019 **(Refer Appendix- III).**

The matter was again reviewed by Oversight Committee, NGT in a meeting (through video conferencing) with the concerned departments on **06.01.2021 (Refer Appendix- IV)**.

IV. SUMMARY OF COMPLIANCE STATUS AS PER THE DIRECTIONS GIVEN BY HON'BLE NGT IN O. A. NO. 136/2015 AND O. A. NO. 06/2017

Based on the reports received on 08.10.2020 (**Appendix- V**) and on 05.01.2021 (**Appendix- VI**), the present compliance status in **OA No. 136/2015 and OA No. 06/2017** are as follows:

S.No.	Directions by Hon'ble NGT	Compliance Status	Present Status/ Reasons for Non-Compliance
1	Status of legacy waste on trenching ground of Maant road, Vrindavan-Mathura	Complied	<p>Complied</p> <p>The entire legacy waste at Maant road site has been disposed through bio mining and bio remediation on 24.06.2020 and the compliance report has been sent.</p>
2	Status of proper arrangement for Leachate Collection and Treatment in context with MSW at SWM Plant Nagla Kolhu, Mathura	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation has carried out repair and construction of tank and drains carrying leachate to the tank. Presently, drains are not choked. • Leachate generated is collected by sewer suction machine and leachate is sent to STP for further treatment. • Municipal Corporation has also sought guidance from Hon'ble Committee on Leachate Collection and treatment vide letter no.463/s.t dated 20/10/2020. • Approach road to leachate tank is now free from any hurdles and is easily accessible. <div style="text-align: center;">  </div> <p>Fig-1: Approach road to Leachate Tank</p>

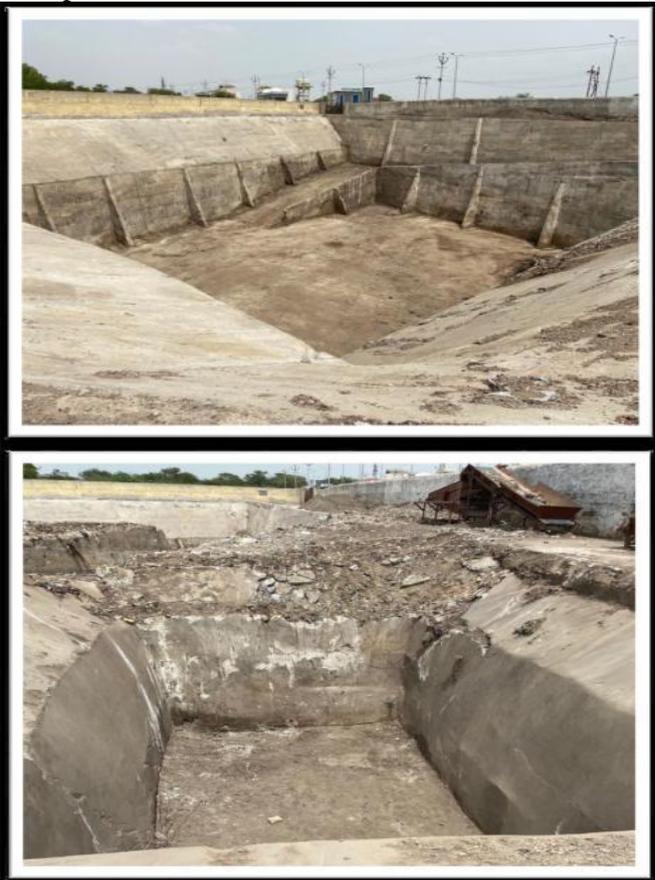
			 <p style="text-align: center;">Fig-2: Leachate Tank</p>  <p style="text-align: center;">Fig-3: Drain to leachate tank</p> <p>Refer Appendix- V.</p>
3	<p>Status of processing plant situated at Nagla Kolhu, Mathura</p>	<p>Partially Complied</p>	<ul style="list-style-type: none"> • Municipal Corporation Mathura-Vrindavan has decided to take up challenges of processing of solid waste by own mechanism and resources. Plant was made operational in August, 2020. • Retrofitting of machineries was done. • SWM Plant at Nagla Kolhu is fully operational. 

			 <p>Fig-4: Operational 100 mm Trommel Refer Appendix- VI</p>
4	<p>Status of One Material Recovery Facility (MRF) Centre for storage and processing of recyclable waste at SWM Plant Nagla Kolhu, Mathura</p>	<p>Partially Complied</p>	<ul style="list-style-type: none"> • Municipal Corporation, Mathura- Vrindavan through an MOU has developed a Material Recovery Facility (MRF) in PPP Mode. • Rag pickers sustain themselves by collection, sorting and segregation of waste. In doing so they help in cleaning up significant amount of waste. Municipal Corporation has associated rag pickers with MRF which has contributed in the up-liftment of their social status.  

			 <p>Fig-5: Ragpickers in PPE at MRF</p> <ul style="list-style-type: none"> • Routine Health Check-up of rag pickers is being done on time-to-time basis.  <p>Fig-6: Health check-up of Ragpickers at MRF</p> <p>Refer Appendix- VI</p>
5	<p>Status of C&D Waste Processing Machine</p>	<p>Partially Complied</p>	<ul style="list-style-type: none"> • C&D Waste Crusher is operational at SWM Plant for processing of C&D Waste. • Proper log books are being maintained at regular basis (Appendix- VI). 

			 <p>Fig-7: Crusher Machine for C&D Waste</p>
6	RDF (Refused Derived Fuel) Shredding	Partially Complied	<p>Refer Appendix- VI</p> <ul style="list-style-type: none"> • Agency M/s 21st Century Polymers authorized by Municipal Corporation has started processing of Dry waste including recyclables, non-recyclable, e-waste etc. • Shredding machine is operational. Where pet bottles, aluminum cans, paper-based trash etc. can be shredded.  <p>Fig-8: Shredding Machine at MRF</p>  <p>Fig-9: 21st Century Polymers processing dry waste</p>

			Refer Appendix- VI
7	Composting Section	Partially Complied	<ul style="list-style-type: none"> • SWM Plant has proper availability of Composting facility which is sufficient to cater all the collected MSW. • Compost prepared by forming windrow are over turned every 7 day and process is complete within 28 days.  <p>Fig-10: Composting Section SWM Plant</p>  <p>Fig-11: Windrows Formation</p>
8	Intermixed Unsegregated Solid Waste Windrow Sizing Calculation	Partially Complied	Refer Appendix- VI <ul style="list-style-type: none"> • The segregated material is dozed off onto Conveyor belt of 100mm trommel to facilitate removal of non- biodegradable. • The sorted organic refuse is sent to shredder then shredded materials are added to the windrows. Inoculant, micro-organism is then added. • The pre-processed waste is converted into windrows and then bio culture is sprayed. • Windrows are over turned every 7 day and process is complete within 28 days. • After 28 days the complete windrows are then refined through coarse trommel (36mm, 16 mm, and then 4mm).

			 <p style="text-align: center;">Fig-12: Windrows Formation</p> <p>Refer Appendix- VI</p>
9	Status of permanent Landfill site at Maant Road and Bio-mining of legacy waste	Partially Complied	<p>Treatment of Legacy Waste through Bio-Remediation was started on 6th Feb 2020 and the treatment of 11259 MT of legacy waste was achieved by Mathura Vrindavan Municipal Corporation on 24th June, 2020.</p>  <p style="text-align: center;">Fig-13: Empty Trenches after legacy waste Treatment at Maant Road</p> <p>Refer Appendix- VI</p>
10	Air Quality Monitoring at SWM Plant Nagla	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation Mathura-Vrindavan has installed Air Quality Monitoring Index panel at five places including Solid Waste

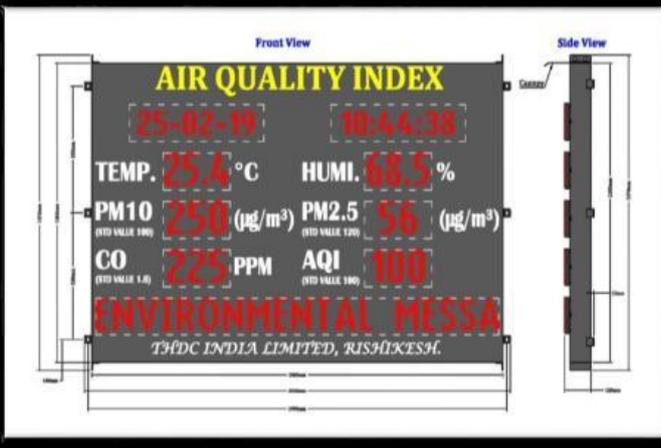
	<p>Kolhu, Mathura</p>		<p>Management Plant for monitoring of air pollution.</p> <ul style="list-style-type: none"> Municipal Corporation has also made arrangement of water tanker to settle dust by spraying water to curb air pollution.  <p>Fig-14: Air Quality Monitoring Panel</p>  <p>Fig-15: Air Quality Index Panel Design</p> <p>Refer Appendix- V.</p>  <p>Fig-16: Spray of Water using water tanker</p> <p>Refer Appendix- VI</p>
<p>11</p>	<p>Weigh Bridge at SWM Plant Nagla Kolhu, Mathura</p>	<p>Partially Complied</p>	<p>Weigh Bridge has been repaired and made operational at SWM Plant Nagla Kolhu, Mathura.</p>



Fig-17: Weigh Bridge

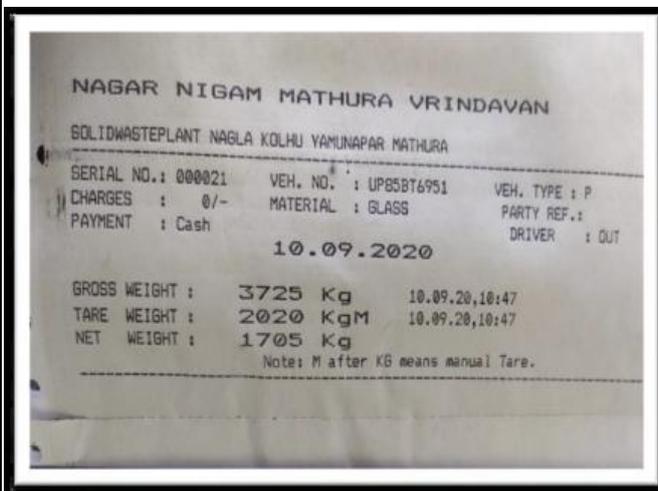


Fig-18: Slip generated from Weigh Bridge

Refer Appendix- V & VI.

12	Green Belt at SWM Plant Nagla Kolhu, Mathura	Partially Complied	Municipal Corporation, Mathura- Vrindavan has planted 500 saplings around the periphery of SWM Plant to increase green cover.
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			  <p style="text-align: center;">Fig-19: Green Zone at Nagla Kolhu</p> <p>Refer Appendix- V & VI.</p>
13	NOC for Operation of SWM	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation Mathura-Vrindavan has obtained consent to operate for air and water at Solid Waste Management Plant from Pollution Control Board. • Consent for water is valid for the period 03/09/2020 to 31/12/2021. • Consent for air is valid for the period 03/09/2020 to 31/12/2021. <p>Refer Appendix- VI</p>
14	Status of the action plans regarding treatment of Legacy Waste	Partially Complied	<p>The present processing capacity of Nagla Kolhu processing plant is 180 TPD which is just enough to cater the day-to-day processing of Mathura Solid Waste. Already 1.80 lakh tons of legacy waste is lying untreated at Nagla Kolhu. The Committee in the earlier meeting had stated that the shifting of Vrindavan solid waste from Maant Road to Nagla Kolhu waste site would be meaningful only if bio-waste remediation of Legacy waste is being done at the later site.</p> <ul style="list-style-type: none"> • For the disposal of Legacy waste Urban

			<p>Development Department, Uttar Pradesh has hired an agency M/S Blackberry Overseas Pvt. Ltd.</p> <ul style="list-style-type: none"> • Municipal Corporation has issued LOI to M/S Blackberry Overseas Pvt. Ltd. to initiate work for the treatment of legacy waste. • Hired agency has started conducting survey to initiate process of treatment of legacy waste. <p>Refer Appendix- VI</p>
15	Status of disciplinary action taken against erring officials	Partially Complied	Action against erring officials had been carried out via letter vide No. 900/S.T/2019-20 Dated 06-11-2019. (Refer Appendix- VI)
16	Status of Environmental Compensation (EC) imposed/ realized	Not Complied	Report awaited from CPCB
17	Performance guarantee in the sum of Rs. 10 lakhs for restoration of the environment	Partially Complied	The Nagar Parishad Vrindavan and District Administration Vrindavan has deposited Rs.5 lakh each in Hon'ble Supreme Court on 11-02-2017 (Sr. No. 27206). (Refer Appendix- VI)
18	Status of cost required to be paid vide order dated 21.01.2019 in Civil Appeal Nos. _____ of 2019 (D. No. 38773/2016)	Not Complied	Report awaited from CPCB
19	Solid Waste Management by Municipal Corporation Mathura Vrindavan - Collection & Transportation	Partially Complied	<ul style="list-style-type: none"> • Mathura Vrindavan Municipal Corporation has installed GPS in all its Primary and Secondary Vehicles for collection of Garbage. • Procurement of new 30 vehicles for door-to-door collection is under tendering process. 

			 <p>Fig-20: Door-to-door collection vehicles with separate compartment</p>  <p>Fig-21: Refuse Collector</p> <p>Refer Appendix- VI</p> <ul style="list-style-type: none"> • Municipal Corporation, Mathura-Vrindavan has installed incinerator of capacity 1 TPD for treatment of Home Hazardous Waste.
20	<p>Solid Waste Management by Municipal Corporation Mathura - Vrindavan - Incinerator for Home Hazardous Waste</p>	<p>Partially Complied</p>	

			 <p style="text-align: center;">Fig-22: Incinerator Machine</p>
21	Solid Waste Management by Municipal Corporation Mathura Vrindavan - Standard Operating Procedures (SOP)	Partially Complied	<p>Refer Appendix- VI</p> <ul style="list-style-type: none"> • Municipal Corporation, Mathura-Vrindavan has imparted training and Standard Operating Procedures (SOP) are developed to carry out processing and disposal of solid waste in an effective manner.  <p style="text-align: center;">Fig-23: Workers in PPE Kit</p>



Fig-24: Trommels



Fig-25: Window Formation at SWM Plant Nagla Kolhu, Mathura

Refer Appendix- V & VI. The detail of Standard Operating Procedures (SOP) is enclosed as **Appendix- VII.**

			  <p>Fig-24: Trommels</p>  <p>Fig-25: Window Formation at SWM Plant Nagla Kolhu, Mathura</p> <p>Refer Appendix- V & VI. The detail of Standard Operating Procedures (SOP) is enclosed as Appendix- VII.</p>
22	Solid Waste Management by Municipal Corporation Mathura Vrindavan – Organic Waste to	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation, Mathura-Vrindavan has commissioned 5 Ton capacity Organic Waste to Compost Plant at Vrindavan, which has successfully completed its trial recently. • Municipal Corporation is also commissioning 1 Ton capacity Organic Waste to Compost plant at Mandi Samiti Vrindavan, which

Compost Plant

would soon undergo trials.



Fig-26: 1 Ton OWC Plant



			 <p style="text-align: center;">Fig-27: 5 Ton OWC Plant</p>
23	<p>Solid Waste Management by Municipal Corporation Mathura Vrindavan – Material Recovery Facility (MRF)</p>	<p>Partially Complied</p>	<p>Refer Appendix- VI</p> <ul style="list-style-type: none"> • Municipal Corporation, Mathura-Vrindavan has proposed MRF for Vrindavan zone which is under construction.  

			 <p>Fig-28: Material Recovery Facility</p> <p>Refer Appendix- VI</p>
24	Solid Waste Management by Municipal Corporation Mathura Vrindavan – Transfer Station	Partially Complied	<p>Municipal Corporation, Mathura-Vrindavan has proposed Transfer Station at Maant Road Vrindavan for transferring solid waste from Vrindavan to SWM Plant Mathura safely.</p>  

			 <p>Fig-29: Transfer Station</p> <p>Refer Appendix- VI</p>
25	<p>Solid Waste Management by Municipal Corporation Mathura Vrindavan – Bioremediation of drains</p>	<p>Partially Complied</p>	<p>Municipal Corporation, Mathura-Vrindavan has selected an agency to carry out Bio-remediation of 10 drains as directed by Hon’ble NGT.</p>  <p>Fig-30: Dosing tanks on drains</p>  <p>Fig-31: Phytoremediation</p>



As per the direction of Hon'ble NGT vide order dated 25.02.2020 and the recommendations given by the Oversight Committee in the matter of OA No. 136/2015 & OA No. 06/2017, site inspection of Municipal Solid Waste Treatment and Disposal Facility at Nagla Kolhu, Mathura and Trenching ground at Maant road Vrindavan, Mathura was done by Mr. Vinay Dubey, Scientific Assistant, Central Lab UPPCB, Lucknow; Mr. Manoj Kumar Chaurasia, Regional Officer(I/c), UPPCB, Firozabad and Mr. Arvind Kumar, Regional Officer, UPPCB, Mathura on 09.07.2020 and 10.07.2020. Ambient air quality monitoring, ground water and leachate water samples were collected during the inspection. The detailed report is enclosed as **Appendix- IX**.

OBSERVATIONS OF THE OVERSIGHT COMMITTEE

- The Committee noticed that treatment of Legacy Waste through Bio-Remediation was started on 6th Feb., 2020 and legacy waste of 11259 MT was disposed by Municipal Corporation, Mathura-Vrindavan through bio mining and bio remediation on 24th June, 2020. The compliance report regarding this has been sent to the Oversight Committee on 05.01.2021. Presently, remediation of legacy waste at Maant Road site is complete and now no waste is present.
- The Committee observed that the MSW Treatment Facility at Nagla Kolhu, Mathura is not being properly utilised. In view of this, the repair of the said leachate drains and tank has been completed with an amount of Rs. 20.98 lakhs from the funds made available under 14th Finance Commission. The work of arranging a permanent pipeline is to be done as directed by the Committee. The two proposals for the above work are as follows:
 - i. Through pumpset, the leachate drain is connected to the nearest sewer line.
 - ii. For cleaning the leachate tank at the plant, it should be done by suction machine, leachate should be transported to STP for treatment by the suction machine itself. (**Appendix-VIII**).
- It was also found that five trenches at Vrindavan are of RCC structure and there is no possibility of waste/leachate polluting the ground soil or ground water. Photographs of two empty trenches have been annexed and regarding other three empty trenches it was informed that the same have been filled and the land has been reclaimed so that the it may be utilized for some more useful purpose for betterment of environment.
- The present processing capacity of Nagla Kolhu processing plant is 180 TPD which is just enough to cater to the day-to-day processing of Mathura Solid Waste. Already 1.80 lakh tons of legacy waste is lying untreated at Nagla Kolhu. In this regard, in the earlier meeting dated 06.07.2020, the Committee had stated that the shifting of Vrindavan solid waste from Maant Road to Nagla Kolhu waste site would be meaningful only if bio-waste remediation of Legacy waste is being done at the later site. For the disposal of Legacy waste Urban Development Department, Uttar Pradesh has hired an agency M/S Blackberry Overseas Pvt. Ltd. Municipal Corporation has issued LOI to M/S Blackberry Overseas Pvt. Ltd. to initiate work for the treatment of legacy waste. Hired agency has started conducting survey to initiate process of treatment of legacy waste.

- The Committee was informed that already tenders for bio remediation for a few legacy waste sites including Nagla Kolhu are pending for finalization at Govt level. The Committee directs that bio waste remediation should start in Nagla Kolhu in 3 months time failing which a penalty of Rs 5 crores be imposed on U.P. Government.
- The Committee also found that Municipal Corporation, Mathura- Vrindavan through an MOU has developed a Material Recovery Facility (MRF) in PPP Mode. Rag pickers have been involved for collection, sorting and segregation of waste. By doing so, they not only clean up significant amount of waste but also contributes in the up-liftment of their social status. Routine Health Check-up of rag pickers is done on time-to-time basis. Municipal Corporation, Mathura-Vrindavan has proposed MRF for Vrindavan zone which is under construction. By putting a Material Recovery Facility (MRF) at Nagla Kolhu they would divert some of the recyclable waste there and thus create additional space for processing of non-recyclable waste of Vrindavan in that plant. The MRF would be operational in 15 days from today.
- The Committee also noticed that Secretary, Urban Development in pursuance to the directions of Hon'ble NGT for initiating action against the erring officers/officials, departmental enquiry has been conducted and the enquiry officer has submitted the report and the same has been forwarded to the Government for according sanction to prosecute. Further action in the matter is in process. Secretary, Urban Development also informed that the penalty imposed by Hon'ble NGT has been deposited. In addition, Dr. D. K. Soni, CPCB informed that bank guarantee of Rs. 10 lakhs has not yet been received.
- The Committee directed the Member Secretary, UPPCB that they would have to inspect the Nagla Kolhu facility and assess the quantum of waste as mentioned above before giving authorization.

V. RECOMMENDATIONS

1. The Oversight Committee noted the status mentioned by Municipal Commissioner Mathura that work order has been issued to authorised agency for setting up MRF facility at Nagla Kolhu, Mathura. In addition, the MRF must maintain inventory of MSW, compost, RDF raw material, processed C&D waste and landfilled amount. It was noted

that Nagar Nigam, Mathura has completed the remediation of legacy waste at Maant site. In this regard, the Committee was informed that tenders for bio remediation for a few legacy waste sites including Nagla Kolhu are pending for finalisation at Government level.

2. The Committee also directed that there is a requirement of instant attention towards handling of leachate. Dedicated tank shall have connection from the sources of generation and permanent pipeline upto STP for treatment in order to avoid ground water contamination.
3. The Committee had directed that it is mandatory to develop a buffer zone of wide green cover along the periphery of the facility to arrest fugitive particulate matter from spreading out and effectively suppress the foul odour.
4. There is need to set up more of decentralized “Plastic to Fuel” plant as in Mathura as well as in other districts of the State of Uttar Pradesh. The Committee recommends establishment and proper functioning of such plants so as to ensure better waste management and reduction in plastic pollution.
5. Two organic waste to compost plants of 1 ton each are to be installed at Mandi Samiti of Mathura and 5 ton “organic waste to compost plant” at Vrindavan at Hazarimal Somani Ground Vrindavan Zone. Regarding this, it is suggested that these plants are under trials and made operational as soon as possible. Regarding the upgradation of compost quality, the State Government must take advice from State Agricultural Universities.
6. The Committee recommends that the onsite treatment of biodegradable solid waste by bulk generators through organic waste convertors or any suitable technique like composting, bioremediation etc. will help in reduction of quantity of waste to be treated in the common facility. The recyclable component of solid waste shall be disposed off either by authorized recyclers or can be used for construction of roads.
7. Use of biodegradable cutlery in food served at ashrams/small eateries in pilgrimage cities like Vrindavan can be a cost-effective alternative to plastic plates cutting down on plastic pollution. The Committee suggests that eco-conscious companies which make such products should be promoted.
8. The Committee suggested that there is need to spend large part of the budget in waste treatment and disposal as budget on street cleaning, waste collection and transportation. As far as bio-remediation of legacy waste is concerned, there is need to be carried out in scientific manner. Proper shed should be provided in the bioremediation area, in absence of which, work may be hampered during rain.

9. The Committee also noticed that under the provisions of Solid Waste Management Rules, 2016 the bulk generators have made responsible for the treatment and disposal of solid waste within their own premises. These are required to be identify and made to comply as per the Rules, 2016. Hence, solid waste is treated and disposed as per norms within their premises. This will also improve overall sanitary conditions and environmental improvement.
10. The Committee suggested that local body should establish waste deposition centre for domestic hazardous waste and give direction for waste generators to deposit those at this centre for its safe disposal. There is need to submit annual report by every local body every year. In view of the safety of health hazards associated with handling of MSW, it is mandatory to equip the workers with adequate safety equipment and providing them with facility of medical check-ups.
11. The Committee recommends that all waste transport vehicles can be made to operate on renewable source of energy instead of fossil fuels. To start with, a beginning should be made at least by using locally available CNG instead of imported diesel oil or petrol. Deployment of additional safaikarmis and waste transport vehicles shall be made during festival period keeping floating population rise.
12. There is a need for the dedicated alternative plan of electricity, which can be utilized in the operation of machinery in case of electricity interruption.
13. The Committee also suggests to conduct technical workshops, seminars, interactive sessions involving local residents to spread awareness on environmental issues.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

15-01-2021

15-01-2021

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

January 15, 2021

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Appendices:

Appendix-I: Copy of Action Taken Report submitted by Secretary, Department of Urban Development, Uttar Pradesh

Appendix- II: Minutes of Meeting of Oversight Committee, NGT held on 06.07.2020

Appendix- III: The Compliance Report in O.A. No. 136/2015 & O. A. No. 06/2017 with report on bioremediation of legacy waste at Maant Road, Vrindavan, submitted by Municipal Commissioner, Nagar Nigam, Mathura.

Appendix- IV: Minutes of Meeting of Oversight Committee, NGT held on 06.01.2021

Appendix- V: Monthly Progress Report submitted by Municipal Commissioner, Mathura-Vrindavan on 08.10.2020

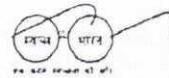
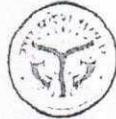
Appendix- VI: The Compliance report regarding O.A. No. 136/2015 & O. A. No. 06/2017 submitted by Nagar Nigam & Regional Officer, Mathura on 05.01.2021

Appendix- VII: Detail of Standard Operating Procedures (SOP)

Appendix- VIII: Points as per order dated 31.07.2020 submitted by Municipal Commissioner, Mathura- Vrindavan on 20.10.2020

Appendix- IX: The detailed inspection report is submitted by RO, Matura on 11.01.2021

Anurag Yadav
I.A.S.
State Mission Director,
Swachh Bharat Mission (Urban)



PMU/3651/425(12)/2020

Date : 02 / 03 / 2020

Dear Sir,

Action taken reports has been submitted to Hon'ble Tribunal in reference to it's order dated: 18.12.2019 in the O.A. No: 136/2015 and in reference to it's order dated: 16.12.2019 in the O.A. No: 209/2019 by Principal Secretary – Department of Urban Development, Govt. OF Uttar Pradesh

A copy of Action Taken Reports is attached herewith.

with reg.


(Anurag Yadav)

Shri L.N.Soni
PPS to Hon'ble Chairman
Oversight Committee
NGT, UP, Lucknow.

DEPARTMENT OF URBAN DEVELOPMENT
GOVERNMENT OF UTTAR PRADESH

Date: 24.02.2020

To,
The Registrar
National Green Tribunal
Principal Bench
New Delhi.

Subject: Action Taken Report in O.A. No: 136/ 2015

Hon'ble National Green Tribunal in above O.A. No: 136/2015 have ordered on 18.12.2019 to file an ATR on the issues on which directions have been issued by the NGT. The matter pertains to non-compliance of the Municipal Solid Waste Management Rules in Vrindavan of Nagar Nigam Mathura - Vrindavan due to poor solid waste management.

2. The point wise compliance status is as follows:

Issues for Compliance as per order dated Dated - 18-12-2019	Compliance Status
The report filed on 06.08.2019 by the CPCB shows that no adequate progress has been made for segregation and storage of recyclable waste (Plastic, glass etc.). The MSW site has not been developed scientifically. No proper arrangement for leachate collection and treatment is provided.	<ul style="list-style-type: none">• Municipal Corporation Mathura Vrindavan has authorized an agency for Door to Door collection and transportation of waste by agreement dated 28 Aug 2018. (Annexure-1)• No fresh MSW is sent on the site in question on Mant Road and Nagar Nigam is processing the waste collected from the city by transferred to processing and landfill site situated at Nagla Kolhu, Mathura, where processing plant is established and all due NOC's have been granted by State PCB. (Annexure-2).• Municipal Corporation is also developing one material recovery facility for storage and processing of recyclable dry waste.• Municipal Corporation is also developing one wet waste plant to process wet waste.• Intensive IEC activities are being done for source segregation.• A summary report progress made by Mathrua

	<p>Nagar Nigam for ensuring sanitation and proper compliance of SWM Rules 2016 is attached herewith as Annexure -3.</p>
<p>On the significant issue of developing landfill site at Mant Road and bio-mining of the legacy waste, there is no meaningful compliance.</p>	<p>For treating the legacy waste dump at Mant road, Mathura Municipal Corporation prepared an action plan as per CPCB guideline (March 2019) regarding treatment of legacy waste. The work of treatment of legacy waste at site has already being started on ground. The work is scheduled to be completed by May 2020. A status and report regarding this is attached herewith. (Annexure-4).</p>
<p>Status of disciplinary action against erring officials.</p>	<p>As submitted before this Hon'ble Tribunal in last report dated 16.12.2019, the state government has already initiated departmental proceeding against the erring official and some more time is required to conclude the same.</p>



(Deepak Kumar)
Principal Secretary
Department of Urban Development

**MINUTES OF MEETING OF OVERSIGHT COMMITTEE, NGT UP LUCKNOW HELD
ON 06.07.2020 AT 11-00 A.M (ORGANISED WITH THE HELP OF NIC)
THROUGH VIDEO-CONFERENCING**

**Present: Hon'ble Mr Justice SVS Rathore, Chairman, and
Dr Anup Chandra Pandey, Member**

Other dignitaries present:

1. ShriAnuragYadav, Secretary, Urban Development
2. Shri Sanjay Yadav, Special Secretary, Urban Development
3. ShriAshishTiwari, Member Secretary, UPPCB
4. ShriRavindra Kumar, Municipal Commissioner, Nagar Nigam, Mathura
5. Shri Rajesh Kumar Pankaj, Executive Engineer, UP Jal Nigam (Ganga Cell),
Lucknow
6. Shri AK Tripathi, Central Pollution Control Board, Lucknow

Meeting was held as scheduled.

The Committee reviewed the progress of remedial action against unregulated dumping of solid waste in the flood plains of river Yamuna and uscientific clearing of the legacy waste site of Vrindavan as per the directions ofHon'be NGT dated 25.02.2020 inO.A. No. 136 of 2015.

This matter is going on since 2015.Hon'ble NGT had asked for a report from Central Pollution Control Board. The Central Pollution Control Board hadreported on 06.08.2019 that MSW site was not properly managed at Maant road and scientific bio remediation was not done before proposed capping of the pits filled with garbage. On 18.12.2019, Hon'bleNGT after examining the status report dated 16.12.2019

filed by the Chief Secretary, U.P. felt that there was no meaningful compliance regarding development of landfill site at Maant Road and bio-mining of the legacy waste. Hon'ble NGT ordered forfeiture of the performance guarantee and gave last opportunity to the State before taking coercive action. Accordingly, Principal Secretary, Urban Development filed an action plan on 24.02.2020 for treating the legacy waste. He assured Hon'ble NGT that work has already commenced and will be completed by May 2020. Hon'ble NGT directed this Oversight Committee to look into the matter and sent report to Hon'ble NGT.

Today, the matter was reviewed with the Urban Development Department, Municipal Commissioner, Mathura and Member Secretary, UPPCB.

Municipal Commissioner, Mathura, at the very outset mentioned that earlier this issue was being dealt at the level of Vrindavan Nagar Palika. In the year 2017, Vrindavan Nagar Palika was merged with Nagar Nigam, Mathura and now the responsibility of solid waste management at Vrindavan is that of Nagar Nigam, Mathura. He mentioned that earlier for Vrindavan, five trenches had been dug out at Maant road and the solid waste of Vrindavan used to be dumped in those trenches. Nagar Nigam had assessed that 11259 MT of legacy waste was deposited in these trenches. As per the assurance given to Hon'ble NGT, work has started in the first week of February, 2020 regarding bio-mining and bio-remediation of this waste. The entire legacy waste at Maant site has been disposed through bio mining and bio remediation by 24.06.2020 and the compliance report has also been sent by them.

Municipal Commissioner, Mathura informed that the five trenches at Vrindavan are RCC structure and there is no possibility of waste/leachate polluting the ground soil or ground water.

He further mentioned that as far as the development of landfill site at Maant Road is concerned, there is a change in strategy. After the merger of Vrindavan Nagar Palika with Nagar Nigam, Mathura, instead of separate strategies for both, they are planning joint action for Mathura and Vrindavan. They have some spare capacity at Mathura Waste Processing Plant at NaglaKolhu. Instead of dumping solid waste at Vrindavan at Maant site, they are transferring it to NaglaKolhu site at Mathura, which is about nine kilometers from Vrindavan. Their focus also has shifted from dumping of waste in landfill site to the processing of this waste. They have already issued tenders for MRF Plant at Vrindavan and selected an agency, which would be lifting the recycling waste of Vrindavan from that MRF Plant. This process would be completed in the next two months. Additionally, they have placed a work order for a Wet Processing Plant of 5 Tons per day, which would start in the next three months. The balance solid waste would be transferred to NaglaKolhu at Mathura for processing. Incidentally he mentioned that presently their assessment of quantity of municipal solid waste of Vrindavan is approximately 50 TPD whereas the capacity of NaglaKolhu at Mathura is 180 TPD. By putting a Material Recovery Facility at NaglaKolhu they would divert some of the recyclable waste there and thus create additional space for processing of non-recyclable waste of Vrindavan in that plant. The entire process would take three to four months.

Secretary, Urban Development mentioned that the problem of legacy waste at Vrindavan has been sorted out as mentioned by the Municipal Commissioner, Mathura. Instead of dumping the municipal solid waste of Vrindavan, they would process that waste on regular basis as per arrangement mentioned by the Municipal Commissioner, Mathura.

Secretary, Urban Development submitted that in pursuance to the directions of Hon NGT for initiating action against the erring officers/officials, departmental

enquiry has been conducted and the enquiry officer has submitted report. Further action in the matter is in process.

Secretary, Urban Development also informed that the penalty imposed by Hon NGT has been deposited.

Member Secretary, UPPCB mentioned that they would have to inspect the NaglaKolhu facility and assess the quantum of waste as mentioned above before giving authorization.

Municipal Commissioner, Mathura and Secretary, Urban Development were asked to send their reports to the Committee before the report is submitted to Hon'ble NGT. Member Secretary, UPPCB was directed to get the Maant legacy site and NaglaKolhu processing site inspected and send their report along with photographs to the Committee before report is sent to Hon'ble NGT. All these three reports may be sent to the Committee within next four days.

Sd/-
(Dr Anup Chandra Pandey)
Member, Oversight Committee

Sd/-
(Justice SVS Rathore)
Chairman, Oversight Committee

July 06, 2020

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OA No. 136/2015 and OA No. 06/2017 In re: Nagar Palika Parishad,**Vrindavan & Ors. Versus Madhumangal Shukla & Ors.)**

S.No	Points of Discussion	Compliance
1.	Present Status of proper arrangement for leachate collection and treatment in context with MSW.	<ul style="list-style-type: none"> At Present, Dumping of Municipal Solid waste at the said site has been stopped by the order of Municipal Commissioner and waste collected from Vrindavan is transported to Solid waste Processing plant at Nagla Kolhu Mathura for further treatment. Leachate tank facility is available at Nagla Kolhu for collection of leachate from Municipal Solid waste and the collected leachate is sent to STP for further treatment.
2.	What is the current status of processing plant situated at Nagla Kolhu, Mathura?	<ul style="list-style-type: none"> Solid waste Processing Plant of 180 TPD at Nagla Kolhu Mathura is operational.
3.	What is the present status of one material recovery facility (MRF) for storage and processing of recyclable dry waste?	<ul style="list-style-type: none"> The Material Recovery Facility (MRF) at Hazarimal Somani, Vrindavan is currently operational. Another MRF proposed at Nagla Kolhu, Mathura. Work Order has been issued to the authorized agency for setting up recycling unit of plastic waste.
4.	Present Status of the landfill site at Mant Road and bio mining of legacy waste.	<ul style="list-style-type: none"> The Legacy Waste at Maant Road Vrindavan has been successfully treated by the process of Bio Remediation on 24th June 2020. Final Closure report of Bio-remediation is attached as (Annexure-I)
5.	Present Status of the action plans regarding treatment of legacy waste.	<ul style="list-style-type: none"> The treatment of legacy waste at Nagla Kolhu Mathura is under tender process at the State level. Legacy waste at Maant Road Vrindavan has been successfully Completed on 24th June 2020 through Bio-remediation. Final Closure report of Bio-remediation is attached as (Annexure-I)
6	What is the status of disciplinary action taken against erring officials?	<ul style="list-style-type: none"> Letter No- 900/S.T./2019-20 Dated 06-11-2019 regarding departmental enquiry of the then Nagar Palika Parishad Chairman, Executive Officer & Sanitary Inspector has been sent to Secretary, Urban Development Department UP. (Annexure-II)
7.	Present status of Environmental Compensation (EC) imposed/	<ul style="list-style-type: none"> Both Nagar Palika Parishad Vrindavan And District administrations has


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	realized.	deposited Rs. 5 Lac each (Total Rs. 10 Lac) in Hon'ble Supreme Court on 11-02-2017 instead of CPCB. UPPCB has deposited Rs. 1 Lac in CPCB vide Cheque no. 380547 dated 13-10-2016.
8.	Present status of the issue notices and take action in accordance with Air Act and the Solid Waste Management Rules, 2016 forthwith.	<ul style="list-style-type: none"> • Road sweeping machine is operational to eradicate dust from major roads of the city. • Dedicated Water tankers have been assigned to sprinkle treated water (re-use water) from STP on the roads. • Plantation of Fourty Thousand (40000) plants saplings has been proposed in the Mathura-Vrindavan Municipal Corporation and work has been commenced. • Municipal Corporation has proposed to set up Air Quality Index Monitoring System.
9.	The Hon'ble NGT directed that the Chief Secretary, Uttar Pradesh looks into thematter and ensures compliance in consistent failure of the Nagar PalikaParishad,Vrindavan and also the Secretary, Urban Development. It was also directed that the Nagar PalikaParishad,Vrindavan may furnish a performance guarantee in the sum of Rs. 10lakhs to the satisfaction of the CPCB undertaking to comply, failing which the amount was forfeited and used for restoration of the environment. Present Status?(order dated 09.08.2019)	<ul style="list-style-type: none"> • Both Nagar Palika Parisad Vrindavan And District administration has deposited Rs. 5 Lac each (Total Rs. 10 Lac) in Hon'ble Supreme Court on 11-02-2017 instead of CPCB. UPPCB has deposited Rs. 1 Lac in CPCB vide Cheque no. 380547 dated 13-10-2016.
10.	What is the status ofcost required to be paid vide order dated 21.01.2019 in <i>Civil Appeal Nos. _____ of 2019 (D. No. 38773/2016), NagarPalikaParishad, Vrindavan&Ors. Vs. MadhumangalShukla&Ors.?(order dated 25.02.2020)</i>	<ul style="list-style-type: none"> • CPCB has been authorized by the Hon'ble court for the restoration of environment in the order Dated- 25-02-2020.


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Part-A: Compliance Report of Hon'ble NGT's direction dated 22.04.2019

S.No	Hon'ble NGT Directions	Compliance
1	All those respondents and the concerned officers who have not deposited the cost so far, shall do the same within two weeks from today, as per the order of this tribunal and in accordance to the directions issued by the Hon'ble Supreme Court, by its order dated 20.09.2016 as per which Deputy Commissioner of Vrindavan & Nigam.	<ul style="list-style-type: none"> Both Nagar Palika Parisad Vrindavan And District administration has deposited Rs. 5 Lac each (Total Rs. 10 Lac) in Hon'ble Supreme Court on 11-02-2017 instead of CPCB. UPPCB has deposited Rs. 1 Lac in CPCB vide Cheque no. 380547 dated 13-10-2016.
2	The respondent nagarpalikaparishad shall start segregation, storage, treatment and disposal of MSW, on the site selected/ allotted for the purpose, in accordance with the rules of 2016, within a period of four weeks from today.	<ul style="list-style-type: none"> Former Municipal Council of Vrindavan is now constituted as Municipal Corporation Mathura Vrindavan through notification: 1799/9-7-17-8 (Seema Vistaar) 2016, Lucknow dated 12/05/2017 Door to Door collection and transportation is being carried out by Municipal Corporation. Segregation at source is being extensively promoted by means of IEC activities and through capacity building of waste collectors. De-centralized Organic Waste to Compost plant of 5 Ton is under installation process at Hazarimal Somani Ground, Vrindavan along with 01 nos. of 1 Ton Capacity Organic waste to compost plant is under installation process at Mandi Samiti of Vrindavan for fruit and vegetable waste. 1 MRF is under tender process which would be installed in Vrindavan. Transfer Station at Vrindavan is under tender process.
3	Respondent Nagar Palika Parishad shall develop the site at Mant road if not done so far within a period of 4 weeks from	<ul style="list-style-type: none"> Municipal Council Vrindavan is now constituted as Municipal Corporation Mathura Vrindavan ,

Signature

Signature

Signature

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प्रधान अधिकारी

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	today.	hence Municipal Corporation has decided to transport all collected fresh Municipal Solid Waste from Vrindavan Zone for processing to Solid Waste Processing Plant, Nagla Kolhu Mathura.
4	The Uttar Pradesh Pollution Control Board shall issue notices and take action in accordance with Air Act and the Solid waste management Rules,2016 forthwith. In the event of failure to comply the same, the Member Secretary Pollution Control Board shall be held personally responsible and appropriate action in accordance with law shall be taken against him.	NA
5	The concerned Secretary of the state of Uttar Pradesh is directed to hold a departmental enquiry and take disciplinary action against the erring officers and the staff, if not done so far.	<ul style="list-style-type: none"> Letter No- 900/S.T./2019-20 Dated 06-11-2019 regarding departmental enquiry of the then Nagar Palika Parishad Chairman, Executive Officer & Sanitary Inspector has been sent to Secretary, Urban Development Department UP. (Annexure-II)
6	The Secretary shall immediately submit a report with regard to the disciplinary action taken against the erring officers and the staff to the tribunal, if the departmental enquiry has already been held or on completion of the same.	NA
7	It shall be the responsibility of District Administration and Pollution Control Board to ensure complete prohibition for use of carry bags and other plastic waste in the city of Vrindavan. On failure to do so, the Executive Officer of Nagar Palika Parishad and District Magistrate Mathura Shall be held personally liable and appropriate proceedings in accordance with law shall be ordered against them.	<ul style="list-style-type: none"> Government Of Uttar Pradesh through its notification no- 1056/--18-29 (Lucknow)/18 Dated- 15-07-2018. Has notified complete prohibition for use of carry bags and other plastic waste. Municipal Corporation has confiscated 11938.035 kg of plastic and fine of worth Rs.14,43,600 has been imposed on violators in the year 2019-20 .
8.	By order dated 22.04.2019 the Tribunal constituted a joint committee comprising the representatives of the Central Pollution Control Board (CPCB), State Pollution	<ul style="list-style-type: none"> Legacy waste at Maant Road Vrindavan site has been successfully treated on 24th June 2020 through Bio-remediation. Final Closure report of Bio-remediation is



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Control Board (State PCB) and Nagar Palikaparishad, Vrindavan to furnish a factual and action taken report in terms of compliance. The report filed on 06.08.2019 by the CPCB shows that no adequate progress has been made for segregation and storage of recyclable waste (Plastic, glass etc.) Bio-mining of Legacy waste.

attached.
(Annexure-I)



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Part-B: Solid Waste Management Report Mathura Vrindavan Municipal Corporation

1	Name of the City/Town and State	Mathura	
2	Population	Population (as per 2011 census)	6,26,808
		Rise in population till 2020	7,52,169
		Population of new area added to Municipal Corporation's Jurisdiction (as per 2011 census)	35715
		Population of new area added (till 2020)	42,858
		Total Population (till 2020)	795027
		Floating Population (10% of population in 2020)	79502
		Current Population	874529
		3	Area in Sq. Kilometres
4	Estimated quantity of waste generated in the local body area	Per Capita Waste (as per CPHEEO)	350 gm/person/day
		Total MSW per day	874529 X 350 gm = 306 TPD
5	Wet Waste (50% of Total MSW per day as per CPHEEO Manual)		153 TPD
6	Dry Waste (50% of Total MSW per day as per CPHEEO Manual)		153 TPD
7	Dry Waste Collection	Recyclable Waste (30% of Total MSW)	92 TPD
		Refuse Derived to Fuel (RDF) (15 % of Total MSW)	46 TPD
		Inert (5% of Total MSW)	15 TPD
8	Estimated MSW collected from Vrindavan		40 TPD
9	Quantity of MSW collected per day		280 TPD
10	Details of technologies adopted	<ul style="list-style-type: none"> Municipal Corporation has one operational Waste to Compost Plant of capacity 180 TPD located at Nagla Kolhu Mathura. 	
	<ul style="list-style-type: none"> Composting 	<ul style="list-style-type: none"> Two Plants of 1-Ton each, Organic Waste to Compost plants are to be installed at Mandi Samiti of Mathura & Vrindavan. One 5-Ton Organic Waste to Compost plant is to be installed at Hazarimal Somani Ground Vrindavan Zone. 	
	<ul style="list-style-type: none"> Decentralized Plants 	<ul style="list-style-type: none"> Plastic to Fuel plant with capacity of 6 TPD is operational at Nagla Kolhu Mathura on PPP mode by M/S Paterson Energy Pvt.Ltd. 	
	<ul style="list-style-type: none"> Plastic to Fuel 		


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<ul style="list-style-type: none"> Material Recovery Facility (MRF) 	<ul style="list-style-type: none"> MRF is under tender process in Vrindavan Zone.
<ul style="list-style-type: none"> Recycling Unit 	<ul style="list-style-type: none"> M/s 21 Century Polymers have been issued work order for setting up of Recycling Unit at Nagla Kolhu Mathura



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REPORT
ON
BIOREMEDIATION OF LEGACY WASTE
MAANT ROAD VRINDAVAN



BY



MATHURA VRINDAVAN MUNICIPAL
CORPORATION

CONTENTS

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INTRODUCTION

As per the NGT OA-136/2015 & 06/2017 Hon'ble NGT order dated- to dispose the legacy waste in a proper scientific manner, Mathura-Vrindavan Municipal Corporation has decided to treat legacy waste as per the guidelines for disposal of legacy waste by Central pollution control board February 2019.

PROCESS

1. Estimation of Legacy Waste-



PIC 1: LEGACY WASTE

As Ordered by the Municipal Commissioner dated- 01st Feb 2020 a committee was formed for survey to estimate the Quantity of Legacy waste at Trenching ground Vrindavan. The committee includes Add. Municipal commissioner, Engineer's and sanitary Inspector, a joint report was submitted on 05th February 2020 stating a total legacy waste about 11,259 MT.

2. Excavation and Formation of Windrows of Legacy Waste

The first step to treat legacy waste is to excavate and loosen it and make Windrows so that leachate can be dried through direct sunlight and all trapped methane is removed from the heap. Work for formation of windrows commenced on 6th February 2020 and once a week windrows are overturned.



PIC 2: EXCAVATION & WINDROW FORMATION

3. Mist Spray of Bio culture

A dilute solution of composting bio-cultures is prepared and sprayed on Windrows thus helps in increased speed of decomposition. Effective microbial, a solution consisting of lactic Acid bacteria, photosynthesis bacteria and Yeast. 1kg jaggery or 1liter molasses is dissolved in 18 liters of water. Effective microbial is mixed with the solution and it kept in a container so that no air is left inside. Solution is kept for 7-10 days in a dark place. Gas is released once in 24 hours from the container. When PH lowers down <math><3.5</math> this mixture is ready to use. The solution is thus sprayed on with use of piping system.



PIC 3: SPRAY OF BIO-CULTTURE



PIC 4: LEGACY WASTE

4. Use of Equipment's-

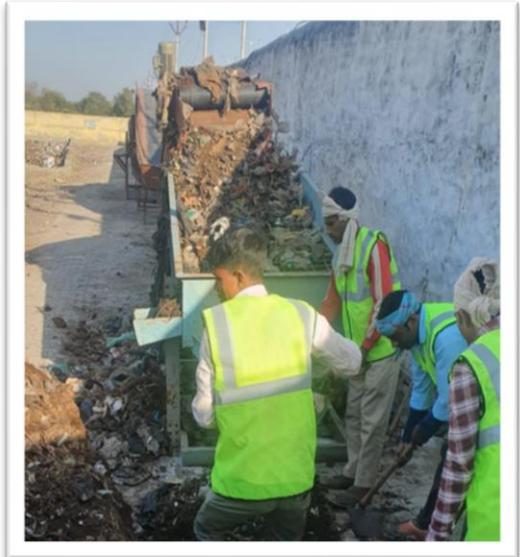
Municipal Corporation has decided to use Vibrating screens of size 100mm, 26mm and 4mm of capacity 150 TPD. The Capacity was later increased to 150 TPD in order to timely finish the Bio-Remediation of legacy waste to compliance against the Honorable NGT orders.

Equipment's used:

- Trommel/ Vibrating Screen
- Conveyor belt
- Shredding and Bailing Machine
- Generator



PIC 5: INSTALLATION OF VIBRATING SCREEN



PIC 6: INSTALLATION OF CONVEYOR BELT



PIC 7: INSTALLATION CONVEYOR BELT

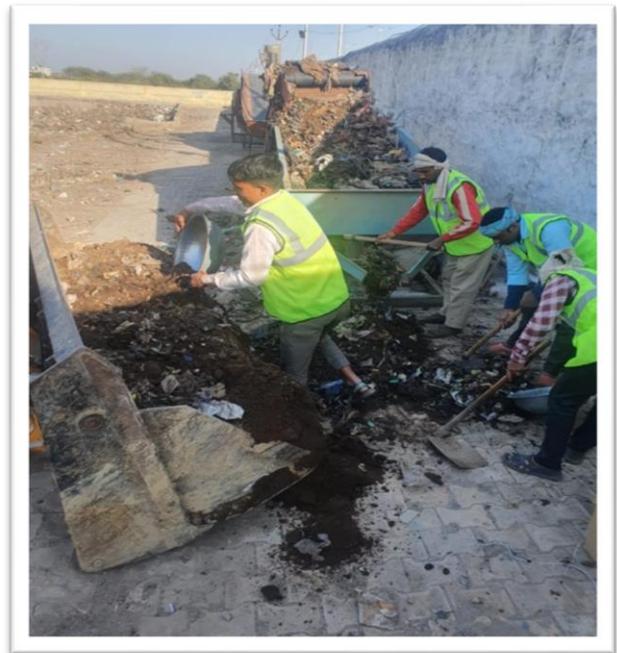
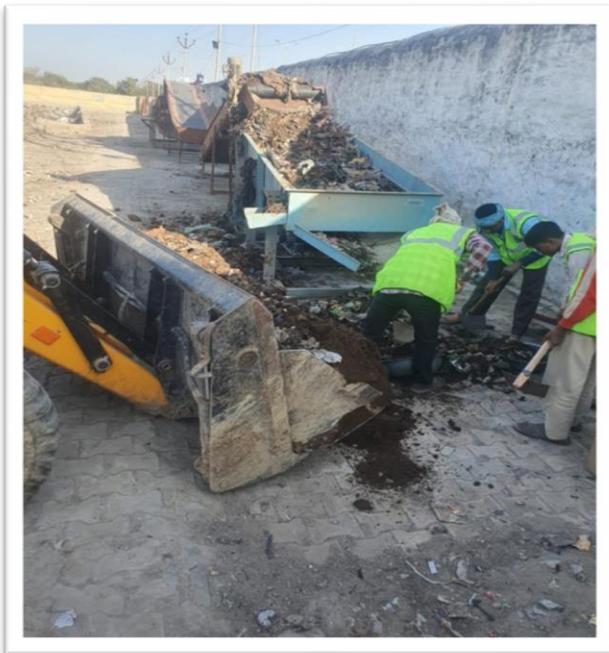


PIC 8: GENSET

TREATMENT PROCESS

Treatment of Legacy Waste through Bio-Remediation was started on 6th Feb 2020 and the treatment of 11259 MT of legacy waste was achieved by Mathura Vrindavan Municipal Corporation on 24th June 2020. Municipal Corporation has earlier decided to use Vibrating screens of size 100mm, 26mm and 4mm of capacity 50 TPD, the Capacity was later increased to 150 TPD and the work was carried out in two shifts of 6:00 AM to 12:00PM and 4:00 PM to 9:00 PM in order to timely finish the Bio-Remediation of legacy waste to compliance against the Honorable NGT orders. Logbooks are prepared to record and track the operations (Manure, RDF & Inert) on the daily basis.

- Biomass- After segregation at 4mm trommel, the left biomass is used as compost for the parks of Mathura-Vrindavan Municipal Corporation.
- RDF- Refused Derived to Fuel collected from segregation process is sent to an approved agency Patheya NGO by United Nation Development Program at their own cost.
- Inert- Inert materials were taken up by the agency.



PIC 9: WORKERS ON THE LEGACY WASTE SITE

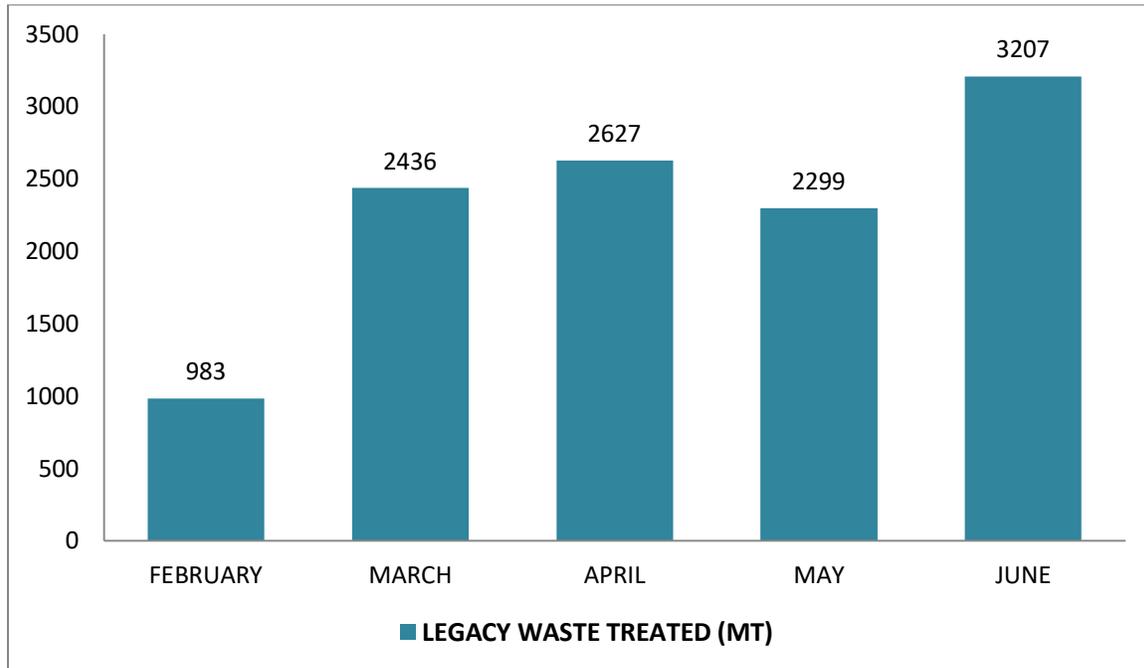


FIG 1: CHART DEPICTING MONTHLY TREATMENT OF LEGACY WASTE

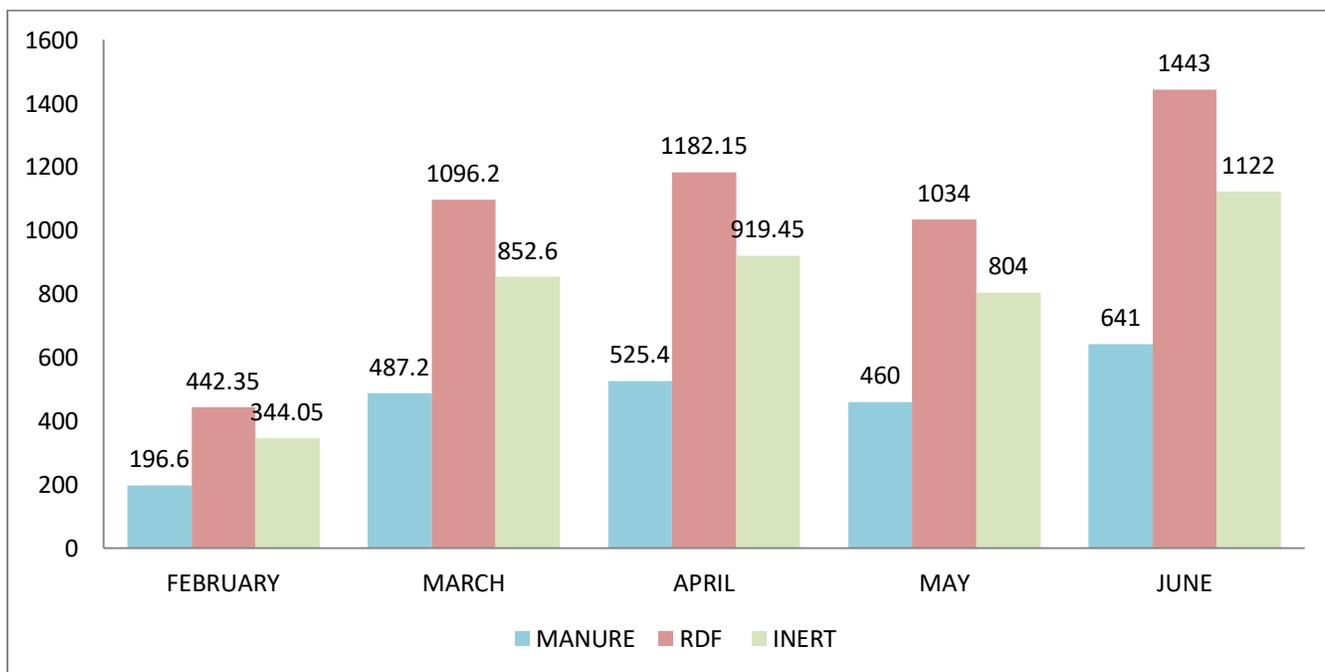


FIG 2: CHART DEPICTING MONTHLY TREATMENT OF LEGACY WASTE (MANURE, RDF, INERT)

INSPECTION OF LEGACY WASTE SITE

Several inspections of the Legacy waste site were also carried out by Secretary Urban Development Department, Municipal Commissioner, Additional Municipal Commissioner of Mathura Vrindavan Municipal Corporation and Regional Officer of Pollution Control Board during the process in order to ensure proper and timely processing of Legacy Waste.



PIC 10: Inspection of Legacy waste site by Secretary of Urban Development Department Shri Anurag Yadav & Municipal Commissioner of Mathura Vrindavan Municipal Corporation Shri Ravindra Kumar Mander

Inspection of successful treatment of 11,259 MT of Legacy Waste at Maant Road Vrindavan by Mathura Vrindavan Municipal Corporation was carried out on 28/06/20 by the Regional Officer of Pollution Control Board (RO-PCB). All the trenches were inspected by RO PCB where it was found that they are free from Legacy waste.



**PIC 11: Inspection of Legacy waste site by Additional Municipal Commissioner Mathura Vrindavan
Municipal Corporation and RO-PCB**



PIC 12: LEGACY WASTE AT DUMPSITE MAANT ROAD VRINDAVAN BEFORE TREATMENT



PIC 13: LEGACY WASTE AT DUMPSITE MAANT ROAD VRINDAVAN AFTER TREATMENT



PIC 14: EMPTY TRENCHES AFTER TREATMENT

नगर निगम ने शुरू किया कूड़ा निस्तारण, बनाई जा रही खाद

दृवज | हिन्दुस्तान संवाद

नजीटी के आदेशों के अनुपालन में नगर निगम प्रशासन की ओर से द्वावन जोन में डंपिंग ग्राउंड पर जमा होने कूड़े का निस्तारण करने और नगर के नए कचरे को निस्तारण के तए नगला कोलहू लक्ष्मीनगर मधुघा थत प्लांट पर पहुंचाने की शुरुआत र दी है।

बता दें कि नगर आयुक्त रवींद्र न्मार मांदड़ द्वारा करीब दो माह पूर्व सम के वृदावन जोन के अपर नगर सयुक्त को निर्देशित किया गया था ः वृदावन जोन के कचरे को नगला

अनुपालन

- एनजीटी के आदेश के अनुपालन में लगाया गया कूड़ा निस्तारण संयंत्र
- पुराने डंपिंग ग्राउंड पर पूड़े 12 हजार मीट्रिकटन कूड़े हो रहा निस्तारण

कोलहू स्थित प्लांट पर ही पहुंचाया जाए।

इसके बाद से यहां के कचरे को नगला कोलहू स्थित प्लांट पर पहुंचाने की शुरुआत कर दी गई है। जिसकी समय-समय पर मॉनीटरिंग

व औचक निरीक्षण नगर आयुक्त द्वारा किया जा रहा है। इसके अतिरिक्त नगरपालिका परिषद के समय में पगल बाबा स्थित मांड रोड पर निर्मित डंपिंग ग्राउंड पर एकत्र त करीबन 12 हजार मीट्रिक टन पुराने लीगेसी वेस्ट (कूड़ा) का बायो रेमोडिफिकेशन का कार्य भी एक फरवरी से कार्यदायी संस्था आकांक्षा इंटरप्र्राइजेज कंपनी के माध्यम से मशीनें स्थापित कराकर सेग्रीगेटर मशीनों द्वारा खाद एवं आरडीएफ बनाकर निस्तारण कराया जा रहा है। ताकि एनजीटी के आदेशों का अनुपालन समयबद्ध हो सके।

नगर आयुक्त रवींद्र कुमार मांदड़ का कहना है कि एनजीटी के आदेश अनुपालन में मधुरा-वृदावन नगर निगम द्वारा टोस अपशिष्ट प्रबंधन नियम 2016 अंतर्गत कचरे का निस्तारण कराया जा रहा है। उन्होंने सभी संबंधित अधिकारियों को निर्देशित किया है कि एनजीटी के आदेशों का समयबद्ध अनुपालन करते हुए शासन की गहड़लाईस के अनुसार संपूर्ण कार्य सुनिश्चित किया जाए। इस कार्य में किसी प्रकार की शिथिलता पाए जाने पर संबंधित अधिकारी व कर्मचारी के विरुद्ध कड़ी कार्रवाई की जाएगी।



वृदावन स्थित पुराने डंपिंग ग्राउंड पर नगर निगम द्वारा स्थापित कराए गए कूड़ा निस्तारण संयंत्र पर कूड़े से खाद बनाने कर्मचारी। • हिन्दुस्तान

09 • आगरा • सोमवार • 29 जून 2020 • हिन्दुस्तान | आज का दिन | 1902 में अमेरिकी संसद ने राष्ट्रपति रूजवेल्ट को

एनजीटी के आदेश के अनुपालन में निगम ने उठाया कदम, डंपिंग ग्राउंड के सभी गड्डों को कचरा विहीन कराया 11259 मिट्रिक टन पुराने कचरे का निस्तारण

दृवज | हिन्दुस्तान संवाद

तैयारी

नगर निगम के मांड रोड पर कान्हा मोराला के सामने स्थित डंपिंग ग्राउंड में जमा लीगेसी वेस्ट का वैज्ञानिक विधि से निस्तारण कराया गया है। इस डंपिंग ग्राउंड का उपयोग अब अन्य किसी रूप में लेने की रूपरेखा तैयार की जा रही है। बता दें कि डंपिंग ग्राउंड में पूर्ववर्ती नगर पालिका के समय से शहर का कूड़ा कचरा इकट्ठा जाता था, लेकिन शहर को स्वच्छ एवं प्रदूषण मुक्त बनाने के उद्देश्य से एनजीटी द्वारा 18 दिसंबर 2019 को आदेश पारित कर नगर निगम को निर्देशित किया कि उक्त लीगेसी वेस्ट (डंपिंग ग्राउंड में जमा पुराने कूड़े कचरे) को टोस अपशिष्ट प्रबंधन नियमावली 2016 एवं सीपीसीबी की गहड़ लाइन के अनुसर कचरे का निस्तारित कराए। इसके अनुपालन में नगर आयुक्त रविंद्र कुमार मांदड़ द्वारा डंपिंग ग्राउंड पर एकत्र त लीगेसी वेस्ट के निस्तारण के लिए समिति का डउन किया गया। समिति द्वारा 4

- उक्त भूमि का होगा बहुमूल्य प्रयोजन के लिए उपयोग
- ग्राउंड का उपयोग अब अन्य रूप में लेने की रूपरेखा हो रही तैयार

फरवरी 2020 को गणना कर लीगेसी वेस्ट को कुल मात्रा 11259 मिट्रिक टन मापी गई। इस लीगेसी वेस्ट के निस्तारण करने के लिए दो कर्चियों को वैज्ञानिक पद्धति से ट्रीमल मशीन, टैकिनिशन, थालोकल्पर, सुपरवाइजर आदि की व्यवस्था करती हुए जिम्मेदारी सौंपी गई। नगर आयुक्त ने बताया गया कि डंपिंग ग्राउंड में 5 पक्के गड्डे थे, जिनमें से 4 छोटे गड्डे में कूड़ा भर जाने के बाद पूर्ववर्ती नगर पालिका परिषद के समय में बंद कर दिया गया था। एक बड़ा गड्डा कचरे में ऊपर तक भरा हुआ था। बताया कि एनजीटी के आदेश के अनुपालन में वृदावन से निकलने वाले कचरे को डंपिंग ग्राउंड पर न डालवाकर नगला



रविवार को वृदावन स्थित डंपिंग ग्राउंड को कचरा विहीन कराए जाने के बाद निरीक्षण करते उप प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी अरविंद कुमार एवं अपर नगर आयुक्त सत्येंद्र कुमार तिवारी। • हिन्दुस्तान

कोलहू स्थित प्लांट पर भिजवाना शुरू किया गया। साथ ही डंपिंग ग्राउंड पर लीगेसी वेस्ट को दोनों कार्यदायी संस्थाओं के माध्यम से निस्तारित कराया गया। उक्त एकत्र कचरे का निस्तारण हो जाने के बाद भूमि का उपयोग किसी

बहुमूल्य अन्य प्रयोजन के लिए किया जाएगा। रविवार को उप प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी अरविंद कुमार एवं अपर नगर आयुक्त सत्येंद्र कुमार तिवारी द्वारा अन्य अधिकारियों के साथ स्थलीय निरीक्षण किया गया। जिसके

अंतर्गत पांचों गड्डे पूर्ण तरह कचरा विही साफ पाए गए। इस अवसर पर महापं डा. मुकेश आर्यबन्धु, पार्षद राधाकृ पाठक, सफाई एवं खाद्य निरीक्ष सुभाषचंद्र, कर प्रभारी श्रीगोपाल वर्मा आदि उपस्थित थे।

Scanned with CamScanner

दैनिक जागरण आगरा , 29 जून, 2020

अधिकारियों ने किया डंपिंग ग्राउंड का निरीक्षण

संवाद सहयोगी, वृंदावन: पानीगांव संपर्क मार्ग स्थित नगर निगम के डंपिंग ग्राउंड का अपर नगर आयुक्त और प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी ने निरीक्षण किया।

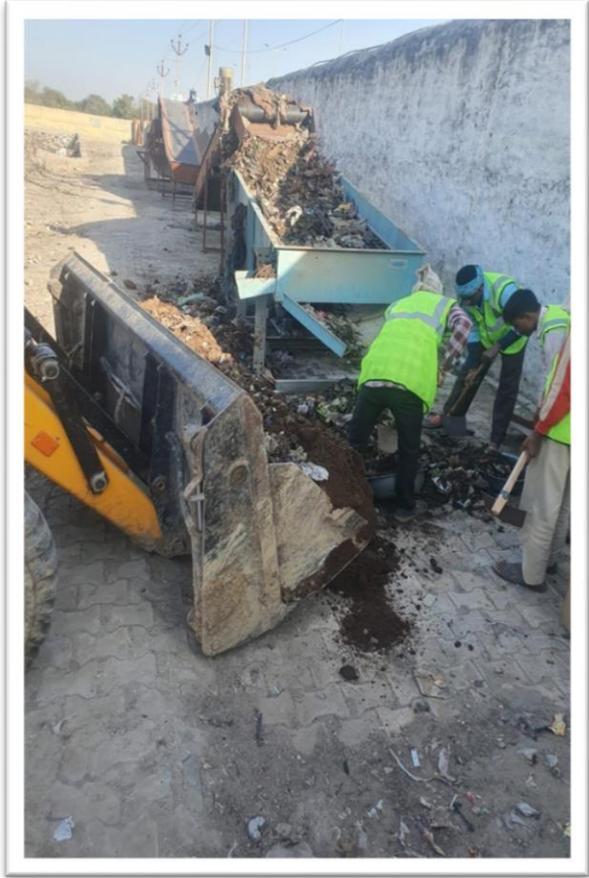
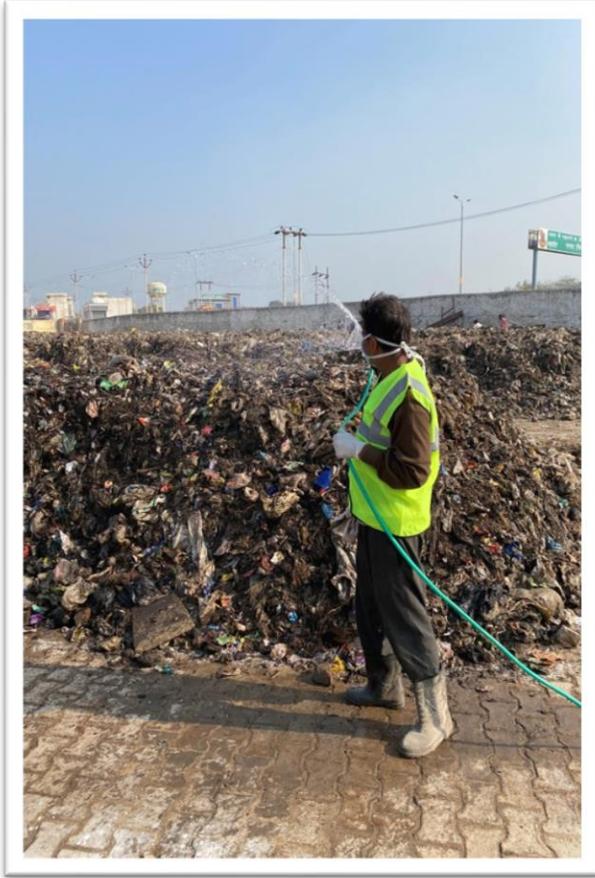
रविवार को नगर निगम के डंपिंग ग्राउंड का निरीक्षण उप्र प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी अरविंद कुमार व अपर नगर आयुक्त सतेंद्र कुमार तिवारी ने संयुक्त रूप किया। निरीक्षण में पांचों गड्ढे पूरी तरह कचरा विहीन साफ पाए गए। वहीं महापौर

डॉ. मुकेश आर्यबंधु व पार्षद राधाकृष्ण पाठक द्वारा पूर्ववर्ती नगरपालिका परिषद के समय से एकत्रित कूड़े का निस्तारण किए जाने पर नगर आयुक्त सहित निगम अधिकारियों व कर्मचारियों की सराहना की। उन्होंने कहा कि वृंदावन धार्मिक स्थल है, यहां पर लाखों की संख्या में श्रद्धालु आते हैं। वृंदावन को हरित व स्वच्छ बनाना नगर निगम की पहली प्राथमिकता है। निरीक्षण के समय सफाई व खाद्य निरीक्षक श्रीगोपाल वशिष्ठ मौजूद रहे।

PICTURE GALLERY OF TREATMENT PROCESS













INSPECTION REPORTS, LOGBOOK & CERTIFICATES

INSPECTION REPORT

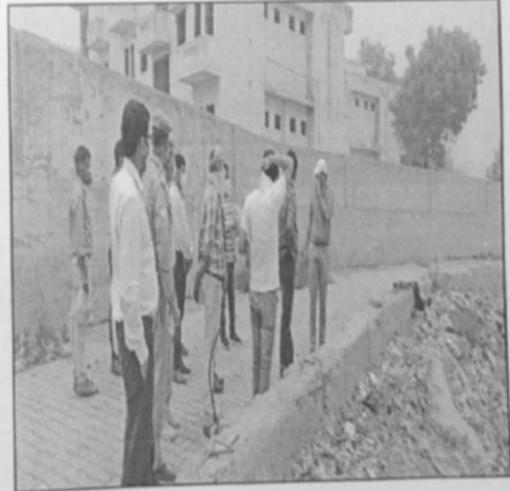
निरीक्षण आख्या

दिनांक 10.05.2020 को मध्याह्न 12 बजे श्री अनुराग यादव, सचिव महोदय, नगर विकास विभाग एवं अद्योहस्ताक्षरी के द्वारा नगर निगम मथुरा-वृन्दावन के वृन्दावन जोन के मांट रोड स्थित डम्पिंग ग्राउंड पर एकत्रित लीगेसी वेस्ट की प्रोसेसिंग कार्य का निरीक्षण किया गया।



मा10 न्यायालय राष्ट्रीय हरित अभिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन के क्रम में उक्त डम्पिंग ग्राउंड पर एकत्रित लगभग 11,259 टन लीगेसी वेस्ट की प्रोसेसिंग कार्य कराया जा रहा है। उक्त लीगेसी वेस्ट पूर्ववर्ती नगर पालिका परिषद वृन्दावन के द्वारा एकत्रित कराया गया था, नगर आयुक्त महोदय के आदेशानुसार वृन्दावन क्षेत्र में उक्त स्थल पर कचरे की डम्पिंग बन्द करायी गयी है। वर्तमान में वृन्दावन क्षेत्र में जनित कचरे को ट्रांसफर स्टेशन पर एकत्रित कराकर प्रोसेसिंग हेतु मथुरा स्थित वेस्ट प्रोसेसिंग प्लांट पर भिजवाया जा रहा है।

उक्त डम्पिंग ग्राउंड पर एकत्रित लीगेसी वेस्ट के प्रोसेसिंग हेतु 50 टन प्रतिदिन क्षमता के 02 बाइब्रेटिंग स्क्रीन की स्थापना करायी गयी है, जिसके माध्यम से प्रतिदिन लगभग 100 टन कचरे का निस्तारण कराया जा रहा है। निरीक्षण के दौरान दोनों मशीनें कार्यरत मिली एवं मशीनों पर फीडिंग के लिए कन्वेयर बेल्ट उपलब्ध थी। निरीक्षण के दौरान डम्पिंग ग्राउंड के बड़े ट्रंच में से प्रोसेसिंग कार्य कराया जा रहा था, जिसमें से आधे से अधिक कचरे का निस्तारण कराया जा चुका है। डम्पिंग ग्राउंड पर प्रतिदिन लगभग 100 टन लीगेसी वेस्ट का निस्तारण कराया जा रहा है।

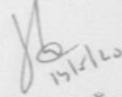


उक्त लीगेसी वेस्ट के प्रोसेसिंग कार्य के निरीक्षण हेतु अद्योहस्ताक्षरी द्वारा एक समिति का गठन किया गया है, समिति में अपर नगर आयुक्त, संयुक्त नगर आयुक्त एवं क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा उक्त कार्य की निगरानी की जा रही है। उक्त प्रोसेसिंग कार्य की एक रिपोर्ट नगर निगम द्वारा शासन के माध्यम से मा. न्यायालय राष्ट्रीय हरित अभिकरण, नई दिल्ली को प्रेषित की जा चुकी है।



सचिव महोदय, द्वारा निर्देशित किया गया कि नगर निगम द्वारा लीगेसी वेस्ट के निस्तारण हेतु किये जा रहे कार्य संतोषजनक है, परन्तु लॉकडाउन के मा० न्यायालय द्वारा निर्धारित समयावधि अर्न्तगत कार्य पूर्ण किया जाना सम्भव नहीं है। अतः उक्त कार्य की प्रगति रिपोर्ट शासन के माध्यम से मा० न्यायालय में प्रस्तुत की जाये एवं लॉकडाउन के दृष्टिगत समयवृद्धि हेतु निवेदन किया जाये। निरीक्षण के दौरान श्री सत्येन्द्र कुमार तिवारी अपर

नगर आयुक्त, श्री एस०एस० यादव क्षेत्रीय स्वास्थ्य अधिकारी एवं श्री सुभाष चन्द्र स्थानीय सफाई एवं खाद्य निरीक्षक भी उपस्थित रहे।


(रविन्द्र कुमार मॉदड)
नगर आयुक्त

नगर निगम मथुरा-वृन्दावन

दिनांक-14/05/2020

पत्रांक-1754/एम.डी/2020

प्रतिलिपि-सादर सूचनार्थ एवं अवलोकनार्थ-

- 1-प्रमुख सचिव महोदय, उ०प्र० शासन, नगर विकास विभाग, लखनऊ।
- 2-सचिव महोदय, उ०प्र० शासन, नगर विकास विभाग, लखनऊ।
- 3-आयुक्त महोदय, आगरा मंडल, आगरा।

नगर आयुक्त
नगर निगम मथुरा-वृन्दावन

**INSPECTION REPORT: LEGACY WASTE SITE MAANT ROAD VRINDAVAN
INSPECTION BY SECRETARY URBAN DEVELOPMENT DEPARTMENT SHRI ANURAG
YADAV AND MUNICIPAL COMMISSIONER MATHURA VRINDAVAN MUNICIPAL
CORPORATION SHRI RAVINDRA KUMAR MANDER**

नगर आयुक्त महोदय,

लीगेसी वेस्ट प्रसंस्करण, मॉट रोड ट्रचिंग ग्राउण्ड निरीक्षण रिपोर्ट

कृपया अवगत कराना है, कि मा० न्यायालय राष्ट्रीय हरित अभिकरण, नई दिल्ली द्वारा ओ०ए० सं०-136/2015 में पारित आदेश दिनांक 18.12.2019 एवं 25.02.2020 के अनुपालन में आपके आदेश संख्या-1337/एस०टी०/2020 दिनांक 19.02.2020 के द्वारा वृन्दावन क्षेत्र में मॉट रोड ट्रचिंग ग्राउण्ड पर एकत्रित लीगेसी वेस्ट प्रसंस्करण कार्य के निरीक्षण एवं प्रभावी मॉनिटरिंग हेतु समिति का गठन किया गया है। आपके आदेश संख्या-1252/एस०टी०/2019-20 दिनांक 01.02.2020 के क्रम में गठित कमेटी द्वारा लीगेसी वेस्ट की गणना की गयी थी, जो लगभग 11,259.95 मैट्रिक टन है।

तत्क्रम में समिति द्वारा दिनांक 28.06.2020 को वृन्दावन क्षेत्र के मॉट रोड स्थित ट्रचिंग ग्राउण्ड की लीगेसी वेस्ट प्रसंस्करण कार्य का निरीक्षण किया गया, जिसकी आख्या निम्नानुसार है :-

लीगेसी वेस्ट प्लांट मशीनरी स्थापना :-

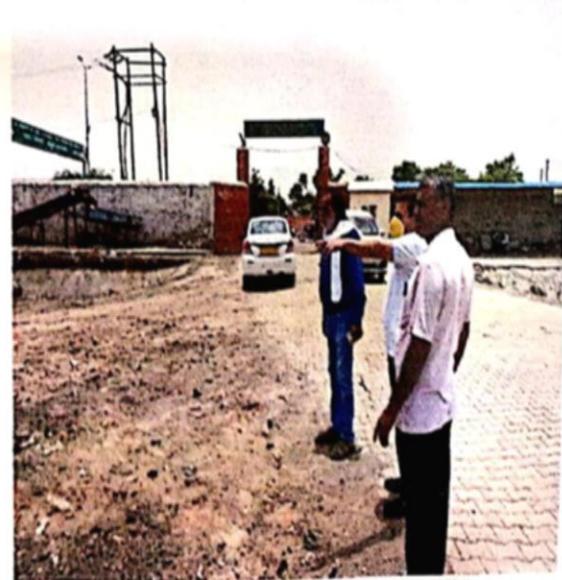
वृन्दावन क्षेत्र में मॉट रोड स्थित ट्रचिंग ग्राउण्ड में 150 टन प्रतिदिन की क्षमता की 02 मशीनों से 02 पालियों में (प्रातः 06 से दोपहर 12 बजे एवं सांय 04 से रात्रि 09 बजे तक) प्रोसेसिंग कार्य कराया गया है, जिसमें बाइब्रेटिंग स्क्रीन 100 एम.एम. एवं 26 एम.एम. की लगायी गयी है।



(प्लांट पर उपलब्ध मशीनरी)

वेस्ट सैग्रीगेशन :-

प्लांट मैनेजर श्री राजीव सक्सेना द्वारा अवगत कराया गया है कि, कूड़े का सैग्रीगेशन 100 एम०एम० एवं 26 एम०एम० के ट्रॉमेल के माध्यम से कराया गया है तथा प्रतिदिन लगभग 150 टन कूड़े का सैग्रीगेशन किया गया है, जिसमें लगभग 64 टन आर०डी०एफ०, 50 टन इनर्ट निकला है। 26 एम०एम० के सैग्रीगेशन के बाद कूड़ा को 04 एम०एम० के ट्रॉमिल के माध्यम से लगभग 28 टन प्रतिदिन खाद बनाया गया है। यह भी अवगत कराया गया है, कि कुल लगभग 11,259 टन लीगेसी वेस्ट का निस्तारण किया गया है, जिसमें लगभग 5066 टन आर०डी०एफ० 3940 टन इनर्ट मैटेरियल एवं 2251 टन कम्पोस्टिंग मैटेरियल प्राप्त हुआ है।



(प्लांट का निरीक्षण करते हुए)

प्लांट मैनेजर श्री राजीव सक्सैना द्वारा यह भी अवगत कराया गया है, कि आर0डी0एफ0 एवं इनर्ट का निस्तारण पाथ्या एन0जी0ओ0, जो कि यू0एन0डी0पी0 द्वारा नामित संस्था है, के द्वारा सीमेंट फैक्ट्री तक पहुँचाया गया है एवं कम्पोस्ट को पार्को में एवं स्थानीय व्यक्तियों को उपलब्ध कराया गया है।



(प्लांट के बड़े खाली पड़े ट्रन्च)

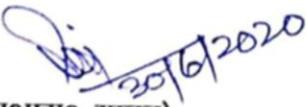


(प्लांट का निरीक्षण करते हुए)

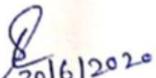
वर्तमान में उक्त ट्रॉचिंग ग्राउंड लीगेसी वेस्ट मुक्त है। प्लांट पर एकत्रित समस्त लीगेसी वेस्ट का निस्तारण करा दिया गया है।



(प्लांट के खाली पड़े ट्रन्च)


(एस0एस0 यादव)
क्षेत्रीय स्वास्थ्य अधिकारी
नगर निगम मथुरा-वृन्दावन,
मथुरा


(अरविन्द कुमार)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
मथुरा


(सत्येन्द्र कुमार तिवारी)
अपर नगर आयुक्त
नगर निगम मथुरा-वृन्दावन,
मथुरा।

**INSPECTION REPORT: LEGACY WASTE SITE MAANT ROAD VRINDAVAN
INSPECTION BY ZONAL SANITATION OFFICER, RO-PCB AND ADDITIONAL
MUNICIPAL COMMISSIONER**

नगर आयुक्त महोदय,

विषय-लीगेसी वेस्ट प्रसंस्करण, मॉट रोड ट्रचिंग ग्राउण्ड निरीक्षण रिपोर्ट।

कृपया अवगत कराना है, कि मा० न्यायालय राष्ट्रीय हरित अभिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-136/2015 में पारित आदेश दिनांक-18.12.2019 एवं 25.02.2020 के अनुपालन में आपके आदेश संख्या-1337 दिनांक 19.02.2020 के द्वारा वृन्दावन क्षेत्र में मॉट रोड ट्रचिंग ग्राउण्ड पर एकत्रित लीगेसी वेस्ट प्रसंस्करण कार्य के निरीक्षण एवं प्रभावी मॉनिटरिंग हेतु समिति का गठन किया गया है। आपके आदेश संख्या-1252/एस०टी०/2019-20 दिनांक-01.02.2020 के द्वारा गठित कमेटी द्वारा लीगेसी वेस्ट की गणना की गयी थी, जो लगभग-11,259.95 मैट्रिक टन है।

तत्कम में समिति द्वारा दिनांक-10.05.2020 को वृन्दावन क्षेत्र के मॉट रोड स्थित ट्रचिंग ग्राउण्ड की लीगेसी वेस्ट प्रसंस्करण कार्य का निरीक्षण किया गया, जिसकी आख्या निम्नानुसार है-

लीगेसी वेस्ट प्लॉट मशीनरी स्थापना :-



(कार्यरत प्लाट मशीनरी एवं कर्मचारी)

वृन्दावन क्षेत्र में मॉट रोड स्थित ट्रचिंग ग्राउण्ड में 50 टन प्रतिदिन क्षमता वृद्धि कर 100 टन प्रतिदिन किया गया, जिसमें बाइब्रेटिंग स्क्रीन 100 एम. एम. एवं 26 एम.एम. की लगायी गयी है। 04 नग मशीनों पर फीडिंग के लिए कन्वेयर बेस्ट उपलब्ध है। मशीनरी सुचारु रूप से कार्यरत मिली।

लीगेस वेस्ट एक्सवेसन का कार्य एवं विन्ड्रोस बनाये जाने का कार्य :-



(ट्रचिंग से कूड़ा निकालने से पूर्व की फोटोग्राफी)

नगर निगम द्वारा अपने संसाधनों के माध्यम से लीगेस वेस्ट को ट्रचिंग ग्राउण्ड से निकालकर विन्ड्रोस बनायी जा रही है। साथ ही विन्ड्रोस पर बायो-कल्चर का छिड़काव कराया जा रहा है। ट्रचो से लगभग 5000 टन के करीब वेस्ट निकालकर विन्ड्रोस बनायी गयी है।

वेस्ट सैग्रीगेशन :-

प्लॉट पर स्थित मैनेजर श्री राजीव सक्सैना, द्वारा अवगत कराया गया है, कि प्रतिदिन लगभग 95 टन कूड़े का सैग्रीगेशन किया जा रहा है, जिसमें लगभग 40 टन आर०डी०एफ०, 16 टन इनर्ट निकल रहा है।



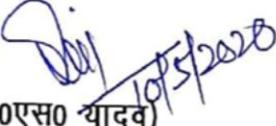
(ट्रचिंग से कूड़ा निकालने के बाद खाली ट्रचिंग)

26 एम0एम0 के सैग्रिगेशन के बाद कूड़ा को 04 एम0एम0 के ट्रॉमिल के माध्यम से लगभग 18 टन प्रतिदिन खाद बनाया जा रहा है। प्लांट मैनेजर श्री राजीव सकसैना द्वारा यह भी अवगत कराया गया है, कि अब तक माह फरवरी से अप्रैल तक लगभग-6,000 टन लीगेसी वेस्ट का निस्तारण किया गया है।

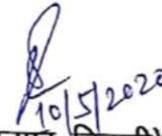


(प्लांट पर एकत्रित आर0डी0एफ0)

जिसमें लगभग 2529 टन आर0डी0एफ0 1967 टन इनर्ट मैटेरियल एवं 1124 टन कम्पोस्टिंग मैटेरियल प्राप्त हुआ है। प्लांट मैनेजर श्री राजीव सकसैना द्वारा यह भी अवगत कराया गया है, कि आर0डी0एफ0 एवं इनर्ट का निस्तारण पाथ्या एन0जी0ओ0, जो कि यू0एन0डी0पी0 द्वारा नामित संस्था है, के द्वारा सीमेंट फैक्ट्री तक पहुँचाया जायेगा एवं कम्पोस्ट को पार्को में प्रयोग किया जायेगा।


(एस0एस0 यादव)
क्षेत्रीय स्वास्थ्य अधिकारी
नगर निगम मथुरा-वृन्दावन,
मथुरा


(अरविन्द कुमार)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
मथुरा


(सत्येन्द्र कुमार तिवारी)
अपर नगर आयुक्त
नगर निगम मथुरा-वृन्दावन,
मथुरा।

**INSPECTION REPORT: LEGACY WASTE SITE MAANT ROAD VRINDAVAN
INSPECTION BY ZONAL SANITATION OFFICER, RO-PCB AND ADDITIONAL
MUNICIPAL COMMISSIONER**

LOGBOOK



AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
Tel. : 011-25088362, Mob. : 08826302845

Scientific Disposal of Legacy Waste- Mantt Road, Vrindavan, Mathura							
S.no	Date	Time	Quantity			Total	Sign Of Incharge
			Manure	RDF	Inert		
1	15-05-2020	06:00am to 12:00hrs	9	20.25	15.75	45	Sammath Pandey
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	Sammath Pandey
2	16-05-2020	06:00am to 12:00hrs	13.6	30.6	23.8	68	Sammath Pandey
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	Sammath Pandey
3	17-05-2020	06:00am to 12:00hrs	13.8	31.05	24.15	69	Sammath Pandey
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	Sammath Pandey
4	18-05-2020	06:00am to 12:00hrs	13.8	31.05	24.15	69	Sammath Pandey
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	Sammath Pandey
5	19-05-2020	06:00am to 12:00hrs	14.2	31.95	24.85	71	रजनीश सिंह
		16:00hrs to 21:00 hrs	14.2	31.95	24.85	71	रजनीश सिंह
6	20-05-2020	06:00am to 12:00hrs	13.8	31.05	24.15	69	रजनीश सिंह
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	रजनीश सिंह
7	21-05-2020	06:00am to 12:00hrs	14.6	32.85	25.55	73	रजनीश सिंह
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	रजनीश सिंह
8	22-05-2020	06:00am to 12:00hrs	14.4	32.4	25.2	72	Sammath Pandey
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	Sammath Pandey
9	23-05-2020	06:00am to 12:00hrs	14.2	31.95	24.85	71	Sammath Pandey
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	रजनीश सिंह
10	24-05-2020	06:00am to 12:00hrs	16	36	28	80	रजनीश सिंह
		16:00hrs to 21:00 hrs	Half Day				रजनीश सिंह
11	25-05-2020	06:00am to 12:00hrs	14.2	31.95	24.85	71	रजनीश सिंह
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	रजनीश सिंह

संयोजक निरीक्षक
नगर निगम मथुरा - वृन्दावन मथुरा

Chaitanya
AAYUSHI HYGIENE AND CARE PVT. LTD.
New Delhi

12	26-05-2020	06:00am to 12:00hrs	14.4	32.4	25.2	72	Sammath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Sammath Pandey
13	27-05-2020	06:00am to 12:00hrs	14.4	32.4	25.2	72	Sammath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Sammath Pandey
14	28-05-2020	06:00am to 12:00hrs	14.6	32.85	25.55	73	Sammath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	23/05/20
15	29-05-2020	06:00am to 12:00hrs	14.8	33.3	25.9	74	23/05/20
		16:00hrs to 21:00 hrs	14.7	33.075	25.725	73.5	23/05/20
16	30-05-2020	06:00am to 12:00hrs	15	33.75	26.25	75	Sammath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Sammath Pandey
17	31-05-2020	06:00am to 12:00hrs	18	40.5	31.5	90	23/05/20
		16:00hrs to 21:00 hrs	Half Day				
Total			460	1034	804	2299	


 जयपुर सिटीपालिका
 जयपुर सिटीपालिका

Check Day




AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
 Tel. : 011-25088362, Mob. : 08826302845

Scientific Disposal of Legacy Waste- Mantt Road, Vrindavan, Mathura

S.no	Date	Time	Quantity			Total	Sign Of Incharge
			Manure	RDF	Inert		
1	1-Jun-20	06:00am to 12:00hrs	14.4	32.4	25.2	72	Sammath Pandey
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	Sammath Pandey
2	2-Jun-20	06:00am to 12:00hrs	14.6	32.85	25.55	73	Sammath Pandey
		16:00hrs to 21:00 hrs	14.2	31.95	24.85	71	Sammath Pandey
3	3-Jun-20	06:00am to 12:00hrs	14.8	33.3	25.9	74	Sammath Pandey
		16:00hrs to 21:00 hrs	14.6	32.85	25.55	73	Sammath Pandey
4	4-Jun-20	06:00am to 12:00hrs	14	31.5	24.5	70	रजोला रोड
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	रजोला रोड
5	5-Jun-20	06:00am to 12:00hrs	14.8	33.3	25.9	74	Sammath Pandey
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	Sammath Pandey
6	6-Jun-20	06:00am to 12:00hrs	14	31.5	24.5	70	Sammath Pandey
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	Sammath Pandey
7	7-Jun-20	06:00am to 14:00hrs	16.6	37.35	29.05	83	Sammath Pandey
		16:00hrs to 21:00 hrs	Half Day				Sammath Pandey
8	8-Jun-20	06:00am to 12:00hrs	14.2	31.95	24.85	71	रजोला रोड
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	रजोला रोड
9	9-Jun-20	06:00am to 12:00hrs	14.6	32.85	25.55	73	रजोला रोड
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	रजोला रोड

संस्था के निदेशक
 कर्म विभाग प्रमुख, कृष्णा नगर

checked by

10	10-Jun-20	06:00am to 12:00hrs	14.6	32.85	25.55	73	Somnath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Somnath Pandey
11	11-Jun-20	06:00am to 12:00hrs	14	31.5	24.5	70	Somnath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Somnath Pandey
12	12-Jun-20	06:00am to 12:00hrs	14.6	32.85	25.55	73	उपरोक्त वकिल
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	उपरोक्त वकिल
13	13-Jun-20	06:00am to 12:00hrs	14.6	32.85	25.55	73	उपरोक्त वकिल
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	उपरोक्त वकिल
14	14-Jun-20	06:00am to 12:00hrs	17.8	40.05	31.15	89	उपरोक्त वकिल
		16:00hrs to 21:00 hrs	Half Day				उपरोक्त वकिल
15	15-Jun-20	06:00am to 12:00hrs	14.4	32.4	25.2	72	Somnath Pandey
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	Somnath Pandey
16	16-Jun-20	06:00am to 12:00hrs	14.8	33.3	25.9	74	Somnath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Somnath Pandey
17	17-Jun-20	06:00am to 12:00hrs	14	31.5	24.5	70	उपरोक्त वकिल
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	उपरोक्त वकिल
18	18-Jun-20	06:00am to 12:00hrs	14.8	33.3	25.9	74	Somnath Pandey
		16:00hrs to 21:00 hrs	14.6	32.85	25.55	73	उपरोक्त वकिल
19	19-Jun-20	06:00am to 12:00hrs	14.2	31.95	24.85	71	उपरोक्त वकिल
		16:00hrs to 21:00 hrs	13.8	31.05	24.15	69	Somnath Pandey
20	20-Jun-20	06:00am to 12:00hrs	14.8	33.3	25.9	74	Somnath Pandey
		16:00hrs to 21:00 hrs	15	33.75	26.25	75	Somnath Pandey

संज्ञक वकिल
कायदा विभाग, नया दिल्ली

चक्रवर्ती
Somnath Pandey
Advocate & Care
KAYWADA

21	21-Jun-20	06:00am to 12:00hrs	17.6	39.6	30.8	88	ಶ್ಯೂಬ್ ಗಿಠಿ
		16:00hrs to 21:00 hrs	0	0	0		ಶ್ಯೂಬ್ ಗಿಠಿ
22	22-Jun-20	06:00am to 12:00hrs	14.8	33.3	25.9	74	ಶ್ಯೂಬ್ ಗಿಠಿ
		16:00hrs to 21:00 hrs	14.6	32.85	25.55	73	ಶ್ಯೂಬ್ ಗಿಠಿ
23	23-Jun-20	06:00am to 12:00hrs	14	31.5	24.5	70	ಶ್ಯೂಬ್ ಗಿಠಿ
		16:00hrs to 21:00 hrs	13.8	31.05	24.15	69	ಶ್ಯೂಬ್ ಗಿಠಿ
24	24-Jun-20	06:00am to 12:00hrs	10.2	22.95	17.85	51	ಶ್ಯೂಬ್ ಗಿಠಿ
		16:00hrs to 21:00 hrs					
Total			641	1443	1122	3207	

ಶ್ಯೂಬ್ ಗಿಠಿ
 ಸರ್ಕಾರಿ ಪರಿಷತ್
 ಸರ್ಕಾರಿ ಪರಿಷತ್

Check Day
 Chulmipally

CERTIFICATE

PATHEYA

Add- RZH 15/9 Gurudwara Road, Mahavir Enclave, Palam New Delhi 110045

Letter No- PATHI MATH / 25

Date- 04/05/2020

To

**The Municipal Commissioner
Mathura-Vrindavan Municipal Corporation
Mathura**

Sub- Certificate of Disposal of legacy waste.

Dear sir,

As you are aware that our organization is working together with Mathura- Vrindavan Municipal Corporation for scientifically treatment and disposal of Legacy waste at Vrindavan zone of Mathura- Vrindavan Municipal Corporation.

We have commenced our work from 6th Feb 2020 till 30th April 2020 and worked with utmost dedication and sincerity in treating legacy waste as per CPCB guidelines and our agreement till now we have processed 6046 MT of legacy waste . Our Organization was willing to carry out work and dispose the total waste but due to Unfortunate Corona Virus Pandemic lockdown in entire India, our organization has decided not to carry forward the processing of remaining legacy waste after 30th April 2020.

As per the agreement Our organization has transported Refused Deprived Fuel (RDF) of about 2720MT, along with inert of 2116MT to M/s Aakansha enterprises, Mathura cantonment Board, Mathura which will be further utilized in by the foresaid agency. Whereas the Manure (1214MT) is concerned our organization, out of 1209MT 435MT has been supplied to Municipal Corporation and remaining 564MT has been supplied to local people on their individual request free of cost.

Assuring you best of cooperation at all times.

Warm Regards

Girijesh Choudhary

President.





एक कदम स्वच्छता की ओर



कार्यालय-नगर निगम मथुरा-वृन्दावन, मथुरा

OK

पत्रांक: S18A/सं.सं.नि.मा.न/न.क्र.म.क.प्र.स/2020-21 दिनांक: 12-05-2020

कार्यदेश

मै0 आयुषी हाईजीन एण्ड केयर प्रा0लि0
महावीर विहार, सेक्टर 1, द्वारिका
नई दिल्ली। 110045

नगर निगम मथुरा-वृन्दावन के अन्तर्गत वृन्दावन क्षेत्र के लीगेसी वेस्ट निस्तारण हेतु ई-निविदा दिनांक 05.05.2020 को निविदा आमंत्रित की गयी थी, जिसमें आपकी निविदा प्राप्त दर प्रतिटन रू0316/- कर सहित प्राप्त हुयी है, जो कि सर्वन्यून है। वर्तमान में लीगेसी वेस्ट की मात्रा 5505.36 मीट्रिक टन मापी गयी है। निम्न शर्तों के अधीन कार्य प्रारम्भ कराना सुनिश्चित करें।

- 1-निविदा की शर्तों में कोई परिवर्तन नहीं होगा।
- 2-जी0एस0टी0/आयकर की कटौती नियमानुसार होगी।

अतः 01 सप्ताह के अन्दर अनुबंध करते हुये अग्रिम कार्यवाही किया जाना सुनिश्चित करें।

प्रतिलिपि-नगर आयुक्त महोदय को सादर सूचनार्थ।

सहायक अभियन्ता (वि/यां)
नगर निगम मथुरा-वृन्दावन।

सहायक अभियन्ता (वि/यां)
नगर निगम मथुरा-वृन्दावन।



AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
Tel. : 011-25088362, Mob. : 08826302845

Ref. no. AAY/MTH/2020/11

Date: May 12th, 2020

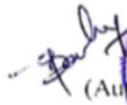
Municipal Commissioner

Nagar Nigam Mathura – Vrindavan, Mathura.

Subject: Acceptance Letter

Reference: Letter no. 518A/S. Cell Dept./Nagar Nigam Mathura – Vrindavan,
Mathura/2020-21

Aayushi Hygiene and Care Pvt. Ltd. is pleased to accept your work order dated May 12th, 2020. We'd like to inform you that the waste processing plant will be installed at the site within two days and the processing will begin immediately thereafter.


(Authorized Signatory)




AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
Tel. : 011-25088362, Mob. : 08826302845

Ref. no. AAY/MTH/2020/12

Date: May 14th, 2020

Municipal Commissioner

Nagar Nigam Mathura – Vrindavan, Mathura.

Subject: Commencement of work

Reference: Letter no. 518A/S. Cell Dept./Nagar Nigam Mathura – Vrindavan,
Mathura/2020-21

This is to inform you that the plant has been installed at the site and the waste processing work will begin from tomorrow.

Thanks and Regards.


Authorised Signatory




AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
Tel. : 011-25088362, Mob. : 08826302845

Reference No. Ayh/05/2020-21

Date: 30th June 2020

To,

MUNICIPAL COMMISSIONER
NAGAR NIGAM - MATHURA – VRINDAVAN
MATHURA

Subject: Summary of work done of legacy waste disposal

REF: 518 A/SANITATION CELL DEPARTMENT/NAGAR NIGAM MATHURA VRINDAVAN – MATHURA/2020-21/
12-05-2020

Accounting for all progress of our "Legacy Waste Disposal" for all activities accomplished and done from "15th May 2020 – 24th June 2020". We are mentioning our accomplished work data below here;

Month	Manure (Mt.)	RDF (Mt.)	Inert Disposed (Mt.)	Total (Mt.)
MAY	460	1034	804	2298
JUNE	641	1443	1122	3206
			Total	5504

Thanks & Regards



Authorized Signature

**MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, UP LUCKNOW
HELD ON 06.01.2021 AT 11-00 A.M IN OA NO. 136 OF 2015 IN RE: NAGAR
PALIKA PARISHAD, VRINDAVAN AND OTHERS VS MADHU MANGAL
SHUKLA AND OTHERS,
ORGANISED THROUGH VIDEO-CONFERENCING**

**Present: Hon'ble Mr. Justice SVS Rathore, Chairman, and
Dr. Anup Chandra Pandey, Member**

Other dignitaries present:

1. Mr. Anurag Yadav, Secretary, Urban Development Department
2. Mr. Ashok Kumar Tiwari, CEO 6, UPPCB, Lucknow
3. Mr. Ravindra Mandar, Municipal Commissioner, Nagar Nigam, Mathura
4. Mr. D. K. Soni, CPCB, Lucknow
5. Mr Arvind Kumar, RO, UPPCB, Mathura

The Oversight Committee reviewed the progress of remedial action against unregulated dumping of solid waste in the flood plains of river Yamuna and unscientific clearing of the legacy waste site of Vrindavan, in accordance with the Municipal Solid Waste Management Rules, 2016 as per the directions of Hon'ble NGT dated 25.02.2020 and 31.07.2020 in O.A. No. 136 of 2015 & O.A. No. 06 of 2017. This matter has been dealt since 2015. It was found that the MSW site was not being properly managed and scientific bioremediation was not done.

Hon'ble NGT had asked for a report from Central Pollution Control Board. The Central Pollution Control Board had reported on 06.08.2019 that MSW site was not properly managed at Maant road and scientific bio remediation was not done before proposed capping of the pits filled with garbage. On 18.12.2019, Hon'ble NGT after examining the status report dated 16.12.2019 filed by the Chief Secretary, U.P. felt that there was no meaningful compliance regarding development of landfill site at Maant

Road and bio-mining of the legacy waste. Hon'ble NGT ordered forfeiture of the performance guarantee and gave last opportunity to the State before taking coercive action. Accordingly, Principal Secretary, Urban Development filed an action plan on 24.02.2020 for treating the legacy waste. Principal Secretary, Urban Development assured Hon'ble NGT that work has already commenced and will be completed as per the given time. Hon'ble NGT directed this Oversight Committee to look into the matter and send report to the Hon'ble NGT.

The matter was reviewed today in the meeting with the Urban Development Department, Municipal Commissioner, Nagar Nigam, Mathura and UPPCB.

Mr. Ravindra Kumar, Municipal Commissioner, Nagar Nigam, Mathura informed that in the year 2017, Vrindavan Nagar Palika was merged with Nagar Nigam, Mathura and now the responsibility of solid waste management at Vrindavan is that of Nagar Nigam, Mathura. He also mentioned that earlier for Vrindavan five trenches were dug at Maant road and the solid waste of Vrindavan used to be dumped in those trenches. Treatment of Legacy Waste through Bio-Remediation was started on 6th Feb., 2020. The legacy waste of 11259 MT was disposed by Municipal Corporation, Mathura-Vrindavan through bio mining and bio remediation by 24th June, 2020 and the compliance report has also been sent by them to the Oversight Committee on 05.01.2021.

Mr. Ravindra Kumar, Municipal Commissioner, Nagar Nigam, Mathura presented a Power Point Presentation (with photographs and letters) in the meeting and the presentation covers all the issues in O.A. No. 136 of 2015 & O.A. No. 06 of 2017. He also informed that the five trenches at Vrindavan are of RCC structure and there is no possibility of waste/leachate polluting the ground soil or ground water. Photographs of two empty trenches have been annexed and regarding the other three empty trenches it was informed that the same have been filled and the land has been reclaimed so that the same may be utilized for some more useful purpose for betterment of environment.

As far as the development of landfill site at Maant Road is concerned, he further informed that there is a change in strategy. The present processing capacity of Nagla Kolhu processing plant is 180 TPD which is just enough to cater to the day-to-day processing of Mathura Solid Waste. Already 1.80 lakh tons of legacy waste is lying untreated at Nagla Kolhu. The Committee in the earlier meeting had stated that the shifting of Vrindavan solid waste from Maant Road to Nagla Kolhu waste site would be meaningful only if bio-waste remediation of Legacy waste is being done at the later site. For the disposal of Legacy waste Urban Development Department, Uttar Pradesh has hired an agency M/S Blackberry Overseas Pvt. Ltd. Municipal Corporation has issued LOI to M/S Blackberry Overseas Pvt. Ltd. to initiate work for the treatment of legacy waste. Hired agency has started conducting survey to initiate process of treatment of legacy waste.

Mr. Ravindra Kumar, Municipal Commissioner, Nagar Nigam, Mathura and Mr. Anurag Yadav, Secretary, Urban Development Department informed that Municipal Corporation, Mathura- Vrindavan through an MOU has developed a Material Recovery Facility (MRF) in PPP Mode. Rag pickers have been involved for collection, sorting and segregation of waste. By doing so they not only clean up significant amount of waste but also contributes in the up-liftment of their social status. Routine Health Check-up of rag pickers is done on time-to-time basis. Municipal Corporation, Mathura-Vrindavan has proposed MRF for Vrindavan zone which is under construction. By putting a Material Recovery Facility (MRF) at Nagla Kolhu they would divert some of the recyclable waste there and thus create additional space for processing of non-recyclable waste of Vrindavan in that plant. The MRF would be operational in 15 days from today.

Secretary, Urban Development submitted that in pursuance to the directions of Hon'ble NGT for initiating action against the erring officers/officials, departmental enquiry has been conducted and the enquiry officer has submitted the report and the same has been forwarded to the Government for according sanction to prosecute.

Further action in the matter is in process. Secretary, Urban Development also informed that the penalty imposed by Hon'ble NGT has been deposited. In addition, Dr. D. K. Soni, CPCB informed that bank guarantee of Rs. 10 lakhs has not yet been received.

The Committee directed the Member Secretary, UPPCB that they would have to inspect the Nagla Kolhu facility and assess the quantum of waste as mentioned above before giving authorization.

Based on the report received by the Nagar Nigam, Mathura and Regional Officer, Mathura on 05.01.2021, the present compliance status in **OA No. 136/2015 and OA No. 06/2017** are as follows:

S.No.	Directions by Hon'ble NGT	Compliance Status	Present Status/ Reasons for Non-Compliance
1	Status of legacy waste on trenching ground of Maant road, Vrindavan-Mathura	Complied	The entire legacy waste at Maant road site has been disposed through bio mining and bio remediation by 24.06.2020 and the compliance report has been sent.
2	Status of proper arrangement for Leachate Collection and Treatment in context with MSW at SWM Plant Nagla Kolhu, Mathura	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation has carried out repair and construction tank and drains carrying leachate to the tank. Hence drains are not choked presently. • Leachate generated is collected by sewer suction machine and leachate is sent to STP for further treatment. • Municipal Corporation has also sought guidance from Hon'ble Committee on Leachate Collection and treatment via letter vide no.463/s.t of Municipal Corporation Mathura Vrindavan dated 20/10/2020. • Approach road to leachate tank is now free from any hurdles and is easily accessible.
3	Status of processing	Partially	<ul style="list-style-type: none"> • Municipal Corporation Mathura-

	plant situated at Nagla Kolhu, Mathura	Complied	<p>Vrindavan decided to take up challenges of processing of solid waste by own mechanism and resources and plant was made operational in August, 2020.</p> <ul style="list-style-type: none"> • Retrofitting of machineries had been done. • SWM Plant at Nagla Kolhu is fully operational to cater processing of MSW received.
4	Status of One Material Recovery Facility (MRF) Centre for storage and processing of recyclable waste at SWM Plant Nagla Kolhu, Mathura	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation, Mathura-Vrindavan through an MOU has developed a Material Recovery Facility (MRF) in PPP Mode. • Rag pickers sustain themselves by collection, sorting and segregation of waste in doing so they help clean up significant amount of waste likely for which Municipal Corporation has associated rag pickers with MRF which also contributes in the up-liftment of their social status. • Routine Health Check-up of rag pickers being done on time-to-time basis.
5	Status of C&D Waste Processing Machine	Partially Complied	<ul style="list-style-type: none"> • C&D Waste Crusher is operational at SWM Plant for processing of C&D Waste. • Proper log books are being maintained at regular basis.
6	RDF (Refused Derived Fuel) Shredding	Partially Complied	<ul style="list-style-type: none"> • Agency M/s 21st Century Polymers authorized by Municipal Corporation has started processing of Dry waste including recyclables, non-recyclable, e-waste etc. • Shredding machine is operational. Pet bottles, aluminum cans, paper-based trash etc. can be shredded in the machine.

7	Composting Section	Partially Complied	<ul style="list-style-type: none"> • SWM Plant has proper availability of Composting facility which is sufficient to cater all the MSW collected. • Compost is prepared by forming windrow which are over turned every 7 day and process is completed by 28 days.
8	Intermixed Unsegregated Solid Waste Windrow Sizing Calculation	Partially Complied	<ul style="list-style-type: none"> • The segregated material is dozed off onto Conveyor belt of 100mm trommel to facilitate removal of non-biodegradable. • The sorted organic refuse is sent to shredder then shredded materials are added to windrows. • Inoculant, micro-organism is then added. • The pre-processed waste is converted into windrows. And then bio cultures are sprayed • Windrows are over turned every 7 day and process is completed by 28 days. • After 28 days the complete windrows are then refined through coarse trommel (36mm, 16 mm, and then 4mm).
9	Status of permanent Landfill site at Maant Road and Bio-mining of legacy waste	Partially Complied	Treatment of Legacy Waste through Bio-Remediation was started on 6th Feb 2020 and the treatment of 11259 MT of legacy waste was achieved by Mathura Vrindavan Municipal Corporation on 24th June, 2020.
10	Air Quality Monitoring at SWM Plant Nagla Kolhu, Mathura	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation Mathura-Vrindavan has installed Air Quality Monitoring Index panel at five places including Solid Waste Management Plant for monitoring of air pollution. • Municipal Corporation has also made arrangement of water tanker to settle

			dust by spraying water to curb air pollution.
11	Weigh Bridge at SWM Plant Nagla Kolhu, Mathura	Partially Complied	Weigh Bridge has been repaired and is operational at SWM Plant Nagla Kolhu, Mathura.
12	Green Belt at SWM Plant Nagla Kolhu, Mathura	Partially Complied	Municipal Corporation, Mathura-Vrindavan has planted 500 saplings around the periphery of SWM Plant to increase green cover.
13	NOC for Operation of SWM	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation Mathura-Vrindavan has obtained consent to operate for air and water at Solid Waste Management Plant from Pollution Control Board. • Consent for water is valid for the period from 03/09/2020 to 31/12/2021. • Consent for air is valid for the period from 03/09/2020 to 31/12/2021.
14	Status of the action plans regarding treatment of Legacy Waste	Partially Complied	<p>The present processing capacity of Nagla Kolhu processing plant is 180 TPD which is just enough to cater to the day-to-day processing of Mathura Solid Waste. Already 1.80 lakh tons of legacy waste is lying untreated at Nagla Kolhu. The Committee in the earlier meeting had stated that the shifting of Vrindavan solid waste from Maant Road to Nagla Kolhu waste site would be meaningful only if bio-waste remediation of Legacy waste is being done at the latter site.</p> <ul style="list-style-type: none"> • For the disposal of Legacy waste Urban Development Department, Uttar Pradesh has hired an agency M/S Blackberry Overseas Pvt. Ltd.

			<ul style="list-style-type: none"> • Municipal Corporation has issued LOI to M/S Blackberry Overseas Pvt. Ltd. to initiate work for the treatment of legacy waste. • Hired agency has started conducting survey to initiate process of treatment of legacy waste.
15	Status of disciplinary action taken against erring officials	Partially Complied	Action against erring officials have been carried out via letter vide No. 900/S.T/2019-20 Dated 06-11-2019 regarding departmental enquiry of the then Nagar Palika Parishad Chairman, Executive Officer & Sanitary Inspector has been sent to Secretary, Urban Development Department UP.
16	Status of Environmental Compensation (EC) imposed/ realized	Partially Complied	Report awaited from CPCB
17	Performance guarantee in the sum of Rs. 10 lakhs for restoration of the environment	Partially Complied	The Nagar Parishad Vrindavan and District Administration Vrindavan has deposited Rs.5 lakh each in Hon'ble supreme court on 11-02-2017 (Sr. No. 27206).
18	Status of cost required to be paid vide order dated 21.01.2019 in Civil Appeal Nos. _____ of 2019 (D. No. 38773/2016)	Partially Complied	Report awaited from CPCB
19	Solid Waste Management by Municipal Corporation Mathura Vrindavan -Collection &	Partially Complied	<ul style="list-style-type: none"> • Mathura Vrindavan Municipal Corporation has installed GPS in all its Primary and Secondary Vehicles for collection of Garbage, details of which are mentioned below. • Procurement of new 30 vehicles for

	Transportation		door-to-door collection is under tender process.
20	Solid Waste Management by Municipal Corporation Mathura Vrindavan -Incinerator for Home Hazardous Waste	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation, Mathura-Vrindavan has installed incinerator of capacity 1 TPD for treatment of Home Hazardous Waste.
21	Solid Waste Management by Municipal Corporation Mathura Vrindavan - Standard Operating Procedures (SOP)	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation, Mathura-Vrindavan has imparted training and Standard Operating Procedures (SOP) are developed to carry out procedures for processing and disposal of solid waste in an effective manner.
22	Solid Waste Management by Municipal Corporation Mathura Vrindavan – Organic Waste to Compost Plant	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation, Mathura-Vrindavan has commissioned 5 Ton capacity Organic Waste to Compost Plant at Vrindavan, which has successfully completed its trial recently. • Municipal Corporation is also commissioning 1 Ton capacity Organic Waste to Compost plant at Mandi Samiti Vrindavan, which would soon undergo trials.
23	Solid Waste Management by Municipal Corporation Mathura Vrindavan – Material Recovery Facility (MRF)	Partially Complied	<ul style="list-style-type: none"> • Municipal Corporation, Mathura-Vrindavan has proposed MRF for Vrindavan zone which is under construction.
24	Solid Waste Management by	Partially Complied	Municipal Corporation, Mathura-Vrindavan has proposed Transfer Station

	Municipal Corporation Mathura Vrindavan – Transfer Station		at Maant Road Vrindavan for transferring solid waste from Vrindavan to SWM Plant Mathura safely.
25	SWM by Municipal Corporation Mathura Vrindavan – Bioremediation of drains	Partially Complied	Municipal Corporation, Mathura-Vrindavan has selected an agency to carry out Bio-remediation of 10 drains as directed by Hon’ble NGT.

06-01-2021

06-01-2021

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

January 06, 2021

Please visit our website: oscngt.upsdc.gov.in for more information.

MONTHLY PROGRESS REPORT

O.A. No. 136 of 2015 in re: Unregulated dumping of solid waste in the flood plains of river Yamuna and unscientific clearing of the legacy waste site of Vrindavan					
S.No	Directions by Hon'ble NGT	Concerned Department	Compliance Status of July, 2020	Compliance Status of August, 2020	Compliance Status of September, 2020
1	Status of legacy waste on trenching ground of Maant road, Vrindavan-Mathura	Municipal Commissioner Vrindavan/ Urban Development	<p>Complied</p> <ul style="list-style-type: none"> The entire legacy waste at Maant road site has been disposed through bio mining and bio remediation by 24.06.2020 and the compliance report has been sent. 	Complied	Complied
2	C&D Waste Processing	Municipal Commissioner , Vrindavan/ Urban Development	<p>Partially Complied</p> <ul style="list-style-type: none"> C&D machine at time of inspection found non-operative. During inspection the representative could explain the capacity of processing and records of electricity consumed. No C&D processed waste was stored in the premises at the time of inspection. 	No further progress reported	<ul style="list-style-type: none"> C&D waste processing machine is now operational. Municipal Corporation ensured repairing and maintenance work of all machineries worth Rs. 20.98 Lakhs in the month of August 2020. Proper log books are being maintained and as attached as annexure for reference.

3	RDF(Refused Derived Fuel) Shredding	Municipal Commissioner , Vrindavan/ Urban Development	<p style="text-align: center;">Partially Complied</p> <ul style="list-style-type: none"> One shredding machine was found installed within the premises and non-operative during inspection. Shredded material was stored in the premises. RDF shredded material sold to the agency authorised for processing. No RDF is produced within premises but only raw material is prepared. No record of RDF raw material prepared is maintained. 	No further progress reported	<ul style="list-style-type: none"> Shredding machine is now operational. Municipal Corporation through MoU has authorised M/s 21st Century Polymers to carry out processing of Dry waste including recyclables, non-recyclable , e-waste etc. Authorised agency has already commenced its work and is operational.
4	Composting Section	Municipal Commissioner , Vrindavan/ Urban Development	<p style="text-align: center;">Partially Complied</p> <ul style="list-style-type: none"> The land allotted for composting section is 5 acre out of total 27 acres of MSW facility area. 	No further progress reported	<ul style="list-style-type: none"> Composting section is available at the said site and is sufficient to cater all the MSW collected. Windrow formation working is operational and daily record is being maintained.
5	Intermixed Unsegregated Solid Waste Windrow Sizing Calculation	Municipal Commissioner , Vrindavan/ Urban Development	<p style="text-align: center;">Not Complied</p> <ul style="list-style-type: none"> As plant was not operative. Fresh MSW was stored at compost platform in the form of windrows. The total volume of compost storage estimated to be 29531.25 cubic meter. 	No further progress reported	<ul style="list-style-type: none"> Municipal Corporation ensured repairing and maintenance work of all machineries worth Rs. 20.98 Lakhs in the month of August. No intermixed/ unsegregated waste is kept on the windrow platform.

					<ul style="list-style-type: none"> • Fresh MSW is firstly manually segregated by authorised agency at the tipping floor and then through conveyor belt remaining waste is processed at 100mm trommel and windrows are prepared for further treatment.
6	Landfill site	Municipal Commissioner Vrindavan/ Urban Development	<p style="text-align: center;">Not Complied</p> <ul style="list-style-type: none"> • Proper arrangement of leachate collection and gas collection/flaring arrangement were not made. The dimensions of the existing landfill (50 x 50 x7 m) seems insufficient to store land fillable waste for 20-25 years as one half cell of the land fill is already occupied. 	No further progress reported	<ul style="list-style-type: none"> • The said Landfill site is temporary. The permanent site is filled with untreated legacy waste. • The permanent landfill site will be operational as per DPR prepared by Regional Centre for Urban and Environmental Studies once treatment of legacy waste is done.
7	Leachate Treatment	Municipal Commissioner , Vrindavan/ Urban Development	<p style="text-align: center;">Not Complied</p> <ul style="list-style-type: none"> • Sanitary landfill and compost area are the two places from where leachate is generated. Leachate waste water was found stagnant in the drain and also there is no approach road to leachate tank. There is no permanent 	No further progress reported	<ul style="list-style-type: none"> • Municipal Corporation is ensuring repairing and maintenance work of leachate collection drains and tank. • Approach road to leachate tank is now free from any hurdles and is easily accessible.

			<p>pipeline from collection tank to STP. It was also observed that there is no arrangement of collection of leachate generated from landfill area to this so called collection tank for further treatment.</p>		<ul style="list-style-type: none"> No permanent pipeline from leachate collection tank to STP can be done as the residential places have grown up. However Suction and Jetting machine is deployed for cleaning of leachate and collected leachate is transferred to nearest STP for further Treatment.
8	Legacy Waste Dumpsite	Municipal Commissioner , Vrindavan/ Urban Development	<p>Partially Complied</p> <ul style="list-style-type: none"> MSW Treatment Facility at Nagla Kolhu, Mathura which stands around 1.8 lakh MT wherein the landfill is not utilized to store land fillable waste frequently. Proper arrangement of leachate collection and gas collection/flaring arrangement were not made. 	No further progress reported	<ul style="list-style-type: none"> Urban development department has already initiated tender for processing of legacy waste for 9 cities along with Mathura. However MVMC has already initiated formation of windrows of legacy waste and manual segregation. On prior arrival of agency treatment work in full force will be done.

**Municipal Commissioner
Mathura Vrindavan Municipal Corporation**



क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
65ए बल्देवपुरी, महोली रोड,
मथुरा।

पत्रांक- 901/B-212/2021

दिनांक- 05/01/21

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-4),
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: Meeting of the Hon'ble Oversight Committee, NGT UP Lucknow is scheduled to be held on 06.01.2020 (Wednesday) at 11:00 a.m. through video-conferencing to discuss issues relating to OA No. 136 of 2015 and 6 of 2017 in re: Nagar Palika Parishad, Vrindavan and others vs Madhu Mangal Shukla and others to review the progress towards compliance with the orders of Hon'ble NGT. के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त पत्र में मा० ओवर साइड कमैटी एन०जी०टी०, यू०पी०, लखनऊ द्वारा दिनांक 06.1.2020 को वीडियो कान्फ्रेंसिंग के माध्यम से ओ०ए० सं०-136/2015 एवं 06/2017 नगर पालिका परिषद, वृन्दावन व अन्य बनाम मधुमंगल शुक्ला व अन्य में पारित आदेश के अनुक्रम में नगर निगम, मथुरा-वृन्दावन, मथुरा के नगरीय ठोस अपशिष्ट के सम्बन्ध में बिन्दुवार सूचना चाही गयी है। उक्त के क्रम में नगर निगम, मथुरा-वृन्दावन, मथुरा द्वारा प्रेषित बिन्दुवार आख्या संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

संलग्नक: उपरोक्तानुसार।

भवदीय

(अरविन्द कुमार)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. सदस्य सचिव महोदय, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. जिलाधिकारी महोदय, मथुरा।

क्षेत्रीय अधिकारी



Solid Waste Management by Municipal Corporation Mathura Vrindavan

#MathuraFightsCorona



➤ Present Status of proper arrangement for leachate collection and treatment in context with MSW.

- Municipal Corporation has carried out repair and construction work of Leachate collection tank and drains carrying leachate to the tank .
- Leachate generated is collected by sewer suction machine and leachate is sent to STP for further treatment.
- Municipal Corporation has also sought guidance from Hon'ble Committee on Leachate Collection and treatment via letter vide no.463/s.t of Municipal Corporation Mathura Vrindavan dated 20/10/2020 .



PIC: Leachate Tank



PIC: Drain to Leachate Tank



➤ What is the current status of processing plant situated at Nagla Kolhu, Mathura? Provide complete details.

- Municipal Corporation Mathura-Vrindavan decided to take up challenges of processing of solid waste by own mechanism and resources and plant was made operational in August 2020.
- Retrofitting of machineries was done.
- SWM Plant at Nagla Kolhu is fully operational to cater processing of MSW received.



PIC: Operational 100 mm Trommel



➤ What is the present status of one material recovery facility (MRF) for storage and processing of recyclable waste in the site?

- Municipal Corporation Mathura-Vrindavan has developed a Material Recovery Facility (MRF) in PPP Mode.
- Rag pickers sustain themselves by collection, sorting and segregation of waste in doing so they help clean up significant amount of waste likely for which Municipal Corporation has associated rag pickers with MRF which also contributes in the up-liftment of their social status.
- Routine Health Check-up of rag pickers are done on time to time basis.



PIC: Ragpickers in PPE at MRF



PIC: Health check-up of Ragpickers at MRF

- C&D Waste Crusher is operational at SWM plant for processing of Construction and Demolition Waste.

➤ What is the present status of C & D Waste processing machine? As per the information by Municipal Corporation, Mathura that repairing and maintenance work of all machineries worth Rs. 20.98 Lakhs in the month of August, 2020. Provide the Present status.



**PIC: Crusher Machine for
C&D Waste**



- C&D Waste Crusher is operational at SWM plant for processing of Construction and Demolition Waste.

➤ What is the present status of C & D Waste processing machine? As per the information by Municipal Corporation, Mathura that repairing and maintenance work of all machineries worth Rs. 20.98 Lakhs in the month of August, 2020. Provide the Present status.

SOLID WASTE MANAGEMENT PLANT, NAGLA KOLHU, MATHURA								
C&D Logbook December Month								
S.no	Date	Waste Recived (Ton)	Waste Processed					
			Bricks	Process	Concrete	Wood	Mortar	Steel
1	12/1/2020	9	2.7	2.25	2.25	0	1.8	0
2	12/2/2020	10	3	0.5	2.5	2	2	0
3	12/3/2020	8	2.4	2	2	0	1.6	0
4	12/4/2020	11	2.3	1.3	2.75	0	2.2	2.75
5	12/5/2020	8.5	1.55	1.5	2.125	2.125	1.7	0
6	12/6/2020	9.6	2.88	2.4	2.4	0	1.92	0
7	12/7/2020	10.2	3.06	1.02	2.55	1.53	2.04	0
8	12/8/2020	9.7	2.91	0.485	2.425	0	1.94	1.94
9	12/9/2020	10.3	3.09	2.06	2.575	0.515	2.06	0
10	12/10/2020	8.2	2.46	0.82	2.05	0	1.64	1.23
11	12/11/2020	9.6	2.88	1.44	2.4	0.96	1.92	0
12	12/12/2020	10.1	3.03	2.02	2.525	0	2.02	0.505
13	12/13/2020	8.4	2.52	1.512	2.1	0.588	1.68	0
14	12/14/2020	9.1	2.73	1.82	2.275	0.455	1.82	0
15	12/15/2020	9.7	2.91	1.94	2.425	0	1.94	0.485
16	12/16/2020	9.7	1.01	1.9	2.425	0	1.94	0
17	12/17/2020	8.2	1.46	1	2.05	0	1.64	0
18	12/18/2020	9.6	1	1.88	2.4	0	1.92	0
19	12/19/2020	8.5	1	1.55	2.125	0	1.7	0
20	12/20/2020	10.2	2.06	1.06	2.55	0	2.04	0
21	12/21/2020	10	1	2	2.5	0	2	0
22	12/22/2020	11	1.3	2	2.75	0	2.2	0
23	12/23/2020	8.5	1.55	1	2.125	0	1.7	0
24	12/24/2020	9	1.2	1.5	2.25	0	1.8	0
Total		226.1	52	36.957	56.525	8.173	45.22	6.91

Table: C&D waste Logbook



➤ As per the information submitted by Municipal Commissioner/ RO, Mathura that shredding machine is now operational. Municipal Corporation has authorised M/s 21st Century Polymers to carry out processing of Dry waste including recyclables, non-recyclable, e-waste etc. Has the authorised agency commenced its work?

- Agency M/s 21st Century Polymers authorised by Municipal Corporation has started processing of Dry waste including recyclables, non-recyclable, etc.
- Shredding Machine is operational where pet bottles, aluminium cans, paper based trash etc. can be shredded.



PIC: Shredding Machine at MRF

PIC: 21st Century Polymers processing dry waste





- SWM plant has proper availability of Composting facility which is sufficient to cater all the MSW collected.
- Compost is prepared by forming windrows and the windrows are over turned every 7 day and process is completed by 28 days.

➤ As far as Composting Section is concerned, it is available at the said site and is sufficient to cater all the MSW collected. Is the Windrow formation operational and daily record is being maintained?



PIC: Composting Section SWM plant



PIC: Windrow Formation



➤ For Intermixed Unsegregated Solid Waste Windrow Sizing Calculation, Municipal Corporation, Mathura ensured that no intermixed/unsegregated waste is kept on the windrow platform. Fresh MSW is firstly manually segregated by authorised agency at the tipping floor and then through conveyor belt remaining waste is processed at 100mm trommel and windrows are prepared for further treatment. Provide details.

- The segregated material is dozed off onto Conveyor belt of 100mm trommel to facilitate removal of non- biodegradable.
- The sorted organic refuse is sent to shredder then shredded materials are added to windrows.
- Inoculant, micro-organism is then added.
- The preprocessed waste is converted into windrows. And then bio cultures are sprayed
- Windrows are over turned every 7 day and process is completed by 28 days.
- After 28 days the complete windrows is then refined through coarse trommel (36mm, 16 mm, and then 4mm).



PIC: Windrow Formation



- Treatment of Legacy Waste through Bio-Remediation was started on 6th Feb 2020 and the treatment of 11259 MT of legacy waste was achieved by Mathura Vrindavan Municipal Corporation on 24th June 2020.

➤ What is the present Status of the permanent landfill site at Mant Road and bio-mining of legacy waste?



PIC: Empty Trenches after legacy waste Treatment at Maant Road



➤ What is the current status of Air Quality Monitoring at SWM Plant Nagla Kolhu, Mathura? As per the last available information, installation work of Air Quality Index Panels at SWM Plant, Nagla Kolhu and at four other places in the city is in progress and would be completed in the month of October, 2020.

- Municipal Corporation Mathura-Vrindavan has installed Air Quality Monitoring Index panel at five places including Solid Waste Management Plant for monitoring of air pollution.
- Municipal Corporation has also made arrangement of water tanker to settle dust by spraying water to curb air pollution.



PIC: Air Quality Monitoring Panel



PIC: Spray of water Using water tanker



- Weigh Bridge, Material Recovery Facility(MRF) and leachate treatment is operational at SWM Plant Nagla Kolhu.

➤ Present status of leachate treatment, weigh bridge and Material Recovery Facility (MRF) Centre at SWM Plant Nagla Kolhu, Mathura.



PIC: Leachate Tank



PIC: Material Recovery Facility



PIC: Weigh Bridge



- Municipal Corporation Mathura-Vrindavan has planted 500 saplings around the periphery of the solid waste management plant to increase green cover .

➤ What is the present status of Green Belt at SWM Plant Nagla Kolhu, Mathura. As per information, Municipal Corporation, Mathura has developed the green belt by planting around 300 Saplings around the periphery of SWM Plant to curb air pollution. 200 more saplings are planned to be planted by the end of October, 2020.



PIC: Green Zone at Nagla Kolhu



➤ Regarding the NOC for Operation of SWM, Municipal Corporation has applied for consent to operate under Air and Water Act at e-nivesh mitra website which is scheduled to be inspected by the end of the month of October, 2020. Present status.

PIC: Air and Water NOC

- Municipal Corporation Mathura-Vrindavan has obtained consent to operate for air and water at Solid Waste Management Plant from Pollution Control Board .
- Consent for water is valid for the period from 03/09/2020 to 31/12/2021.
- Consent for air is valid for the period from 03/09/2020 to 31/12/2021.

**UTTAR PRADESH POLLUTION CONTROL BOARD**
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 102416/UPPCB/Mathura(UPPCBRO)/CTO/water/MATHURA/2020 Dated : 18/10/2020

To ,
Shri MUNICIPAL COMMISSIONER
M/s MSW Processing Plant MATHURA VRINDAVAN MUNICIPAL CORPORATION
Khasra- , Nagla Kohlu, Laxmi nagar, Mathura,MATHURA,281004
MATHURA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MSW Processing Plant MATHURA VRINDAVAN MUNICIPAL CORPORATION

Reference Application No :9390222 Dated :18/10/2020

- For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MSW Processing Plant MATHURA VRINDAVAN MUNICIPAL CORPORATION is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure .in reference to their foresaid application .
- This consent is valid for the period from 03/09/2020 to 31/12/2021 .
- In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Ram Kumar Singh Digitally signed by Ram Kumar Singh
Chief Environment Officer,
Circle-4

**UTTAR PRADESH POLLUTION CONTROL BOARD**
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 102986/UPPCB/Mathura(UPPCBRO)/CTO/air/MATHURA/2020 Dated : 12/10/2020

To ,
Shri MUNICIPAL COMMISSIONER
M/s MSW Processing Plant MATHURA VRINDAVAN MUNICIPAL CORPORATION
Khasra- , Nagla Kohlu, Laxmi nagar, Mathura,MATHURA,281004
MATHURA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MSW Processing Plant MATHURA VRINDAVAN MUNICIPAL CORPORATION

Reference Application No. 9437761 Dated : 12/10/2020

- With reference to the application for consent for emission of air pollutants from the plant of M/s MSW Processing Plant MATHURA VRINDAVAN MUNICIPAL CORPORATION. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
- This consent is valid for the period from 03/09/2020 to 31/12/2021 .
- In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

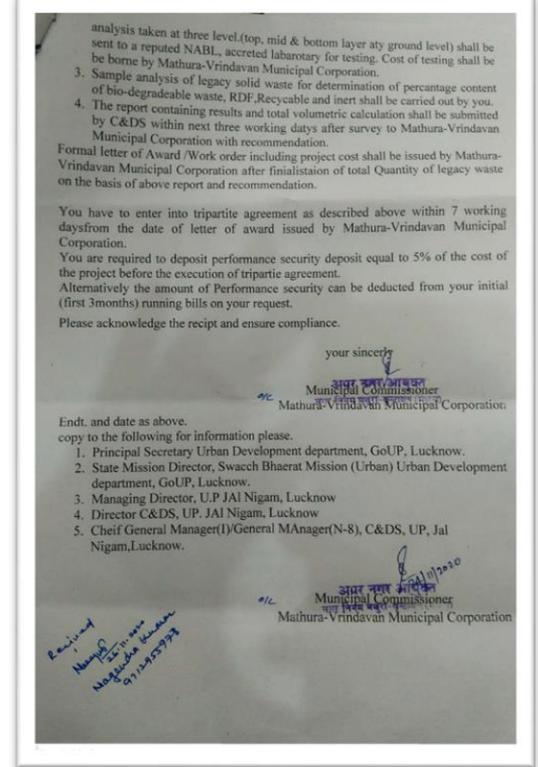
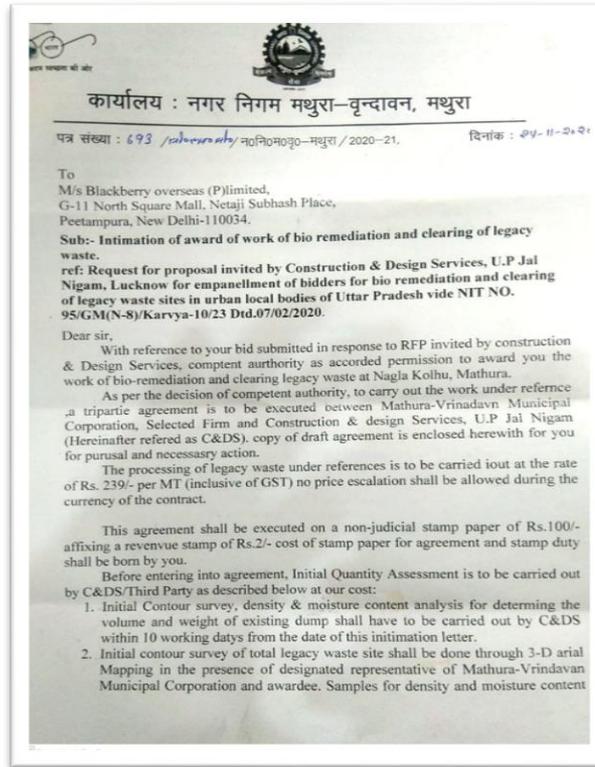
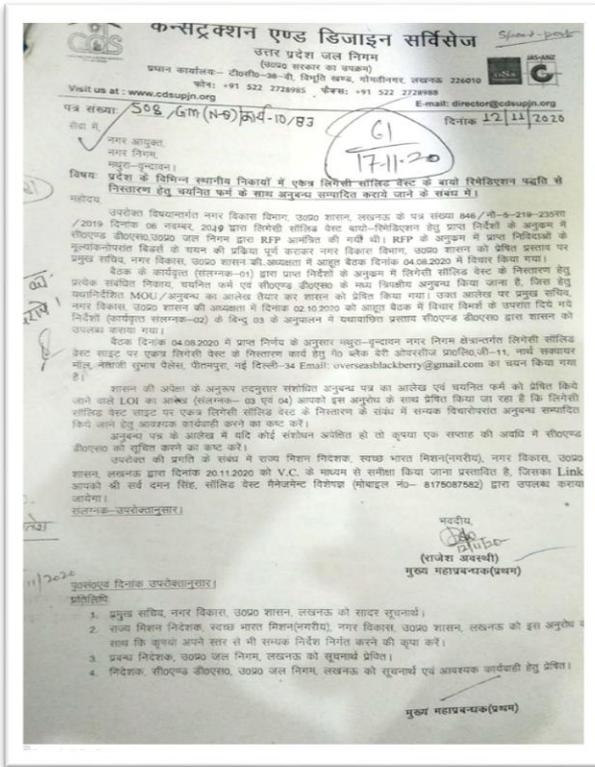
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Ram Kumar Singh Digitally signed by Ram Kumar Singh
Chief Environment Officer,
Circle-4



- For the disposal of Legacy waste Urban Development Department, Uttar Pradesh has hired an agency M/S Blackberry Overseas Pvt. Ltd.
- Municipal Corporation has issued LOI to M/S Blackberry Overseas Pvt. Ltd. to initiate work for the treatment of legacy waste.

➤ Regarding Present Status of the action plans regarding treatment of legacy waste.





➤ What is the status of disciplinary action taken against erring officials?

Action against erring officials have been carried out via letter vide No. 900/S.T/2019-20 Dated 06-11-2019 regarding departmental enquiry of the then Nagar Palika Parishad Chairman, Executive Officer & Sanitary Inspector has been sent to Secretary, Urban Development Department UP.

कार्यालय : नगर निगम मथुरा-वृन्दावन, मथुरा
पत्र संख्या : १००/एन-टी/2०19-2० दिनांक : ०६-११-२०१९

प्रेषक,
नगर आयुक्त,
नगर निगम मथुरा-वृन्दावन।
सेवा में,
प्रमुख सचिव,
नगर विकास,
उ०प्र० शासन, लखनऊ।

विषय-मा० राष्ट्रीय हरित न्यायाधिकरण Original Application No. 06 of 2017 Order Dated 03-07-2017 (Earlier O.A. No. 136/2015) के सम्बन्ध में।
महोदय,

कृपया अवगत करना है कि, मा० हरित न्यायाधिकरण नई दिल्ली में 03/07/2017 संख्या 136/2015 मुहम्मद मुहम्मद ब्रह्म युनिवर्सिटी ऑफ इन्जिनियरिंग आदि पूर्ववर्ती नगर पालिका परिषद वृन्दावन सॉलिड वेस्ट मैनेजमेंट 2000/2016 नियमावली के अनुपालन में कूड़े-कचरे के कारण हरित न्यायाधिकरण नई दिल्ली द्वारा दिनांक 11.05.2016 को जिलाधिकारी, मथुरा पूर्ववर्ती नगर पालिका परिषद, वृन्दावन एवं उत्तर प्रदेश प्रदूषण नियंत्रण पर 11,00,000/- जुर्माना करते हुये निस्तारित कर दिया गया और दिनांक 18.05.2016 को पूर्ववर्ती नगर पालिका परिषद, वृन्दावन एवं दिनांक 24.05.2016 को जिलाधिकारी मथुरा द्वारा उक्त आदेश को रिवाँल कराये जाने के लिये रिप्यू प्रार्थना पत्र दाखिल किया गया तथा दिनांक 11.05.2016 के आदेश को पर्याप्त मानते हुये, हरित न्यायाधिकरण द्वारा दिनांक 23.08.2016 को निम्नवत् आदेश पारित करते हुये खारिज कर दिया गया-

For these reasons, we see no ground to modify and/or recall the order dated 11th May, 2016. Consequently, all these applications are dismissed with no order as to costs. However, we grant 2 weeks time to all the Respondent Applicants to comply with the order/judgment dated 11th May, 2016 and pay the requisite amount.

मा० न्यायाधिकरण के उक्त निर्णय के उपरान्त उत्तर प्रदेश शासन नगर विकास अनुभाग-5 पत्रांक 3159/नौ-5-2016-31 रिट/2016 दिनांक 21 अक्टूबर, 2016 में निहित निर्देश के क्रम में मा० उच्चतम न्यायालय नई दिल्ली में विशेष अनुज्ञा याचिका सं० 38773/2016 दिनांक 21.11.2016 (पूर्ववर्ती नगर पालिका परिषद, वृन्दावन बनाम मधुगंधन सुक्सा आदि) दाखिल की गयी थी। मा० उच्चतम न्यायालय के द्वारा दिनांक 30.01.2017 को निर्मातिका आदेश पारित किया-

Learned counsel for the appellants says that he will file a status report within two weeks. Before the status report is filed the amount as required by the Tribunal should be deposited in the Registry of this Court.

शासन से प्राप्त अनुमति के क्रम में मा० न्यायाधिकरण एवं मा० उच्चतम न्यायालय के आदेशों के अनुपालन में उपायुक्त (Deputy Commissioner) वृन्दावन, जनपद मथुरा एवं पूर्ववर्ती नगर पालिका परिषद वृन्दावन के द्वारा तैयार की गयी स्टेटस रिपोर्ट के साथ दिनांक 11.02.2017 को उक्त अनुमति धनराशि को मा० उच्चतम न्यायालय में दाखिल कर दिया गया। मा० उच्चतम न्यायालय में लम्बित विशेष अनुज्ञा याचिका सं० 38773/2016 में पुनः स्टेटस रिपोर्ट दाखिल किये जाने के आदेश दिनांक 13.10.2018 को पारित किये गये, जिसके अनुपालन में नगर आयुक्त महोदय द्वारा दिनांक 17.01.2019 को स्टेटस रिपोर्ट तैयार कर दाखिल करा दिया गया। पुनः मा० उच्चतम न्यायालय द्वारा दिनांक 21.01.2019 को निम्नवत् आदेश पारित किये गये-

The appellants shall file an up-to-date status report before the Tribunal within a period of four weeks from today.
We request the Tribunal to take up the matter thereafter to monitor compliance.
The appeals are accordingly disposed of.

मा० न्यायालयों के आदेशों के अनुपालन में वृन्दावन क्षेत्र में डोर दू डोर कूड़ा-कचरा कलेक्शन ट्रांसपोर्टेशन एवं सीटीशेन आदि कार्य इन्वायरोज्मन्ट कम्पनी द्वारा कराया जा रहा है। पूर्ववर्ती नगर पालिका परिषद वृन्दावन द्वारा एन०जीओ के आदेशों के अनुपालन में माँट रोड पर डब्लिंग घाउण्ड का निर्माण कर पाँच टम्बों का निर्माण कराया गया। वृन्दावन नगर में जगह-जगह पर एकत्रित होने वाले कूड़े-कचरे को उक्त स्थल पर डम्प किया जा रहा है। सॉलिड वेस्ट मैनेजमेंट 2016 के अनुरूप (डोर दू डोर कूड़ा कलेक्शन, परिष्करण, कचरा निस्तारण) हेतु कार्य करने इन्वायरोज्मन्ट इन्सट्रुमेंट एक्ट इम्प्लेमेंट कम्पनी को अनुबंधित किया गया है। वर्तमान में उक्त स्थल के समीप कारीगरन आवासीय कालोनी, बूढ़ा कालोनी विकसित होने से आबादी क्षेत्र स्वामित्व होने जाने के कारण कूड़ा-कचरा निस्तारण हेतु 2.5 एकड़ जमीन अन्वय धिहित की गयी है। धिहित स्थल पर कूड़ा निस्तारण हेतु प्रोसेसिंग फॅसिलिटी स्थापित किया जाना प्रस्तावित है।

मा० उच्चतम न्यायालय के आदेश दिनांक 21.01.2019 के द्वारा स्टेटस रिपोर्ट तैयार कर मा० एन०जीओ के दाखिल किये जाने के लिये आदेश पारित किये गये। मा० हरित न्यायाधिकरण के हरित आदेश दिनांक 22.04.2019 तक एक कमेटी का गठन किया गया, जिसमें केंद्रीय प्रदूषण नियंत्रण बोर्ड, उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं नगर निगम मथुरा-वृन्दावन को कमेटी में नामित किया गया। उक्त कमेटी के द्वारा सॉलिड वेस्ट मैनेजमेंट निगम-2016 के अनुरूप कूड़े-कचरे निस्तारण सम्बन्धी कार्य की जाँच अद्यतन स्थिति से कमेटी द्वारा स्टेटस रिपोर्ट तैयार कर मा० हरित न्यायाधिकरण में दाखिल की जानी थी, किन्तु केंद्रीय एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड के द्वारा बिना नगर निगम के संज्ञान के एक पक्षीय रूप से रिपोर्ट पर हस्ताक्षर कर हरित न्यायाधिकरण नई दिल्ली में दाखिल कर दी गयी है। नगर निगम द्वारा पृथक रूप से दिनांक 22.08.2019 को प्रतिरूप पत्र मा० न्यायालय में दाखिल किया जा चुका है। साथ ही यह भी संज्ञानित करना है कि, मा० हरित न्यायाधिकरण द्वारा Original Application No- 06 of 2017 order Dated 03/07/2017 (Earlier O.A. No. 136/2015) में उक्त विन्दुओं के अतिरिक्त यह भी निर्दिष्ट किया गया कि-

5-The Concerned Secretary of the state of Uttar Pradesh is directed to hold a departmental enquiry and take disciplinary action against the erring officers and the staff if not done so far.

6-The Secretary shall immediately submit a report with regards to the disciplinary action taken against the erring officers and the staff to the Tribunal, if the departmental enquiry has already been held or on completion of the same.

उपरोक्त के क्रम में अवगत कराना है कि, तत्समय पूर्ववर्ती नगर पालिका परिषद वृन्दावन निम्नवत् अध्यक्ष/अधिकारी कार्यरत थे-

- 1-श्री मुकेश गौतम, अध्यक्ष, पूर्ववर्ती नगर पालिका परिषद, वृन्दावन।
- 2-श्री टी०एन० चौधरी कार्यवाहक, अधिशासी अधिकारी, पूर्ववर्ती नगर पालिका परिषद वृन्दावन।
- 3-श्री अक्वेश यादव, सफाई निरीक्षक, पूर्ववर्ती नगर पालिका परिषद, वृन्दावन।

अतः मा० न्यायालय द्वारा पारित आदेश दिनांक 03.07.2017 के अनुपालन में अग्रे कार्यवाही करने हेतु प्रकरण सेवार्थ प्रेषित है।

संलग्नक:उपरोक्तानुसार।

मधुगंधन
(रविन्द्र कुमार मौराड)
नगर आयुक्त,
आ०-उ०प्र०
नगर निगम मथुरा-वृन्दावन।



➤ Present status of Environmental Compensation (EC) imposed/ realized.

- Subject matter is concerned to CPCB



Then Nagar Parishad Vrindavan and District Administration Vrindavan has deposited Rs.5 lakh each in Hon'ble supreme court on 11-02-2017

➤The Hon'ble NGT vide order dated 09.08.2019 had directed that the Chief Secretary, Uttar Pradesh look into the matter and ensure compliance in consistent failure of the Nagar Palika Parishad, Vrindavan and also the Secretary, Urban Development. It was also directed that the Nagar Palika Parishad, Vrindavan may furnish a performance guarantee in the sum of Rs. 10 lakhs to the satisfaction of the CPCB undertaking to comply, failing which the amount was forfeited and used for restoration of the environment. Present Status?

170
Annexure A.1

Sr. No. 27206
SUPREME COURT OF INDIA
(Cash & Account-II)

Dated: 11/2/17 of 20 17
CIVIL/REL APPEAL NO. Civil App. (Cash & Acc.) No. 38773/16
S.L.P.(C)/(Cri.) No. of

Nagar palika Parishad, Vrindavan & Ors
Petitioner(s)
Appellant(s)

Versus
Madhumargal Shukla & Ors
Respondent(s)

Received from Shri/Ms./M/s. Vinay Gang
Advocate (s), Supreme Court of India, Advocate (s) on behalf of
Petitioner (s) Appellant (s) a sum of Rs. 10,00,000/- Rupees
Ten Lakh
only

by Bank Draft No. 603289, 603290, 073947, 073948
(K 1992) (K 1992) (K 498008) (K 498008)
Dated: 7/2/17 issued by the SBI UBI and

on the: 11/2/17
towards: Hon'ble court's order dt 30/1/17
in the matter above mentioned. The above mentioned
DD is subject to
realization.

Branch Officer
Cash & Account-II
Supreme Court of India

PIC: Receipt of Rs.10 Lakh submitted in Hon'ble Supreme Court



- What is the status of cost required to be paid vide order dated 21.01.2019 in Civil Appeal Nos. _____ of 2019 (D. No. 38773/2016), Nagar Palika Parishad, Vrindavan & Ors. Vs. Madhumangal Shukla & Ors.? (as per order dated 25.02.2020)

- Subject matter is concerned to CPCB



- Municipal Corporation has carried out repair and construction work of Leachate collection tank and drains carrying leachate to the tank. Hence drains are not choked presently.

➤ What arrangements have been made for MSW Treatment Facility at Nagla Kolhu, Mathura wherein the landfill is not being utilized to store landfillable waste frequently? Proper arrangement of leachate collection and gas collection/flaring arrangement were not made. Further, during inspection, leachate drain was found choked and no permanent pipeline was present from collection tank to STP. Provide present status.

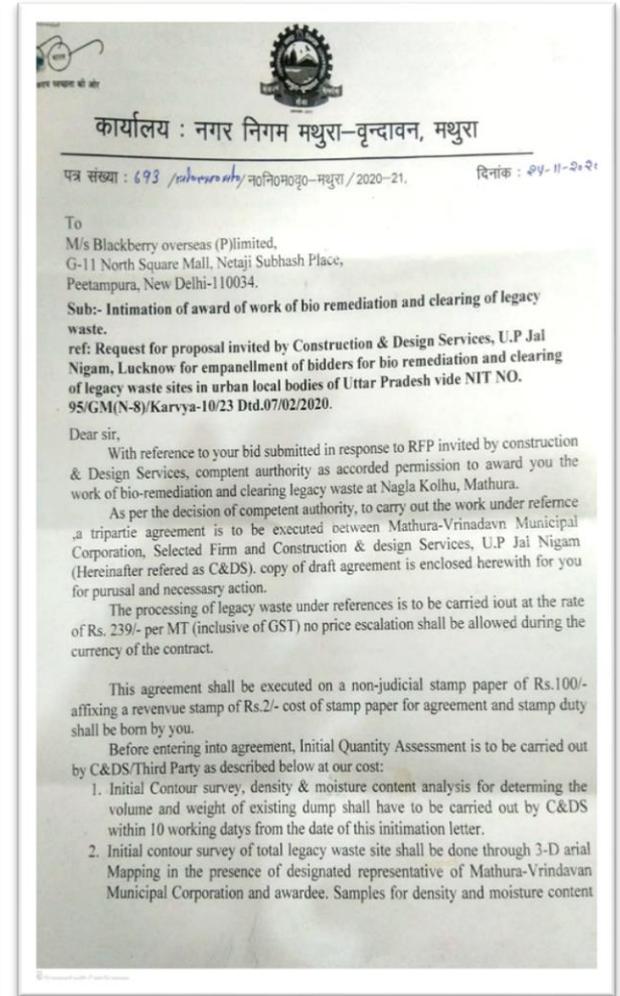
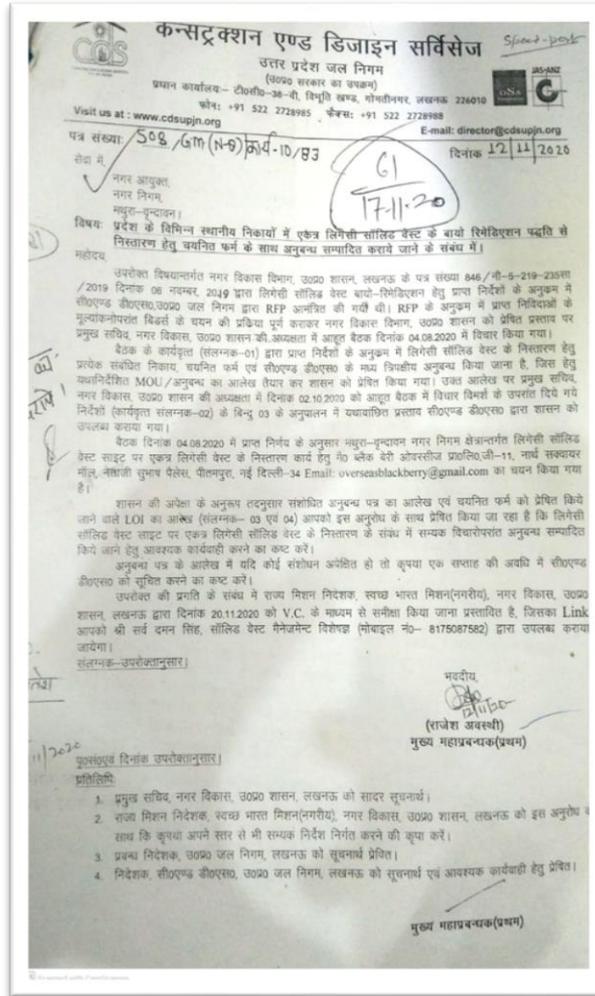


PIC: Leachate Tank and drain



- For the disposal of Legacy waste Urban Development Department, Uttar Pradesh has hired an agency M/S Blackberry Overseas Pvt. Ltd.
- Municipal Corporation has issued LOI to M/S Blackberry Overseas Pvt. Ltd. to initiate work for the treatment of legacy waste.

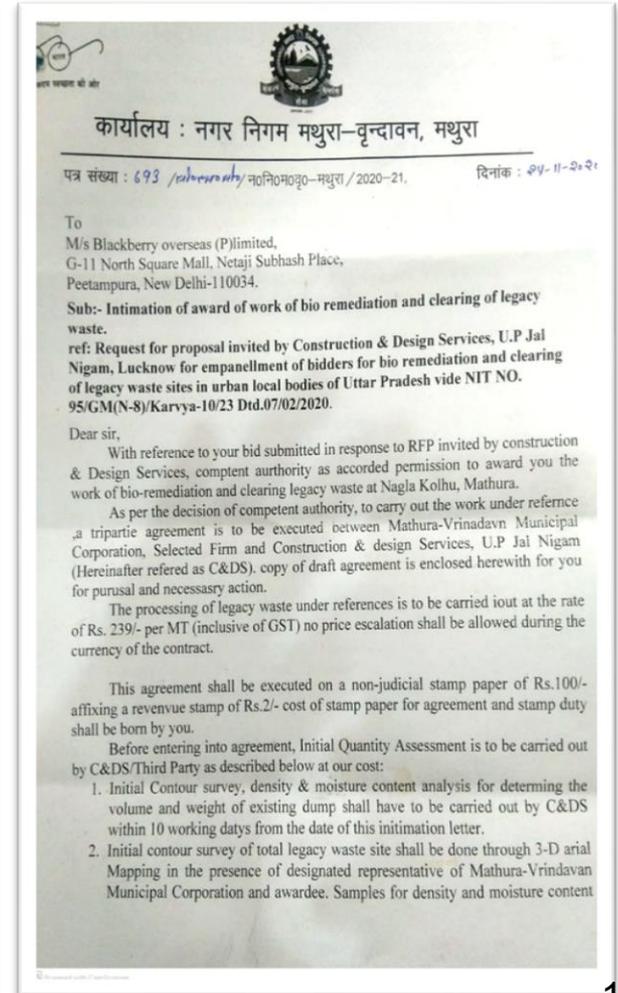
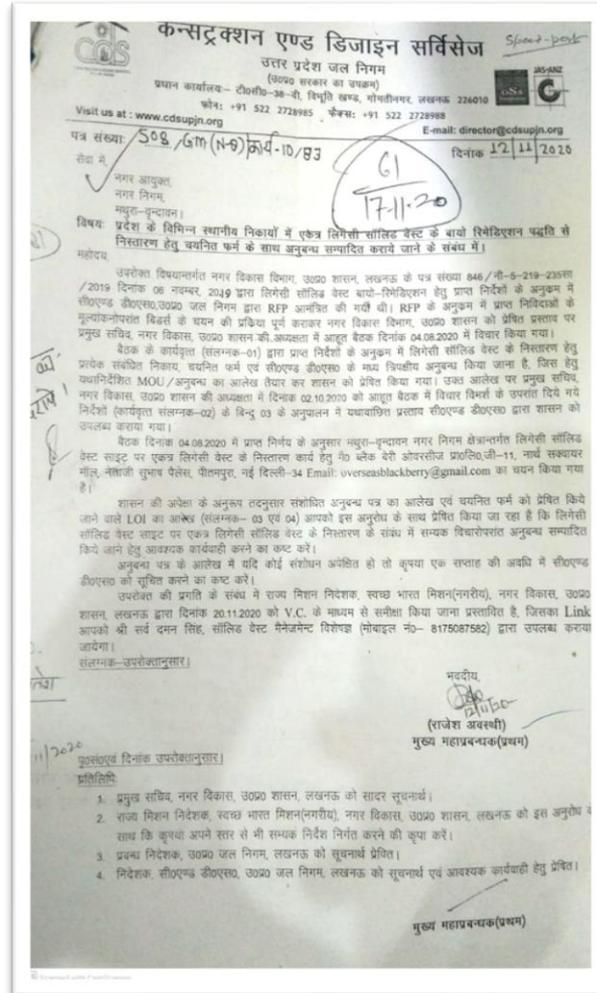
➤ In the inspection, it was found that most of the area of MSW Plant is covered by legacy waste which needs to be remediated at the earliest. The present processing capacity of Nagla Kolhu processing plant is 180 TPD which is just enough to cater to the day to day processing of Mathura Solid Waste. Already 1.80 lakh tons of legacy waste is lying untreated at Nagla Kolhu. The Committee in the earlier meeting had stated that the shifting of Vrindavan solid waste from Maant Road to Nagla Kolhu waste site would be meaningful only if bio-waste remediation of Legacy waste is being done at the latter site. Any action taken in this regard?





➤ As per the Hon'ble NGT order dated 31.07.2020, the Committee had directed that bio waste remediation should start in Nagla Kolhu in 3 months time failing which a penalty of Rs 5 crores be imposed on UP Government. What has been done in this regard?

- For the disposal of Legacy waste Urban Development Department, Uttar Pradesh has hired an agency M/S Blackberry Overseas Pvt. Ltd.
- Municipal Corporation has issued LOI to M/S Blackberry Overseas Pvt. Ltd. to initiate work for the treatment of legacy waste.
- Hired agency has started conducting survey to initiate process of treatment of legacy waste





➤ Solid Waste Management by Municipal Corporation Mathura Vrindavan -Collection & Transportation

- Mathura Vrindavan Municipal Corporation has installed GPS in all its Primary and Secondary Vehicles for collection of Garbage, details of which are mentioned below.
- Procurement of new 30 vehicles for door to door collection is under tender process.



PIC: Door to Door collection vehicle with separate compartment



➤ **Solid Waste Management by Municipal Corporation Mathura Vrindavan -Collection & Transportation**

- Mathura Vrindavan Municipal Corporation has installed GPS in all its Primary and Secondary Vehicles for collection of Garbage, details of which are mentioned below.
- Procurement of new 30 vehicles for door to door collection is under tender process.

S.No	Vehicle Type	Quantity	Primary /Secondary	GPS
1	Auto Tipper	55	Primary	Yes
2	Dumper Trucks	03	Secondary	Yes
3	Dumper Placer	08	Secondary	Yes
4	Refuse Compactors	07	Secondary	Yes
5	Tractors	34	Secondary	No
	Total	107		

Table: Vehicles For Collection of MSW



PIC: Refuse Collector



- Municipal Corporation Mathura-Vrindavan has installed incinerator of Capacity 1 TPD for treatment of Home Hazardous waste.

➤ Solid Waste Management by Municipal Corporation Mathura Vrindavan -Incinerator for Home Hazardous Waste



PIC: Incinerator Machine





➤ Solid Waste Management by Municipal Corporation Mathura Vrindavan -SOP

- Municipal Corporation Mathura-Vrindavan has Training has imparted training and Standard Operating Procedures (SOP) are developed to carry out procedures for processing and disposal of Solid waste in an effective manner.

Background

The biological treatment of the solid waste generated from Municipal area of Mathura-Vrindavan collected through door to door collection system. The bio degradable such as kitchen and yard waste, refuse from vegetable markets and food waste from bulk waste generator to be converted into valuable compost before sending to landfills.

❖ Windrow Composting – an aerobic method of composting :

- **Step 1:** Waste received from municipal area by auto tippers to be unloaded at Tipping Floor where manual Segregation of Dry Waste would be carried out.
- **Step 2:** The segregated material is dozed off into receiving pit from Dozer/ Loader on to feeding point and put on Conveyor belt to facilitate removal of non- biodegradable. Like glass, bricks, paper, metal etc.
- **Step 3:** The sorted organic refuse is sent to shredder in shredding yard for sizing through the loading. The size reduction facilitates faster decomposition. Then shredded materials are added to windrows to front end loaders.
- **Step 4:** Inoculant, micro-organism is added in this stage.
- **Step 5: Formation of Windrows-** The preprocessed waste is converted into heaps (trapezoidal) called as windrows. And then bio cultures are sprayed for speeding up decomposition on regular basis.
- **Step 6:** PVC sheets are layered above to avoid rain water and to maintain required temperature. Windrows are over turned every 7 day and process is completed by 28 days. The color of waste from light changes to dark.
- **Step 7:** Compost will be dried in drying bed under sunlight.
- **Step 8:** After 28 days the complete windrows is then refined through coarse trammel (36mm, 16 mm, and then 4mm).
- **Step 9:** Compost is stored in dry place and packed in HDPE bags for sale.
- **Step 10:** Recyclable is sent to recycling units

❖ Safety Measures to followed at SWM Plant

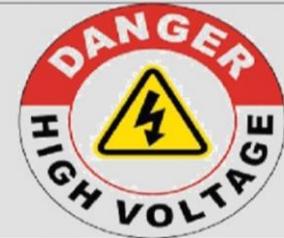
- Workers should wear Personal Protective Equipment's (PPE) like Gum Boots, masks, Helmets, Gloves etc. while working on the Plant.



- 24X7 Availability of First Aid Kits should be ensured at SWM Plant.



- Workers should maintain distance while working near high voltage electrical equipment's.



- 24X7 Availability of water tankers should be ensured in case of fire.





➤ Solid Waste Management by Municipal Corporation Mathura Vrindavan -Organic Waste to Compost Plant

- Mathura Vrindavan Municipal Corporation has commissioned 5 Ton capacity Organic Waste to Compost Plant at Vrindavan, which has successfully completed its trial recently.
- Municipal Corporation is also commissioning 1 Ton capacity Organic Waste to Compost plant at Mandi Samiti Vrindavan, which would soon undergo trials.



PIC: 1 TON OWC Plant



PIC: 5 TON OWC Plant



- Mathura Vrindavan Municipal Corporation has proposed MRF for Vrindavan zone which is under construction.

➤ Solid Waste Management by Municipal Corporation Mathura Vrindavan -Material Recovery Facility (MRF)



PIC: Material Recovery Facility



- Mathura Vrindavan Municipal Corporation has proposed Transfer Station at Maant Road Vrindavan for transferring solid waste from Vrindavan to SWM Plant Mathura safely.

➤ Solid Waste Management by Municipal Corporation Mathura Vrindavan - Transfer Station



PIC: Transfer Station



- Mathura Vrindavan Municipal Corporation has selected an agency to carry out Bio-Remediation of 10 drains as directed by Hon'ble NGT.

➤ Solid Waste Management by Municipal Corporation Mathura Vrindavan -Bio-Remediation of drains

PIC: Dosing tanks on drains



PIC: Phytoremediation



PIC: Jetting on drains



SWM Plant

➤ Picture Gallery

Before



After





Weigh Bridge Repair

➤ Picture Gallery

Before



After





SWM Plant

➤ Picture Gallery

Before



After





SWM Plant- Tipping Floor

➤ Picture Gallery



PIC: Door to Door vehicles unloading waste at Tipping Floor



SWM Plant- Feeding Point

➤ Picture Gallery

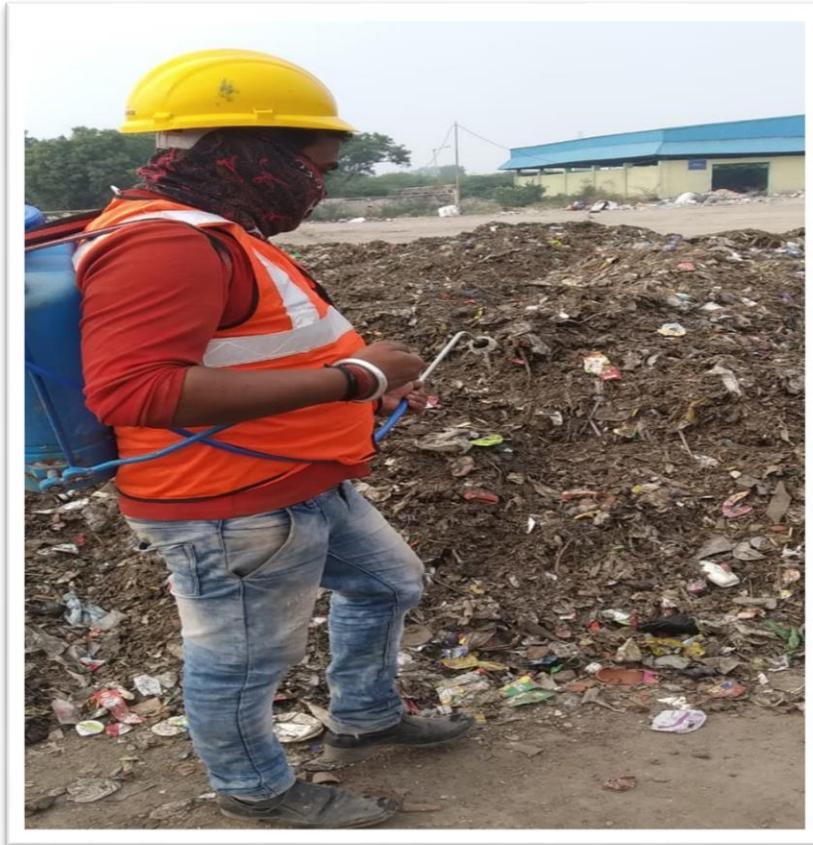


PIC: Feeding from tipping Floor through loader on 100 mm Trommel



SWM Plant- Windrows

➤ Picture Gallery



PIC: Spray of Bio- Culture on Windrows and overturning of Windrows



SWM Plant- 36mm Trommel

➤ Picture Gallery



PIC: Feeding at 36 mm Trommel



SWM Plant- Composting Section

➤ Picture Gallery



PIC: Compost Generation at Solid Waste Management Plant



SWM Plant- Recycling Unit

➤ Picture Gallery



PIC: Segregation and packaging of recyclable dry waste at Recycling Unit



SWM Plant

➤ Picture Gallery



PIC: Proper Cleanliness is maintained at Solid Waste Management Plant



SWM Plant- PPE Kits to Staff

➤ Picture Gallery



PIC: PPE Kits are distributed to each and every staff working at Solid Waste Management Plant



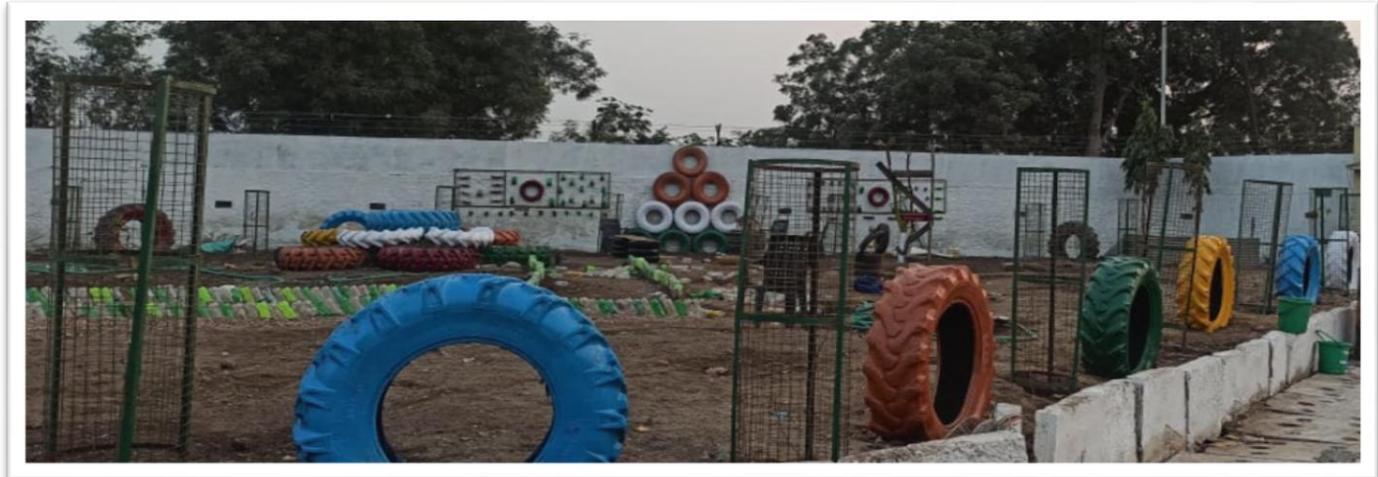
Municipal Corporation Mathura-Vrindavan on the principle of 3R(Reduce, Reuse, Recycle) is developing a park at Solid Waste Management Plant by using waste materials like plastic, tyres and other waste materials.

➤ 3R Park Initiative

Before



After



➤ Newspaper Articles

नगर निगम ने शुरू किया कूड़ा निस्तारण, बनाई जा रही खाद

वृंदावन | हिन्दुस्तान संवाद

एनजीटी के आदेशों के अनुपालन में नगर निगम प्रशासन की ओर से वृंदावन ज़ोन में डंपिंग ग्राउंड पर जमा हुए कूड़े का निस्तारण करने और नगर के नए कचरे को निस्तारण के लिए नगला कोल्हू लक्ष्मीनगर मधुरा स्थित प्लांट पर पहुंचाने की शुरुआत कर दी है।

बता दें कि नगर आयुक्त रवींद्र कुमार मांदड़ द्वारा करीब दो माह पूर्व नगम के वृंदावन ज़ोन के अपर नगर आयुक्त को निर्देशित किया गया था कि वृंदावन ज़ोन के कचरे को नगला

अनुपालन

- एनजीटी के आदेश के अनुपालन में लगाया गया कूड़ा निस्तारण संयंत्र
- पुराने डंपिंग ग्राउंड पर पड़े 12 हजार मीट्रिक टन कूड़े को निस्तारण

कोल्हू स्थित प्लांट पर ही पहुंचाया जाएगा।

इसके बाद से यहां के कचरे को नगला कोल्हू स्थित प्लांट पर पहुंचाने की शुरुआत कर दी गई है। जिसकी समय-समय पर मॉनीटरिंग

व औचक निरीक्षण नगर आयुक्त द्वारा किया जा रहा है। इसके अतिरिक्त नगरपालिका परिषद के समय में पामल बाबा स्थित मांट रोड पर निर्मित डंपिंग ग्राउंड पर एकत्र तकरीबन 12 हजार मीट्रिक टन पुराने लीगेसी वेस्ट (कूड़ा) का बायो रेमाडिएशन का कार्य भी एक फरवरी से कार्यदायी संस्था आकांक्षा इंटरप्राइजेज कंपनी के माध्यम से मशीनें स्थापित कराकर सेग्रीगेटर मशीनों द्वारा खाद एवं आरडीएफ बनाकर निस्तारण कराया जा रहा है। ताकि एनजीटी के आदेशों का अनुपालन समयबद्ध हो सके।

नगर आयुक्त रवींद्र कुमार मांदड़ का कहना है कि एनजीटी के आदेश अनुपालन में मधुरा-वृंदावन नगर निगम द्वारा दोस अपशिष्ट प्रबंधन नियम 2016 अंतर्गत कचरे का निस्तारण कराया जा रहा है। उन्होंने सभी संबंधित अधिकारियों को निर्देशित किया है कि एनजीटी के आदेशों का समयबद्ध अनुपालन करते हुए शासन की गाइडलाइंस के अनुसार संपूर्ण कार्य सुनिश्चित किया जाए। इस कार्य में किसी प्रकार की शिथिलता पाए जाने पर संबंधित अधिकारी व कर्मचारी के विरुद्ध कड़ी कार्रवाई की जाएगी।



वृंदावन स्थित पुराने डंपिंग ग्राउंड पर नगर निगम द्वारा स्थापित कए गए कूड़ा निस्तारण संयंत्र पर कूड़े से खाद बनाने कर्मचारी। • हिन्दुस्तान

गाउच उत्पादकों के साथ-साथ बिक्री करने वालों पर होगी सख्त कारवाइ: नगर आयुक्त

पानी के पाउच पूरी तरह प्रतिबंधित

मधुरा | हिन्दुस्तान संवाद

लास्टिक पॉलिथीन प्रतिबंध में सबसे रूढ़ी अडचन बन रहे पानी को पाउचों को नगर निगम ने पूर्णतः प्रतिबंधित कर दिया है। यानि की अब यदि कोई भी पानी के पाउच बनाता है या बेचता है तो उसके खिलाफ सख्त कार्रवाई की जाएगी। पानी के पाउचों के खिलाफ पहला कदम उठाने वाला मधुरा-वृंदावन नगर निगम प्रदेश का पहला निगम बन गया है। फिलहाल, पाउच बनाने वाली कार्रवाइ को नोटिस जारी किए जा रहे हैं। पॉलिथीन प्रतिबंध को लेकर नगर निगम द्वारा किए जा रहे प्रयासों में

सख्ती

- नगर निगम प्रशासन नोटिस जारी करेगा
- पॉलिथीन प्रतिबंध में बड़ी अडचन खत्म

पॉलीथीन में बिक रहा पानी सबसे बड़ी मुश्किल बन रहा था। निगम द्वारा एकत्र कराए गए पॉलिथीन में सबसे ज्यादा पानी के पाउच ही मिले हैं। पिछले दिनों पानी उत्पादक कंपनियों को नोटिस भी जारी किए गए थे, लेकिन कोई असर नहीं हुआ।

कंपनियों ने भी भरोसा दिलाया था कि वे खाली पाउचों को एकत्र कराने की

व्यवस्था करेंगे, लेकिन ऐसे एक भी प्रयास नहीं हुए। अब उत्तर प्रदेश सरकार ने भी पानी के पाउचों को प्रतिबंधित कर दिया है।

शासन के आदेश को देखते हुए शनिवार को नगर आयुक्त रविन्द्र कुमार मांदड़ ने मधुरा-वृंदावन नगर निगम क्षेत्र में पानी के पाउचों की बिक्री और उनके उत्पादन पर प्रतिबंध लगाने की घोषणा की। उन्होंने कहा कि पानी के पाउच बनाने वालों को नोटिस जारी किए जा रहे हैं।

यदि कोई पानी के पाउच बनाता है या उनकी बिक्री करता है तो उसके खिलाफ सख्त कार्रवाई की जाएगी।

जूट व कपड़े के थैलों का करें प्रयोग

मधुरा। संयुक्त नगर आयुक्त ने अजीत कुमार सिंह ने कहा है कि 50 माइक्रोन से कम बिकनेस वाले प्लास्टिक उत्पादों पर पूर्णतः प्रतिबंध है। रिसाइकिल होने वाले प्लास्टिक उत्पाद ही प्रयोग में लाए जा सकते हैं। इसके अलावा जूट व कपड़ों के थैलों का प्रयोग करें। घर से खीरददारी के निकलें तो थैला साब जरूर लें। थैला साब लाने ले जाने से पॉलिथीन पर प्रतिबंध लगा पाना संभव है। इसके अलावा उन्होंने लोगों से अपनी कालोनी, घर, दफतर व पार्कों को भी पॉलिथीन मुक्त परिसर घोषित करने में योगदान देने का आह्वान किया।

उन्होंने बताया कि इस प्रतिबंध को लगाने वाला यह प्रदेश का पहला नगर निगम है। बताते चलें कि मधुरा में होने वाले धार्मिक आयोजन, तीज-त्यौहार व विवाह समारोह आदि में पॉलिथीन के पानी के पाउचों को बहुतायत में प्रयोग

होता है। एक अनुमान के मुताबिक पहले यह पाउच एक रुपये में बिकता था, जो अब अब दो से तीन रुपये तक बिक रहा है। अकेले मधुरा-वृंदावन में तीन लाख पाउच की योजना की खपत बताया जाता है।

➤ Newspaper Articles

11 साल बाद चलीं मशीनें, कचरा से बनने लगी खाद

180 टन प्रतिदिन कचरा निस्तारण से तैयार हो रही 100 जैविक खाद

संवाद सचिवजी, मथुरा : 11 साल के लंबे इंतजार के बाद अखिर नगर निगम का कचरा निस्तारण प्लांट शुरू हो गया। इतने वर्षों तक कचरा एकत्र होता रहा और प्लांट की मशीनें जंग खाती रही। अब शुरूआत हुई तो कचरे को दुर्गंध से निजात मिलने की उम्मीद भी जगती है। फिलहाल नगला कोल्ड स्टिबल प्लांट पर अभी 180 टन कचरे का प्रतिदिन निस्तारण कर खाद तैयार की जा रही है।

दरअसल, नगला कोल्ड में वर्ष 2009 में कचरा निस्तारण प्लांट लगवाया गया, लेकिन ये प्लांट चला नहीं। दस साल तक मशीनें जंग खाती रहीं। वर्ष 2019 में फिर से इस प्लांट की मशीनें दुर्गंध की गईं और इसका लोकार्पण हुआ। लेकिन, प्लांट फिर नहीं चला। इतने वर्षों में



नगरपाल कोल्ड का नगला निस्तारण केंद्र में कचरे को अलग करती ट्रेलिंग मशीन

शहर से कचरा निकाला रहा और नगला कोल्ड के खुले मैदान में एकत्र होता रहा। ये इलाका नगर निगम के कार्ट संख्या 25 में आता है। कचरे को दुर्गंध से यहां रहने वाले लोगों के सामने मुश्किल खाड़ी कर दी। खांघ लेना दूर हो गया, कई बार प्रदर्शन हुआ, लेकिन नतीजा कुछ नहीं

नगरपाल के प्रयास से कचरा निस्तारण का काम शुरू हो गया। तैयार खाद निगम द्वारा किए गए फैक्टोरियम में इस्तेमाल हो रही है। जो पहले से स्टॉक में कचरा है वह भी निस्तारित हो रहा है। जल्द ही नगला कोल्ड के लोगों को दुर्गंध से निजात मिलेगी।

एसएस यादव, जेएनएसओ

निकला। पहले प्लांट चलाने की जिम्मेदारी एसवीएम इंजिनियरिंग नामक कंपनी को दी गई थी, अब नगर निगम ने खुद संभाल ली। इसी मशीनें प्लांट का संचालन फिर शुरू किया गया।

फिलहाल 180 टन कचरा रोज निस्तारित किया जा रहा है। कोरेना काल में उद्योगों में काम कम है, ऐसे

फैक्ट फाइल

2009 मई में हुई प्लांट की स्थापना
2017 में बना नगर निगम लोकार्पण हुआ।
2019 में प्लांट का फिर लोकार्पण हुआ।
2020 जुलाई में एरावीएम इंजिनियरिंग कंपनी से निगम ने टैंक और किया
21 लाख रुपये की लागत से करवाई मशीनों की मरम्मत

1.80 लाख टन कचरा 10 वर्षों में प्लांट पर जमा
250 टन कचरा प्रतिदिन नगर निगम क्षेत्र से निकल रहा
42 कर्मचारी प्लांट पर कार्यरत
51 अंटी टिपर
21 ट्रैक्टर
03 डंपर
02 डीपी (डायर प्लेशर)
01 अहरीसी डंप ट्रक

ऐसे बनती है जैविक खाद

प्लांट का काम देख रहे अमितेश भारद्वाज ने बताया कि जैविक खाद तैयार करने के लिए सबसे पहले शहर से आने वाले कचरे को 100, 36, 16 व 04 एमएम को डेगी के अनुसार टॉमिल मशीनों के जरिए अलग किया जाता है। कचरा बीनने वाली का भी इसमें सहयोग दिया जाता है। इसके बाद प्लांटिक, कोंद व गले को अलग कर अन्य कचरे का ढेर बनाया जाता है। इस ढेर को सड़ाने के लिए केमिकल का छिड़काव होता है। यह प्रक्रिया 21 दिन की है। सुखने के बाद इसे मशीन में डाला जाता है। पूरे दिन में मशीन को आठ घंटे चलाया जाता है। एक घंटे में मशीन करीब 22.50 टन कचरे का निस्तारण करती है।

में शहर में अभी केवल 130 टन तक ही रोज कचरा निकल रहा है, जबकि आम दिनों में कचरा 250 टन प्रतिदिन निकलता है। प्लांट की इतनी ही क्षमता प्रतिदिन कचरा निस्तारण की है। नगला कोल्ड का हाल ये है कि यहां 11 वर्षों में एकत्र हो रहा

कचरा 1.80 लाख टन पहुँच गया है। कचरा निस्तारण कर इसको जैविक खाद तैयार की जा रही है। प्रतिदिन करीब 100 टन खाद तैयार हो रही है। फिलहाल नगर निगम के कार्यों में ही खाद का इस्तेमाल किया जा रहा है।

यमुना में चला सफाई अभियान, घाटों से कूड़ा हटाया

विश्राम घाट, दाऊजी घाट, श्याम घाट पर यमुना भक्तों और नगर निगम के कर्मचारियों ने की सफाई



अमर उजाला ब्यूरो

मथुरा। यमुना में नालों की गंदगी से घाटों का बुरा हाल हो गया था। श्रद्धालुओं की भावनाएं आहत हो रही थीं। इस मुद्दे को अमर उजाला ने बुधवार के अंक में प्रमुखता से प्रकाशित किया। यह मामला उजागर होने के बाद बुधवार को नगर निगम

अमर उजाला ने उठाया था यमुना में गंदगी का मुद्दा नगर निगम की टीमों ने शहर के नाले किए साफ



यमुना के घाटों की सफाई के लिए सिल्ट हटाना जरूरी है। जब तक जेसीबी से सिल्ट नहीं हटाई जाएगी तब तक घाटों का उद्देश्य पूरा नहीं होगा। केवल ऊपर से कूड़ा हटा देने से कुछ नहीं होने वाला।

- विपिन स्वामी, संस्थापक विश्व यमुनावन धर्म रक्षक दल



यमुना के घाटों से कूड़ा हटाने नगर निगम के कर्मचारी और यमुना भक्त।

➤ Newspaper Articles

स बार होली पर टाकुरजी को लगाए जाने के साथ-साथ होली आयोजनों में आकर्षण का केंद्र बनेगा, ऑनलाइन बिक्री की तैयारी पढ़ रहे फूलों से वृद्ध माताएं बना रही हर्बल गुलाल



ब्रज में होली

हवा। प्रो. अरुण

बेचेंगे मिट्टी में चढ़ाए गए फूलों से बना लि गुलाल इस बार होली पर टाकुरजी लगाए जाने के साथ-साथ होली होतों के मन में अकर्षण का केंद्र बनेगा। शौ से फूलों को एकत्र कर उन्हें सूखा। गुलाल बनने का काम चेतन विहार लि महिला आश्रम सदन में प्रवेश कर को ब्रज गंगा प्रसार समिति द्वारा



वृद्धावन में चेतन विहार लि महिला आश्रम सदन में गुलाल बनाने के लिए महिलाओं ने आए फूलों को छटाई करती हुई माताएं। • इंदुलता

खानिकारण आरंभ-आरंभ से गुलाल तैयार करने को मुरुआत कर दी गई। बरों पर आरंभ-आरंभ टॉलीय वृद्ध माताएं कहीं फूलों को छटाई कर रही हैं वे कहीं फूलों के पाउडर में रंग एवं खानिकारण गुलाल तैयार कर रही हैं। गुलाल बनने समन माताओं के चेहरे पर अलग ही चुरों के पथ नरम आ रहे थे। आरंभ के लिए गुलाल बना मन

“ महिला आश्रम सदन में वृद्ध माताओं द्वारा तैयार किए जा रहे हर्बल गुलाल की ऑनलाइन बिक्री की तैयारी की जा रही है। अमेज़ॉन जैसी ऑनलाइन मार्केटिंग कंपनियों से संपर्क कर पत्नीकरण करने की प्रक्रिया शुरू की गई है। उम्मीद है कि ऑनलाइन बिक्री हमें से माताओं द्वारा बनाए जा रहे गुलाल को नई पहचान मिलेगी।

— रिशम शिंदेपुरी, सीओआर समन्वयक

ब्रज गंगा प्रसार समिति

रही सोधप्यसाली : वृद्ध माता अनु इतवार, पुष्पा भंडल और विशाखा विरस का कहना था कि मिट्टी से आर फूलों से टाकुरजी के लिए गुलाल बनाकर वह अपने आश्रम को सोधप्यसाली मान रही हैं। उन्हें पर्व है कि पारवान उनके हाथ के बनाए गुलाल से होली खेलेंगी। रामकेटो, रज्जो एवं हरीश के डेर में खाने के बनाए इसका



वृद्धावन में चेतन विहार लि महिला आश्रम सदन में महिलाओं ने आए फूलों से गुलाल तैयार करते हुए मदद माता। • इंदुलता

“ बोकेश्वरी मंदिर के अलावा अन्य मंदिरों में टाकुरजी को चढ़ाए गए फूलों को सदन में लाने के लिए प्रयास किए जा रहे हैं, ताकि आने वाले समय में अपरवती, धुवती एवं गुलाल की मात्रा को और बढ़ाया जा सके। इसके लिए मंदिरों के प्रांथ तंत्र एवं सेवायों से संपर्क किया जा रहा है।

संतोष मिश्र, वरप्रभारी, महिला आश्रम सदन, चेतन विहार, इंदु

वृद्धावन में चेतन विहार लि महिला आश्रम सदन में महिलाओं ने आए फूलों से गुलाल तैयार करते हुए मदद माता। • इंदुलता

वृद्धावन में कूड़े से बनने लगी खाद पांच टन क्षमता के प्लांट का ट्रायल हुआ पूर्ण

संवाद न्यूज एजेंसी



कूड़ा निस्तारण प्लांट का ट्रायल करता कर्मचारी। *भासा*

वृद्धावन। हजारामल सोमानी इंटर कॉलेज के निकट स्थापित किया गया कूड़ा निस्तारण प्लांट का नगर निगम ने ट्रायल पूर्ण कर लिया है। चार दिन चली प्रक्रिया के दौरान वृद्धावन में प्लांट द्वारा करीब 4 टन कूड़े से खाद बनाई गई। इस प्लांट की स्थापना नगर निगम ने एनजीटी के आदेश के तहत की है।

करीब चार साल पहले एनजीटी ने तत्कालीन वृद्धावन पालिका प्रशासन को कूड़ा निस्तारण के लिए प्लांट स्थापित करने के आदेश दिए थे। इस पर अमल करते हुए वर्तमान नगर निगम प्रशासन ने वृद्धावन में हजारामल इंटर कॉलेज के निकट प्लांट की स्थापना की है। करीब एक करोड़ की लागत से यह प्लांट स्थापित किया गया है। पिछले चार दिन से इसका ट्रायल नगर निगम के अधिकारियों की

मौजूदगी में किया गया। इस दौरान पांच टन क्षमता के प्लांट से फिलहाल चार टन कूड़े को खाद में बदला गया। इन चार दिनों के दौरान प्लांट पर नगर निगम के विभिन्न अधिकारी मौजूद रहे। प्लांट का ट्रायल पूरा होने पर नगर आयुक्त रविंद्र कुमार मांडंड ने

बताया कि वृद्धावन में गीले कूड़े के निस्तारण के लिए प्लांट की स्थापना की गई थी, जिसका ट्रायल संबंधित अधिकारियों ने पूरा कर लिया है। या प्लांट पांच टन कूड़े का प्रति दिन खाद बनाएगा। बाकी सूखे कूड़े के निस्तारण के लिए यमुनापार नगल कोल्ह भेजा जाएगा।

➤ Newspaper Articles

15 साल से दबे नाले को कराया अतिक्रमण मुक्त

वृंदावन | हिन्दुस्तान संवाद

नगर में जलभराव की समस्या को अंधीरता से लेते हुए नगर निगम प्रशासन द्वारा करीब 15 साल से दबे करीब एक केमी नाले को अतिक्रमण मुक्त कराया है। इससे गोपीनाथ बाजार, पत्थरपुरा, रंगजी मंदिर समेत आसपास के क्षेत्र की जलभराव की समस्या से मुक्ति मिल जाएगी। निगम प्रशासन द्वारा अब इस नाले को पक्का कराया जाएगा।

बता दें कि लक्ष्मण शहीद पम्पिंग

मिलेगी मुक्ति

- नगर निगम के अधिकारियों की मेहनत लाई रंग, अब पक्का होगा नाला
- गोपीनाथ बाजार, रंगजी मंदिर, पत्थर पुरा क्षेत्र में जलभराव से मिलेगी मुक्ति

कुमार मांदड़ को हुई तो उन्होंने नगर निगम की टीम से पूरे नाले का सर्वे कराया। सर्वे रिपोर्ट के आधार पर उन्होंने



वृंदावन स्थित कात्यायनी देवी मंदिर के खेत से निकल रहे सरकारी नाले को अतिक्रमण मुक्त कराते अपर नगर आयुक्त सतेंद्र कुमार तिवारी एवं अन्य। ● हिन्दुस्तान



लॉकडाउन के दौरान शहर में एक स्थान से गंदगी हटाते नगर निगम के सफाईकर्मी।

● हिन्दुस्तान

➤ Newspaper Articles

नगर निगम तैयार करेगा अभ्यारण्य

मथुरा | हिन्दुस्तान संवाद

जयसिंहपुरा बांगर में खाली कराई गई जमीन पर नगर निगम ने बुधवार को 40 हजार पौधों का रोपण शुरू करा दिया। पौधारोपण का शुभारंभ महापौर डा. मुकेश आर्य बंधु व नगर आयुक्त रविन्द्र कुमार ने जामुन, गुलमोहर व नीम के पौधे रोपकर किया। इस स्थान पर नगर निगम द्वारा अभ्यारण्य तैयार किया जाएगा, ताकि लोग प्रकृति के करीब आ सकें।

बताते चले कि नगर निगम द्वारा हाल ही में चक्रतीर्थ घाट से मोक्षधाम के बीच करीब करोड़ों की जमीन खाली कराई गयी है। जमीन को खाली कराने के बाद यहां पर नगर निगम द्वारा कई दिनों से पौधारोपण के लिए गड्डे कराए जा रहे थे। पौधारोपण के साथ ही पौधों की देखरेख व उनको आवारा पशुओं से बचाने के इंतजाम भी किए जा रहे हैं। अभी तक नगर निगम द्वारा इस स्थान पर 27 हजार गड्डे कराए जा चुके हैं। बुधवार को महापौर डा. मुकेश आर्य बंधु व नगर आयुक्त रविन्द्र



बुधवार को जयसिंहपुरा बांगर में पौधारोपण करते नगर आयुक्त रविन्द्र कुमार।

कुमार ने उक्त स्थल का निरीक्षण करने के साथ-साथ वृक्षारोपण का शुभारंभ किया। सबसे पहले महापौर ने पौधा रोपा। उसके बाद नगर आयुक्त ने पौधे रोपते हुए पौधारोपण के कार्य का शुभारंभ किया। पहले दिन जामुन, गुलमोहर, नीम, पकड़, सिरस के 1500 से पौधे लगाए गए। नगर आयुक्त रविन्द्र कुमार ने बताया कि शासन द्वारा नगर निगम को 40 हजार पौधे लगाने का लक्ष्य दिखा गया है। नगर

निगम ने इसकी सबसे पहले शुरुआत की है। यहां पर पौधे लगाने के साथ-साथ उनका रख-रखाव करने व पानी देने की व्यवस्था भी की गयी है। सिर्फ पौधे लगाना ही नगर निगम का लक्ष्य नहीं है। उक्त स्थान पर एक अभ्यारण्य तैयार करने की प्लानिंग है, ताकि लोग के शोर से दूर यहां शांति की अनुभूति करते हुए स्वच्छ वातावरण में कुछ पल गुजार सकें। इसके लिए नगर निगम ने परी प्लानिंग तैयार की है।

एक्यूएम सिस्टम बताएगा शहर की आबोहवा तीन सिस्टम मथुरा और दो वृंदावन में लगेंगे, जगह का हुआ चयन

संवाद सहयोगी, मथुरा : कन्हैया की नगरी की आबोहवा कैसी है? इसकी जानकारी अब एयर क्वालिटी मॉनीटरिंग सिस्टम (एक्यूएमएस) बताएगा। इसको लेकर नगर निगम ने कवायद शुरू कर दी है। इसको लेकर जगह का भी चयन कर लिया गया है। एयर क्वालिटी मॉनीटरिंग सिस्टम पल-पल की जानकारी देगा। इसी आधार पर वायु प्रदूषण को नियंत्रित करने की दिशा में कार्य योजना बनाई जाएगी। साथ ही इन जगहों पर वायु प्रदूषण का स्तर भी डिस्टले बोर्ड के माध्यम से दिखाया जाएगा।

16 लाख में लगेंगे, सिस्टम: नगर निगम प्रशासन शहर में तीन और वृंदावन में दो स्थानों पर एयर क्वालिटी मॉनीटरिंग सिस्टम लागवाएगा। इसके लिए निगम करीब 16 लाख खर्च करेगा। यह सिस्टम



हवा में प्रदूषण की मात्रा को मापने के लिए नगर निगम द्वारा लगाए जाने वाले एयर क्वालिटी मॉनीटरिंग सिस्टम का रेखा चित्र

● फोटो- सौ अमितेश भारद्वाज

नगला कोल्हू स्थित कचरा प्लांट, सिविल लाइन व भूतेश्वर तिराहा पर एक-एक और वृंदावन के गांधी पार्क व हरि निकुंज चौराहा पर एक सिस्टम लगाया जाएगा। यह सिस्टम ऐसी जगह पर लगाया जाना है जहां पर घनी आबादी हो और पेड़-पौधे कम हो। इस वजह से निगम प्रशासन ने इन पांच जगहों का चयन किया है।

सिस्टम बताएगा स्तर

- पीएम 2.5 का लेवल कितना है और कितना बढ़ रहा है
- पीएम 10 का लेवल कितना है और कितना बढ़ रहा है
- सल्फर डाई ऑक्साइड की मात्रा कितनी है
- नाइट्रोजन ऑक्साइड की मात्रा कितनी है
- ओजोन किस मानक स्तर में है
- बैजीन केमिकल का स्तर कितना है

बढ़ते प्रदूषण को ध्यान में रखते हुए यह सिस्टम को निगम क्षेत्र के पांच स्थानों पर लगाया जा रहा है। इससे विभागीय अधिकारियों के साथ-साथ आमजन को हवा में होने वाले प्रदूषण की मात्रा की जानकारी होगी। इसके बाद प्रदूषण को नियंत्रित करने की योजना तैयार की जाएगी।

एसएस यादव, जेडएसओ - नगर निगम

➤ Newspaper Articles

गैलीथीन मुक्त समाज बनाने का आह्वान

नाटक का मंचन

दावन | हिन्दुस्तान संवाद

1 उप्र बटालियन एनसीसी के त्वावधान में राष्ट्रीय स्तर पर चलाए जा रहे स्वच्छता पखवाड़ा अंतर्गत कर्नल पांकर सिंह एवं हरिकृष्ण राणा के संदेश में वृंदावन विद्यापीठ इंटर गलेज इकाई द्वारा विद्यापीठ चौराहा से स्कॉन मंदिर के मध्य जगह-जगह क्वकड़ नाटक का मंचन कर लोगों को वच्छता के प्रति जागरूक किया गया।

एनसीसी कैडिटों ने हम न गंदगी रेंगे और न करने देंगे, पॉलीथिन मुक्त वच्छ वृंदावन-मथुरा के संदेश को श्मसात करने का आह्वान किया। एन. डा. शैलेंद्र प्रकाश सक्सेना ने ङहा कि स्वच्छता के प्रति देश भर में लाया जा रहा जागरूकता अभियान दलते नए भारत के निर्माण में अहम ङदान देगा। उन्होंने कहा कि यह



वृंदावन में स्वच्छता जागरूकता रैली निकालते वृंदावन विद्यापीठ इंटर कालेज के एनसीसी कैडेट्स। • हिन्दुस्तान

अभियान केवल एक व्यक्ति, संस्था या सरकार का नहीं बल्कि देश के प्रत्येक नागरिक का है।

जिसमें पूरी ईमानदारी व निष्ठा के साथ हमें काम करते हुए पॉलीथिन को समाज से हटाना होगा। इस अवसर पर विष्णु सोलंकी, अंकित गौतम, शिवम,

मनीष, अनंत मिश्र, संदीप, आकाश सिंह, कृष्णा ठेनुआ, भंडारी गौतम, मनोज कुमार, दीपक, भारत सोलंकी, विनीत, गिरजेश कुमार, सूरज कुमार, अर्जुन चौधरी, प्रवीण, लवकुश सोलंकी, सीएचएम रविंद्र कुमार आदि उपस्थित थे।

बेंगलुरु की कंपनियों ने मथुरा में लगाया प्रदेश का पहला प्लांट प्लास्टिक रिसाइकिल करके बनेगा डीजल

मथुरा | हिन्दुस्तान संवाद

उत्तर प्रदेश में मथुरा-वृंदावन नगर निगम हल्ला ऐसा निगम बन गया है, जहाँ प्लास्टिक से फ्यूल बनाने का काम शुरू होने जा रहा है। यानि की अब यहाँ जाना छह टन सिंगल यूज व रिसाइकिल प्लास्टिक से डीजल तैयार होगा। यह डीजल 50 रुपये प्रति लीटर तक बिकेगा। फिलहाल इस डीजल का प्रयोग जनरेटर व पंप सेट के अलावा औद्योगिक इकाईयों में मशीनों के चंचालन में हो सकेगा। बेंगलुरु की पीटरसन कंपनी एक पखवाड़े में प्लांट से फ्यूल बनाना शुरू कर देगी।

गुरुवार को सांसद हेमामालिनी ने मुनापार स्थित नगला कोल्हू में इस प्लांट की सॉफ्ट लॉचिंग की। पीटरसन प्रॉवेट लिमिटेड की एमडी विद्या अमरनाथ ने बताया कि मथुरा में उत्तर प्रदेश में लगने वाला यह पहला प्लांट है। इस प्लांट की ब्रासियल यह है कि इसमें रिसाइकिल के मलबा सिंगल यूज प्लास्टिक को भी लोग में लाकर फ्यूल (डीजल) तैयार किया जा सकता है। एक टन सिंगल यूज प्लास्टिक से 300 लीटर तक फ्यूल बनेगा, जबकि एक टन रिसाइकिल प्लास्टिक से 100 लीटर तक फ्यूल तैयार हो सकेगा। प्लांट की क्षमता रोजाना 6 टन प्लास्टिक से फ्यूल बनाने की है। प्लांट से तैयार होने वाला फ्यूल 50 रुपये प्रति लीटर के हिसाब से बेचा जा सकेगा। इस फ्यूल (डीजल) का उपयोग जनरेटर के अलावा पंप सेट व औद्योगिक इकाईयों की मशीनों को चलाने में काम में लिया जा सकेगा।

पीटरसन कंपनी की एमडी विद्या



गुरुवार को नगला कोल्हू में नगर निगम के प्लास्टिक फ्यूल प्लांट का अवलोकन करती हुई सांसद हेमा मालिनी। • हिन्दुस्तान

अमरनाथ ने हिन्दुस्तान को बताया कि कंपनी द्वारा इस फ्यूल से गाड़ियों को चलाने के लिए भी प्रयोग किए जा रहे हैं। कुछ विधि में इस पर रिसर्च भी चल रही है। उन्होंने बताया कि एक पखवाड़े में यह प्लांट मथुरा में फ्यूल बनाने का काम शुरू कर देगा। उन्होंने बताया कि कंपनी आगरा में जगह तलाश कर रही है, ताकि वहाँ भी इस तरह का प्लांट लगाया जा सके। प्लांट की सॉफ्ट लॉचिंग पर नगर आयुक्त रविन्द्र कुमार मोंदड़ ने स्वच्छता ही सेवा अभियान के प्रथम चरण में एकत्र की गई अथवा जन्म की गई 10 टन सिंगल यूज प्लास्टिक कंपनी को दी, ताकि उससे फ्यूल तैयार हो सके।

सांसद ने प्लांट पर किया पौधारोपण: नगला कोल्हू में प्लांट की सॉफ्ट लॉचिंग के साथ-साथ सांसद हेमामालिनी ने यहाँ पौधारोपण भी किया। उन्होंने कहा कि प्लांट के लगने से अब मथुरा जनपद से प्लास्टिक का सफाया हो सकेगा। इस

खासियत

- रोजाना 6 टन प्लास्टिक का हो सकेगा सफाया
- नगर निगम ने 10 टन प्लास्टिक कंपनी को सौंपी
- इस फ्यूल से जनरेटर व मशीनों का होगा संचालन
- 50 रुपये प्रति लीटर की दर से उपलब्ध होगा फ्यूल
- सांसद हेमामालिनी ने की प्लांट की प्री लॉचिंग

मौके पर कंपनी की एमडी विद्या अमरनाथ, तकनीकी अधिकारी मि. वेंकटेश, संयुक्त नगर आयुक्त अजीत कुमार सिंह, जोनल सेनेट्री ऑफिसर सुरेंद्र यादव, मुख्य स्वच्छता निरीक्षक केके सिंह, प्रदूषण नियंत्रण बोर्ड के अधिकारी आदि मौजूद थे।



THANK YOU



@NVrindavan



Nagar Nigam Mathura Vrindavan



nagarayuktmathura@gmail.com



www.nnmvonline.com



STANDARD OPERATING PROCEDURES

FOR

SOLID WASTE MANAGEMENT PLANT

NAGLA KOLHU

MUNICIPAL CORPORATION MATHURA VRINDAVAN

Background

The biological treatment of the solid waste generated from Municipal area of Mathura-Vrindavan collected through door to door collection system. The bio degradable such as kitchen and yard waste, refuse from vegetable markets and food waste from bulk waste generator to be converted into valuable compost before sending to landfills.

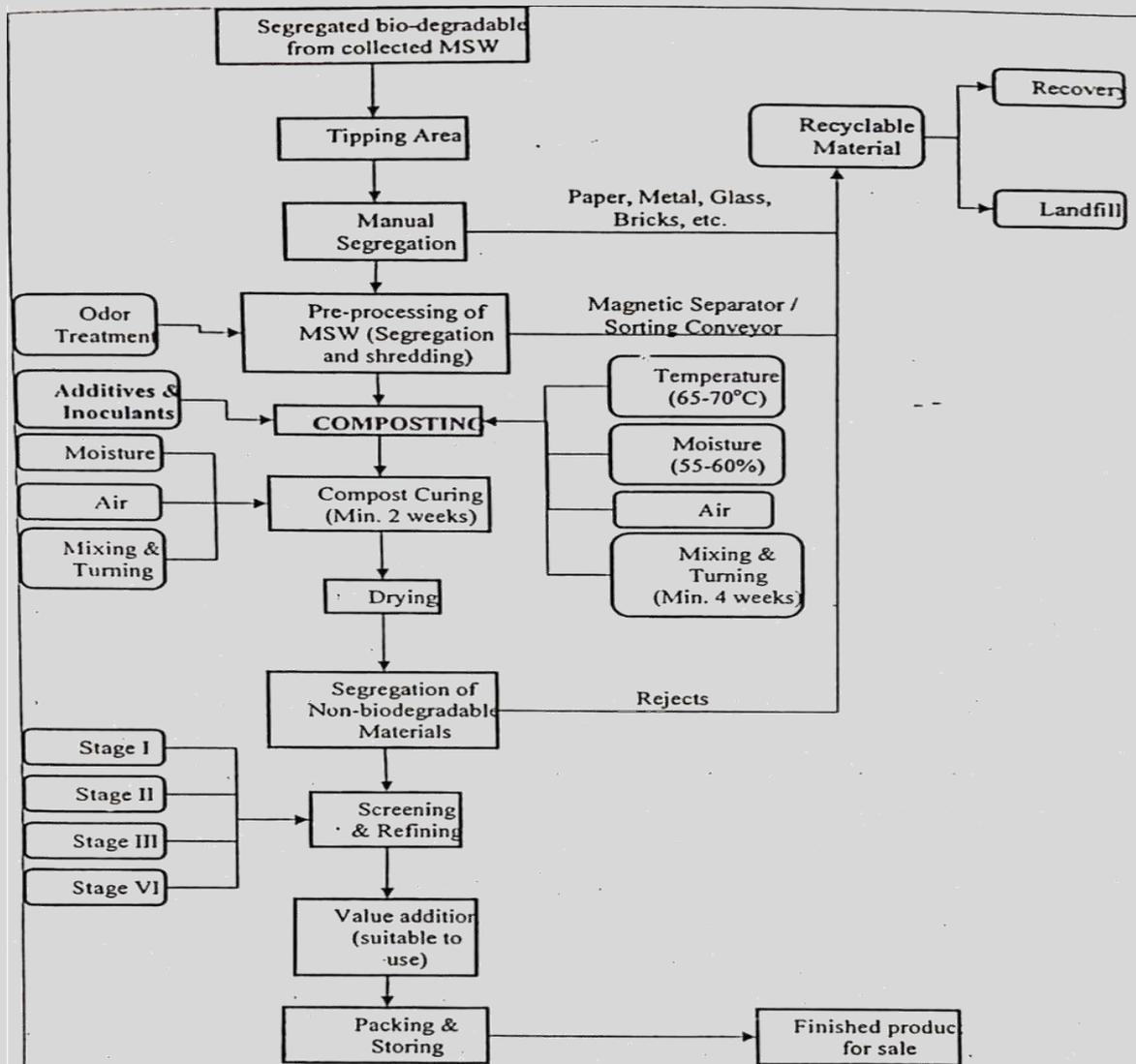
❖ **Windrow Composting – an aerobic method of composting :**

- **Step 1:** Waste received from municipal area by auto tippers to be unloaded at Tipping Floor where manual Segregation of Dry Waste would be carried out.
- **Step 2:** The segregated material is dozed off into receiving pit from Dozer/ Loader on to feeding point and put on Conveyor belt to facilitate removal of non- biodegradable. Like glass, bricks, paper, metal etc.
- **Step 3:** The sorted organic refuse is sent to shredder in shredding yard for sizing through the loading. The size reduction facilitates faster decomposition. Then shredded materials are added to windrows to front end loaders.
- **Step 4:** Inoculant, micro-organism is added in this stage.
- **Step 5: Formation of Windrows-** The preprocessed waste is converted into heaps (trapezoidal) called as windrows. And then bio cultures are sprayed for speeding up decomposition on regular basis.
- **Step 6:** PVC sheets are layered above to avoid rain water and to maintain required temperature. Windrows are over turned every 7 day and process is completed by 28 days. The color of waste from light changes to dark.
- **Step 7:** Compost will be dried in drying bed under sunlight.
- **Step 8:** After 28 days the complete windrows is then refined through coarse trammel (36mm, 16 mm, and then 4mm).
- **Step 9:** Compost is stored in dry place and packed in HDPE bags for sale.
- **Step 10:** Recyclable is sent to recycling units

❖ **Windrows formation**

- No. of windrows- 7
- Shape- trapezoid.
- Bottom width of windrow cross section- 8m
- Top width- 2m.
- Height of windrow- 2m
- Length of each windrow= 100m.
- Space between each windrow for vehicle movement= 3m.
- Spraying of culture- water spraying system including pump set for spraying of culture and water. During the compost treatment.

❖ **Processing Data Flow Diagram of MSW processing**



❖ Safety Measures to followed at SWM Plant

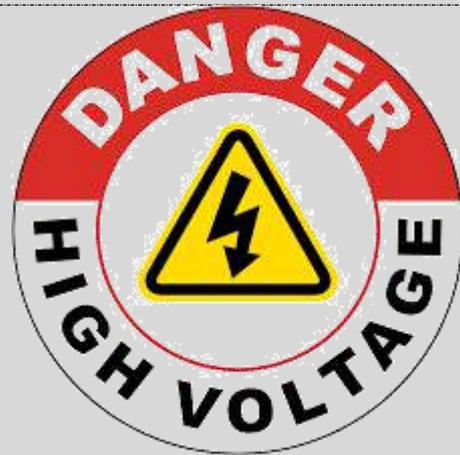
- Workers should wear Personal Protective Equipment's (PPE) like Gum Boots, masks, Helmets, Gloves etc. while working on the Plant.



- 24X7 Availability of First Aid Kits should be ensured at SWM Plant.



- Workers should maintain distance while working near high voltage electrical equipment's.



- 24X7 Availability of water tankers should be ensured in case of fire.



Development work carried out at SWM Plant Nagla Kolhu, Mathura

1. **Leachate Collection:** Municipal Corporation is ensuring repairing and maintenance work of leachate collection drains and tank. Leachate Tank and drains were cleaned and accumulated waste, mud or sludge was cleared to make them operational. Approach road to leachate tank is now free from any hurdles and is easily accessible.

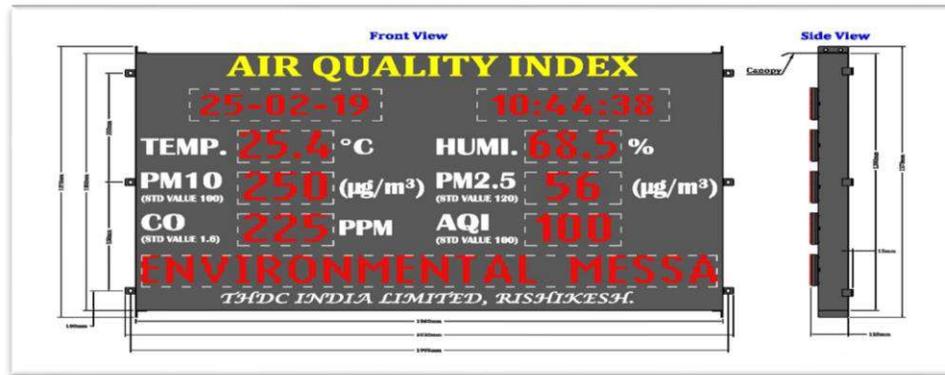


PIC: APPROACH ROAD TO LEACHATE TANK



PIC: DRAINS REPAIR AND MAINTENANCE

2. **Air Quality Monitoring:** Installation work of Air Quality Index Panels at SWM Plant Nagla Kolhu and at four other places in the city is in progress and would be completed in the month of October. Air Quality Monitoring Panels satisfies the major role in monitoring of environment emissions and curbing pollution when it exceeds the desired limits.



PIC: AIR QUALITY INDEX PANEL DESIGN

3. **Weigh Bridge:** Municipal Corporation has recently carried out maintenance work of Weigh Bridge and has been made operational.



PIC: WEIGH BRIDGE



PIC: SLIP GENERATED FROM WEIGH BRIDGE

4. Standard Operating Procedures (SOP) for SWM Plant: SOP has been developed to carry out procedures for processing and disposal of waste in an effective manner. *(attached)*



PIC: WORKERS IN PPE KITS



PIC: TROMMELS



Pic Window Formation at SWM Plant Nagla Kolhu

5. **Green Belt:** Municipal Corporation has developed the green belt by planting around 300 saplings around the periphery of SWM plant to curb air pollution. 200 more saplings are planned to be planted by the end of october.



PIC: PLANTATION

- 6. **NOC for operation of SWM:** Municipal Corporation has applied for consent to operate under Air and water act at e-nivesh mitra website which is scheduled to be inspected by the end of month of of October 2020.
- 7. **Material Recovery Facility Centre-** Municipal Corporation through an MoU has authorised agency M/s 21st Century Polymer to ensures segregation of dry waste into recyclable, non-recyclables, e-waste, etc and dispose it of through setting up of recycling unit.





कार्यालय : नगर निगम मथुरा-वृन्दावन, मथुरा

पत्र संख्या : 543/2020-21/नग.नि.म.वृ.मथ. / 2020-21,

दिनांक : 04/07/2020

सेवा में,

कार्यादेश

श्री राजेश पहवा,
21 सैन्युरी पॉलिमर्स,
एम-86, सैक्टर-2,
डी.एस.आई.आई.डी.सी. इंडस्ट्रियल एरिया,
बवाना, दिल्ली-110039

विकेन्द्रिकृत अपशिष्ट प्रबन्धन पद्धति के अनुरूप नगर निगम क्षेत्रान्तर्गत सूखे कचरे के वैज्ञानिक तरीके से निस्तारण हेतु एक्सप्रेसन ऑफ इन्टरेस्ट दिनांक 27.05.2020 से 05.06.2020 तक ई-निविदा के माध्यम से आमंत्रित की गयी थी, जिसमें आपकी संस्था के द्वारा प्रतिभाग किया गया। नगर आयुक्त महोदय की स्वीकृति दिनांक 25.06.2020 के द्वारा उपरोक्त कार्य हेतु आपके प्रस्ताव का चयन किया गया है।

अतः अपने प्रस्ताव के अनुरूप कार्य प्रारम्भ कराते हुए 15 दिवस के अन्दर अनुबन्ध की कार्यवाही कराना सुनिश्चित करें।


04/07/2020
अपर नगर आयुक्त
नगर निगम मथुरा-वृन्दावन

प्रतिलिपि-सूचनार्थ एवं आवश्यक कार्यवाही हेतु-

- 1-नगर आयुक्त महोदय, नगर निगम मथुरा-वृन्दावन, मथुरा।
- 2-श्री राजकुमार मित्तल, सहायक नगर आयुक्त, नगर निगम मथुरा-वृन्दावन, मथुरा।
- 3-क्षेत्रीय स्वास्थ्य अधिकारी, नगर निगम मथुरा-वृन्दावन, मथुरा।
- 4-सहायक अभियन्ता (वि०/यां.) नगर निगम मथुरा-वृन्दावन, मथुरा।

अपर नगर आयुक्त
नगर निगम मथुरा-वृन्दावन
मथुरा।



AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
Mob.: 7982602342 E-mail: aayushi@hygienecare2017@gmail.com
MSME No. DL10D0009047, ISO No. 9001:2015

The Commissioner,
Nagar Nigam Mathura Vrindavan,
Mathura; (U.P.)

Date:

Subject:-Plant & Machinery Repairing of

Reference:MSW Garbage to Compost Plant Situated at Laxmi Nagar, Mathura

Sir,

With due respect we may be allowed to state that we have visited the above referred plant. Our observation followed by our quotation for the work appended blow:

1.Pre segregation Section:

	Particular's	Quantity	Rate in Rs	Amount in Rs
a.	RDF Shredding Machine Repairs	01 No.	150000/-	150000/- ✓
b.	CND Machine Repairs	01 No.	150000/-	150000/- ✓
c.	Trammel 100mm Repairs	01 No	75000/-	75000/- ✓
d.	Conveyor Repairs per running meters	63 Meters	5000	315000/- ✓

2.Screening and Refining Section:

	Particular's	Quantity	Rate in Rs	Amount in Rs
a.	Trammel-35mm,16mm Repairs	02 Nos	75000/-	150000/- ✓
b.	Conveyor Repairs per running meter	68 Meters	7500/-	510000/- ✓

3.Compost refining and Dust Removing Section

	Particular's	Quantity	Rate in Rs	Amount in Rs
a.	Dismantling of bucket Elevator	01 No.	30000/-	30000/- ✓
b.	Installation & Fabrication new conveyor per running meter	15meters	28200/-	423000/- ✓
c.	Trammel-04 mm Repairs	01 No.	75000/-	75000/- ✓
d.	Conveyors Repairs per running meter	16 meter	7500/-	120000/- ✓
e.	Cyclone Section Repairs	01 No.	100000/-	100000/- ✓

~~Rs~~ Rajeev. Total Amount including GST 2098000/- ✓

We are looking forward for your valuable order please.

Rajeev

Thanks & Regards

Authorised Signature



Date: 30/07/2020
 Invoice No: 26
Tax Invoice (ORIGINAL FOR RECIPIENT)

AAYUSHI HYGIENE AND CARE P.V.T L.T.D C-93, MAHAVIR VIHAR, SECTOR-1, DWARKA, NEW DELHI-110045 GSTIN/UIN: 07AANCA7899P1ZF State Name : Delhi, Code : 07		Invoice No: 26 Date: 30-Jul-2020
Buyer Nagar Nigam Mathura, Vrindavan Nagar Nigam Mathura, Vrindavan State Name : Uttar Pradesh, Code : 09		Delivery Note Mode/Terms of Payment Rtgs/Cheque
Supplier's Ref. 26		Other Reference(s)
Buyer's Order No.		Dated
Despatch Document No.		Delivery Note Date
Despatched through		Destination
Terms of Delivery Monthly		

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	SWM Plant & Machinery Repairing Work at Yamunapar	9987				17,77,966.00
	Output IGST@18% ROUND OFF			18%		3,20,033.88
						0.12
Total Amount Chargeable (in words) INR Twenty Lakh Ninety Eight Thousand Only						₹ 20,98,000.00

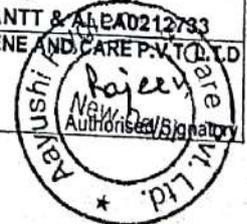
HSN/SAC	Taxable Value	Integrated Tax		Total Tax Amount
		Rate	Amount	
9987	17,77,966.00	18%	3,20,033.88	3,20,033.88
Total	17,77,966.00		3,20,033.88	3,20,033.88

Tax Amount (in words) : **INR Three Lakh Twenty Thousand Thirty Three and Eighty Eight paise Only**

Remarks:
 Being Invoice No.26.
 Company's PAN : **AANCA7899P**

Declaration
 This entity is registered under MSME Act 2008 vide UAM No. DL10D0009047 as Micro/Small/Medium enterprises. Pursuant to MSME Act 2006, payment to MSME has to be made as per the agreement executed between both the parties (which should not exceed 45 Days) or within 45 days. Delay in payment will call for compound interest shall be levied at three times of the Bank Rate notified by RBI.

Company's Bank Details
 Bank Name : **ALLAHABAD BANK**
 A/c No. : **50345657905**
 Branch & IFS Code: **DELHI CANTT & ALEXA0212783**
 for **AAYUSHI HYGIENE AND CARE P.V.T.LTD**



SUBJECT TO DELHI JURISDICTION
 This is a Computer Generated Invoice

Bill 2098000/-
 35560/-
 35560/-
 20980/-
 2005900/-

AD
 Any/Column checked
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पुस्तक नं. 20,98,000/-
 बिल नं. 26
 नगर निगम मथुरा-वृन्दावन

FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

(See RULE 27)

Application for consent for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

From ,

MSW Processing Plant MATHURA VRINDAVAN
MUNICIPAL CORPORATION, Khasra- , Nagla
Kohlu, Laxmi nagar, Mathura, MATHURA, 281004
City:
Block: Mathura
District: MATHURA

Dated

03/09/2020

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We hereby apply for CONSENT under Section 21 of the Air(Prevention and Control of Pollution)Act, 1981(14 of 1981) to make emission from Industrial Plant owned by (1)

MUNICIPAL COMMISSIONER for a period upto (2) 1 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.
7. Bank Details.

Bank Draft No.	Date	Amount
----------------	------	--------

Accompaniments:-

1. Old NOC (Attached)
2. Report showing project cost (Attached)

Yours faithfully,
Signature

Name of the applicant: MUNICIPAL
COMMISSIONER

Address of the Applicant: General Ganj

ANNEXURE TO FORM

New

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to an action under the provisions of the Act .

While filling this Annexure the applicant shall in respect of such of the items as do not pertain to his activity state 'not applicable' and shall not leave blank .

7. State Working season per year of the : Apr to Mar
plant:

8. (a) Number of workers attending the : 42
factory shift wise &/ or per day

(b) Number of workers residing in the : 0
premises

9. Indicate the present use of the land in the vicinity(5 Km.radius) of the:

Name of Surrounding	Distance(in meters)	Description
---------------------	---------------------	-------------

10. Climatological and Meterological :
Details(if available)

(a) Indicate the climate conditions at :
the site(arid and semi-arid etc.)

(b) Rainfall(yearly average range) :

(c) Temperature(seasonal range) :

(d) Information on speed and direction :
of wind

(e) Humidity and Solar radiation :

11. Give list of all materials in the process:

Raw Materials Name	Raw Materials Quantity	Principal use
Waste Municipal Solid Waste-300.0 MT/Day	300.0	MSW Processing Plant
Waste Municipal Solid Waste-300.0 MT/Day	300.0	MSW Processing Plant/composting Plant

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products, Detail process and control equipment.:
(See Enclosure)

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Comsumpt ion(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
-----------	---------------------------------	------	--------------------	-----------------	---------------------	--------

13. Atmospheric Emission from each stack

Total no. of stacks:	
Material for construction of Stack:	
Stack Attached to:	
Height above ground level(in metres):	
Height above roof(in metres):	
Stack Top:	
Inner dimensions (in meters):	
Gas quantity-m³/hr:	
Flue gas temperature 'C:	
Exit velocity of gas/sec:	

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----------------	-----	-------	--------------	--------

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
--	-----------------	-----------------	-------------------------------	------------------------------------	---------------

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : no

15. Give details of laboratory facilities available for analysis of emission : NO

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
------------	----------------	-------

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
----------------	----------------	-------------------	--------

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-March
Year of Investment is :-2019

(b) The estimated expenditure for implementation of the scheme to control air pollution :as per requirerment

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : -

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : -

(e) Further action that is being taken up by the firm to control air pollution. : -

20. Other relevant information, if any

: enclosed

Signature

Name and Address of the applicant on behalf of : MUNICIPAL COMMISSIONER, General Ganj

Name and Address of the Firm on behalf of which application is made : MUNICIPAL COMMISSIONER, General Ganj

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : MUNICIPAL
COMMISSIONER, General Ganj
(Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : MUNICIPAL
MUNICIPAL COMMISSIONER
COMMISSIONER
General Ganj
MATHURA
7726855191
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : medium
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : MSW Processing Plant MATHURA
VRINDAVAN MUNICIPAL CORPORATION

Address: Khasra- , Nagla Kohlu, Laxmi nagar, Mathura, MATHURA, 281004
Tel. No.:-
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District: MATHURA
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares: 3.0
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January, 2007
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other

District: MATHURA
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt: Yes
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

Application for consent for discharge/continuation of discharge under section 25/26 of the Water
(Prevention and Control of Pollution) Act, 1974

(See RULE 3)

Date- 03/09/2020

From ,

MSW Processing Plant MATHURA VRINDAVAN MUNICIPAL CORPORATION, Khasra- , Nagla
Kohlu, Laxmi nagar, Mathura, MATHURA, 281004

City:

Block: Mathura

District: MATHURA

To ,

The Member Secretary,

U. P. Pollution Control Board

Lucknow.

Sir,

I/We apply for CONSENT under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Act no VI of 1974) to bring into use any* new or altered outlet for the discharge of sewage/trade effluent* to begin to make new discharge of sewage/trade effluent or *Continue to make discharge of sewage/trade effluent from land/premises owned by (1) MUNICIPAL COMMISSIONER for a period upto (2).1 years

1. Disposal of Liquid/Solid Waste:-

(a). Sewage/Sullage via drains/outfall sewers/treatment works.

(b). Trade effluent via drains/outfalls sewers/treatment works

Surrounding of Site	Distance (in meters)	Description
---------------------	----------------------	-------------

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.

3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.

4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.

5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/discharge, if to be continued thereafter.

6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. Old NOC (Attached)

2. Report showing project cost (Attached)

Yours faithfully,

Signature ,
Name of Applicant:- MUNICIPAL
COMMISSIONER
Address of applicant:- General Ganj

*Note:- Strike out entries not relevant.

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Apr to Mar
9. a) Number of workers attending the factory shift wise &/ or per day : 42
 b) Number of workers residing in the premises : 0
10. For local bodies only:-
 a) Present population : 42
 b) Population covered under regular sewer facilities : yes
 c) population having septic tank/Soak pit facilities : yes
 d) Population covered by conservancy latrines : yes
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Waste Municipal Solid Waste-300.0 MT/Day	-	300.0	MSW Processing Plant

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
MSW Processing Plant-180 MT/Day	180.0

ByProduct Name	Licence Qty	Installed Qty
N/A	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month

N/A	0
-----	---

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	1.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
------------	---------------------------------

(B) State how measurement of rate and quantity are carried out -

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. No

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent no

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
------	-----------------------	----------------------

18. State the area of land used for (a)Above in Hectares 3.0

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
------	------	-------

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
------	------

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. No

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
------------------	---------------------------	--------------------------

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic No

(c)State if the Industrial effluent is having Unpleasant Smell

(d)Is there any hidden change of temperature exceeding 10*c at any time No

23. (a)Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

24.

Has the land/premises, etc., for which the application is made open?

Highly polluting material :

Toxic Organic Inorganic Microbiological
:

State details for solid waste

No
no

Cooling Tank

25.

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Process Waste	180.0	65000.0	No	Composting

26. Total investment of Plant/in the factory and the year of investment:-

Investment : March
Year of Investment : 2019

Accompaniments
Flow sheet of effluents.

Name and Address of the applicant on behalf of : MUNICIPAL
COMMISSIONER,General Ganj

Name and Address of the Firm on behalf of which application is made :
MUNICIPAL
COMMISSIONER,General Ganj

Explanatory Notes for filing in form and the Annexure

The notes are given only for those items for which explanations is considered desirable. Other items are self explanatory.

Form-

1. Here mention the name of the owner of the land/premises in case it belongs to other than the applicant industry or factory. If the land/premises belongs to the factory industry, say self.
2. Here mention the date up to which the consent is sought for.
3. Here mention the local name of the river/stream as may be applicable.

Annexure to form-

'Outlet' means the arrangement for discharge of the effluent for which consent is sought for.

'Discharge' means the effluent going out of the outlet.

'Existing' means that which is operation at the time of applying for consent.

'New' means that which will be brought into operation in future.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here give the name of the person who is authorised by the institution/industry/ factory/local body etc. to transact their legal business.

Item 2 : Here give the registered name of the Industry/ Factory/etc. under which the business is carried out.

Item 5 : Here state the concerned institution such as Bureau of Public Enterprises under whose administrative control the Factory/Industry etc., is set up.

Item 6 : Applicable to only those areas which are prohibited areas, such as the Ordinance Factories, Mint, etc.

Item 13(b) : State method of measurement of hourly/daily maximum quantity of effluent i.e. by flow meters, ventury meters, v notch sump measurement estimated etc.

Item 15(a) : If the effluent is treated, give separately the method of treatment and flow diagram of the treatment process.

Item 16(b) : Here mention 'yes' if any other authority such as local body or Government Department as already approved the discharge of effluent either with or without treatment, at the time of establishment of the factory/industry.

Item 19 : Here give the quantity of effluent of different types such as domestic industrial mixed etc. proposed to be or is let into the stream/river, lands, sea, etc., as may be applicable.

Item 22(a) : Analysis to be furnished shall be covered as many Parameters as are expected to be found, in the effluent. If some of the parameters are not expected to be found say not applicable. If some parameters other than those listed under the items are expected, the same be mentioned at the end. The analysis shall be separately furnished for domestic/industrial and combined effluents.

Item 22(b) : Here toxicity meant that which is established by bio-assa studies on fish, as per procedure given in the standard methods.

Item 24 : This item is meant to cover highly polluting substances which do not ordinarily find way in the effluents, but are required to be handled in the premises and which may, by accident, join the effluent in large quantities.

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : MUNICIPAL
COMMISSIONER, General Ganj
(Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : MUNICIPAL
MUNICIPAL COMMISSIONER
COMMISSIONER
General Ganj
MATHURA
7726855191
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : medium
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : MSW Processing Plant MATHURA
VRINDAVAN MUNICIPAL CORPORATION

Address: Khasra- , Nagla Kohlu, Laxmi nagar, Mathura, MATHURA, 281004
Tel. No.:-
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District: MATHURA
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares: 3.0
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January, 2007
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other

District: MATHURA
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt: Yes
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

कार्यालय : नगर निगम मथुरा-वृन्दावन, मथुरा

पत्र संख्या : 463/2550 टी/न0नि0म0वृ0-मथुरा/2020-21,

दिनांक : 20/10/2020

सेवा में,

अध्यक्ष,

मा0 एन0जी0टी0 ओवरसाइट कमेटी उ0प्र0

लखनऊ।

विषय

मा0 एन0जी0टी0 के आदेश दिनांक 31.07.2020 के क्रम में।

महोदय,

कृपया मा0 एन0जी0टी0 के आदेश दिनांक 31.07.2020 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 एन0जी0टी0 ओवरसाइट कमेटी के ऑवर्जवेशन की ओर ध्यान आकर्षित कराना है, जिसमें कि कमेटी द्वारा निम्न टिप्पणी की गयी है—

- “The Committee is dissatisfied with the MSW Treatment facility at Nagla Kolhu, Mathura wherein the landfill is not being utilized to store land fillable waste frequently. Proper arrangement of Leachate collection and gas collection/flaring armament were not made.
- Further during inspection, leachate drain was found choked and no permanent pipeline was present from collection tank to STP. This type of arrangement is unsatisfactory.”

जिसके क्रम में अवगत कराना है कि, उक्त लीचेड ड्रेन एवं टैंक की मरम्मत 14वें वित्त आयोग से रू0 20.98 लाख की धनराशि से कार्य पूर्ण करा लिया गया है एवं स्थायी पाइपलाइन की व्यवस्था का कार्य किया जाना है जैसा कि कमेटी द्वारा निर्देशित किया गया है। उक्त कार्य हेतु 02 प्रस्ताव निम्नवत् है—

- 1-पम्पसैट के माध्यम से उक्त लीचेड ड्रेन को निकटतम सीवर लाइन से जोड दिया जाये।
- 2-उक्त प्लांट पर लीचेड टैंक की सफाई हेतु सक्शन मशीन के द्वारा कराया जाना, उसके बाद सक्शन मशीन द्वारा ही लीचेड एसटीपी तक ट्रीटमेंट के लिए ट्रांसपोर्ट किया जाये।

अतः उक्त 2 प्रस्ताव पर मार्गदर्शन करने की कृपा करें।

भवदीय

(रविन्द्र कुमार मांदड)

नगर आयुक्त

नगर निगम मथुरा-वृन्दावन

प्रतिलिपि-सूचनार्थ एवं आवश्यक कार्यवाही हेतु—

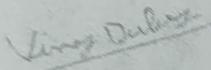
- 1-प्रमुख सचिव महोदय, उ0प्र0 शासन, नगर विकास विभाग, लखनऊ।
- 2-सचिव महोदय, उ0प्र0 शासन, नगर विकास विभाग, लखनऊ।

नगर आयुक्त

नगर निगम मथुरा-वृन्दावन

Appendix- IX

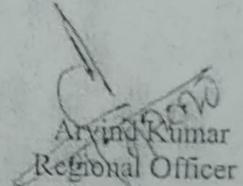
As per the direction of office order no. G33074/C-4/NGT/95/2020 dated 07.07.2020 on the recommendation of oversight committee constituted in the matter of OA No. 136/2015 & OA No. 06/2017 Titled Nagar Palika Parishad, Vrindavan & others Vs Madhu Mangal Shukla & others, Hon'ble National Green Tribunal order dated 25.02.2020, Site inspection of the Municipal Solid Waste Treatment and Disposal Facility at Nagla Kolhu Mathura and Trenching ground at Maant road Vrindavan Mathura were being conducted on dated 09.07.2020 and 10.07.2020. Ambient air quality monitoring, ground water and leachate water samples were collected during inspection. Detail report and recommendations/suggestions along with annexures are enclosed for further necessary action please.



Vinay Dubey
Scientific Assistant
Central Lab UPPCB
Lucknow



Manoj Kumar Chaurasia
Regional Officer(I/c)
UPPCB
Firozabad



Arvind Kumar
Regional Officer
UPPCB
Mathura

**REPORT ON MUNICIPAL SOLID WASTE TREATMENT AND DISPOSAL FACILITY
AT NAGLA KOLHU MATHURA AND STATUS OF LEGACY WASTE ON TRENCHING
GROUND AT MAANT ROAD VRINDAVAN MATHURA**



U P POLLUTION CONTROL BOARD

JULY, 2020

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Annexure-7 Photographs during visit of inspection team			
Annexure-8 Ambient air quality analysis report			
Annexure-9 Ground water Quality report 1, 2 & 3			
Annexure-10 Leachate quality analysis report 1 & 2			
Annexure-11 Environmental Clearance of MSW plant, Nagla Kolhu			
Annexure-12 Consent to Establishment of UPPCB			

EXECUTIVE SUMMERY

Over the last two decades rapid urbanization, change in lifestyles and rise in population has resulted in generation of huge quantities of municipal solid waste. The quantity of MSW generated is much higher than the quantity collected, transported and disposed, leading to pilling up of uncollected waste in streets, public places and drains. Even the collected waste is mostly dumped on the outskirts of town/cities and has created serious environmental and public health problems. Studies have shown that a high percentage of individuals who live near or on disposal sites are infected by gastrointestinal parasites, worms, and other pathogenic organisms. The insanitary methods adopted for the disposal of municipal solid waste are therefore, a serious health concerns. The poorly maintained landfill sites are causes of surface and ground water contamination, and air pollution.

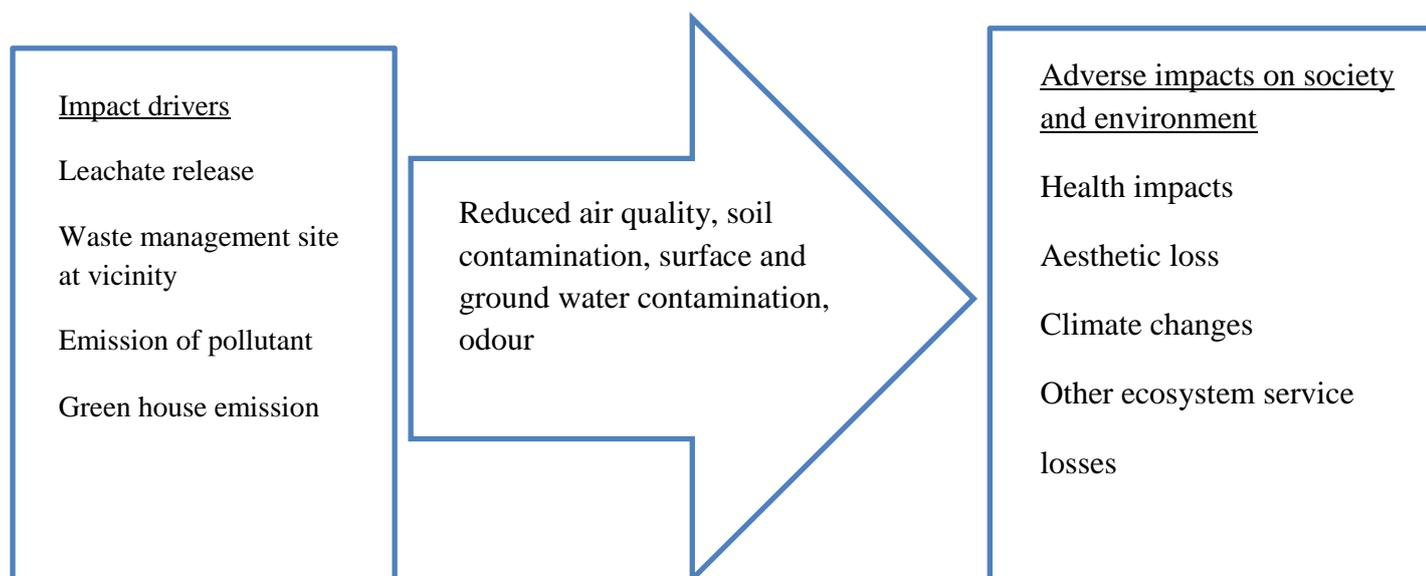


Fig 1 Externalities due to municipal dump site

Technical assessment study is being carried out of municipal solid waste facility at Nagla Kolhu. Material recovery, composting, status of landfill and leachate treatment stratus are explained in details. Based on observations, few recommendations and suggestion are given. Fresh unsegregated intermixed solid waste windrow calculation is made based on CPHEEO manual guidelines. MSW facility was not operative since long in the past due to various issues, waste was continuously dumped at Nagla Kolhu which resulted into formation of heaps of waste at site. This

legacy waste assessment was carried out by third party. Based on contour mapping, 2.25 lakh cubic meters is dumped at the plant site, occupied almost 60% area of the plant. There is an urgent need to bio remediate this legacy waste. Air quality monitoring, ground water samples and leachate quality assessment is being carried out. Results are analysed in result & discussion section. Environmental clearance general and specific conditions of MSW facility Nagla Kolhu and compliance status of various provisions under Municipal Solid Waste (Management and Handling) Rules 2000 and SWM Rules, 2016 is being assessed.

Bio-remediation of dumped waste at trenching ground at Maant road, Vrindavan was started on 6 Feb, 2020 and treatment of all 11259 MT of waste achieved by 24th June, 2020. At present, Trenching ground does not have any waste to bio-remediate. Summary of existing and proposal activities regarding solid waste disposal by Municipal Corporation Mathura Vrindavan are attached as Annexure 3.

1.0 INTRODUCTION

Solid waste management is one of the most challenging issues in urban cities, which are facing a serious pollution problem due to the generation of huge quantities of solid waste. In current Scenario, Solid waste management is turning crucial due to increasing waste generation rate and complexity of handling the same. Municipal Solid waste dumpsite processes various adverse effects on natural environment mainly due to poor/obsolete waste handling technologies. Greenhouse gases (GHG) emissions, air and soil quality deterioration, ground water leaching, etc. are inevitable due to illicit practices such as open burning, non-engineered dump sites. These practices serve as breeding ground for health vectors causing severe health issues. Solid waste management rules were setup based on waste classes namely; Hazardous waste, Municipal waste, E-waste, Plastic waste, Construction and demolition, and biomedical waste focusing on the type of treatment and disposal to be followed without disturbing the natural environment.

The city of Mathura-Vrindavan is situated along the bank of river Yamuna. It is located at a distance of 145 km South-East from National Capital Delhi and a distance of about 330 km in South-East direction from state capital Lucknow. The city is well connected by Delhi, Lucknow, Agra and the other cities of the state by road and railway network. NH-19 is passes through the city. The Municipal solid waste generated from the city of Mathura-Vrindavan is transported and treated at MSW facility at Nagla Kolhu. After construction of the plant in year 2012, It was handed over by then Nagar Palika Parishad to M/s Mathura Nagar Waste Processing Company Limited for the management, operation & processing of MSW. The company filed arbitration suit in the year 2014 which is pending in the Hon'ble High Court. Since then the waste was continuously dumped at MSW plant which resulted into formation of heaps of waste at site.

Municipal Corporation Mathura Vrindavan was then constituted in the year 2017 through notification: 1799/9-7-17-8 (seema vistaar) 2016, Lucknow dated 12/05/17. After formation of Municipal corporation the task of collection, segregation, transportation, management, operations & processing of MSW at Nagla Kolhu was handed over to M/s SVM intrastate company in November 2018 but as per nagar nigam representative, due to inefficient and negligent behaviour of the company towards the terms mentioned in the contract for processing and disposal of MSW, the Municipal Corporation was bound to terminate the contract with the company. Due to not running the plant to its capacity which further added into the dump of Legacy waste at the plant site. Municipal Corporation after the termination of contract has taken over the operations of MSW plant at Nagla Kolhu.

2.0 OBJECTIVE OF STUDY

The report focuses on the following:

- Technical assessment of MSW facility at Nagla Kolhu- Segregation, treatment, disposal, legacy waste, quality of leachate.
- Environmental Compliance of MSW facility- Air, Water and MSW rules.
- Technical and environmental assessment of Legacy waste at trenching ground of Maant road, Vrindavan.

3.0 STUDY AREA

Municipal Solid Waste Facility (Lat 27.5078; Long 77.7083) is located at Nagla kolhu, Laxmi Nagar, Mathura. The facility covers total area of 27 Acres land. Fig 2 shows the Municipal solid waste facility located at Nagla Kolhu, Laxmi Nagar, Mathura. The facility was constructed in year 2012 and receives the municipal solid waste collected from Mathura-Vrindvan region.

Municipal solid waste trenching ground (Lat 27.55892; Long 77.68556) is located at Maant road, Vrindavan. This dumping ground covers total area 2.0 acres. Fig 3 shows the municipal solid waste trenching ground at Maant road, Vrindavan. The trenching ground consists of 5 no. of trenches having reported total capacity of 16,369.71 cum.



Fig 2 Municipal Solid Waste Facility at Nagla Kolhu



Fig 3 Trenching Ground at Maant Road, Vrindavan

4.0 PRESENT SCENARIO

Municipal solid waste plant of processing capacity 185 MT/D municipal solid waste into compost is situated at Nagla Kolhu, Laxmi Nagar, Mathura. The plant is currently controlled and operated by Municipal Corporation Mathura Vrindavan. Based on ward wise waste collection report (logbook), MSW collected from Mathura-Vrindavan region as follows:

Table 1 Total wards waste collection data

S.No.	Date of collection	No. of wards	Quantity (MT/D)
1	01.09.19	70	260.02
2	01.10.19	70	265.04
3	01.11.19	70	265.04

Table 2 Monthly waste collection data

S.No.	Month of collection	Total dry waste (MT)	Total wet waste (MT)	Total Hazardous waste (MT)	Total waste (MT)	Quantity (MT/D)
1	Feb, 2020	2314.37	5400.13	14.73	7729.23	266.53
2	March, 2020	2207.34	5089.4	14.29	7311.03	235.84
3	April,2020	952.26	2250.44	8.94	3211.64	107.06
4	May, 2020	990.92	2242.09	9.16	3242.17	104.59
5	June, 2020	1204.87	2782.13	9.18	3996.18	133.21

4.1 Collection & Transportation Mechanism

Municipal Corporation is ensuring effective door to door collection of waste through mechanised vehicles complying the rules of SWM rules, 2016. At present Municipal corporation has 50 primary vehicles covered with separate compartments along with handcarts dedicated for door to door collection. Secondary vehicle is used to collect waste from designated site through mechanised motor vehicles which includes Loader (14 nos.), Tractor (34 nos.), Dumper truck (03 nos.), Truck mounted road sweeping machine (02 nos.), Dumper placer (08 nos.) and Refuse collector (02 nos.). Following the number of motorized vehicles are proposed to increase capacity of door to door collection, but due to BSIV compliance and corona virus outbreak delivery of primary vehicles are delayed.

4.2 Solid Waste Process Plant

Municipal solid waste treatment & processing plant at Nagla kolhu is spread in the area of 27 acres land, out of this land area 05 acres land allotted for bio compost processing activity.

At the time of inspection plant was under maintenance for 3-4 days, therefore non-operational. As reported in the literature, Unsegregated MSW contains 55% compostable material, 20% flammable material, 15% solid material including inerts and 5% glass and plastics each.

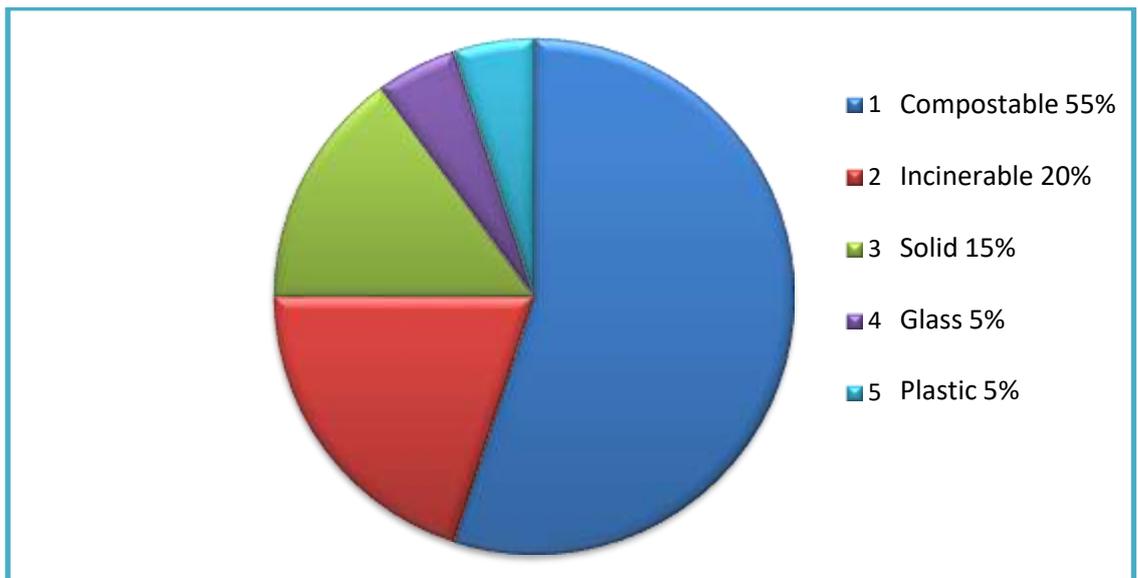


Fig 4 Composition of Municipal Solid Waste

4.3 Operational Status of Different Units of Plant

Detailed inspection was carried out on dated 09.07.2020 and 10.07.2020 by the authorised officials of UP Pollution Control Board. MSW facility established at Nagla Kolhu has following different divisions of processing of waste:

1. C& D(Construction & Demolition) waste processing
2. RDF(Refused Derived Fuel) shredding
3. Composting Section
4. Landfill Site
5. Lechate Treatment
6. Legacy Dumped Waste

4.4 C&D (Construction & Demolition) Waste Processing

Construction and demolition(C&D) waste generally constitutes about 10-20% of total urban solid waste. C&D waste may be utilised for making bricks, pavement blocks, construction material such as aggregates etc. C&D machine at time of inspection found non-operative. Representative could not able to explain the capacity of processing and records of electricity consumed. No C&D processed waste were stored in the premises at the time of inspection.

Benefits of processing of construction and demolition waste

- i) C&D waste can be put to a profitable use,
- ii) given the scarcity of sand and stone for construction, thereby saving natural resources.
- iii) It prevents public nuisance and traffic congestion issues arising from indiscriminate dumping of C&D waste.
- iv) It saves valuable space at landfill sites.
- v) It reduces cost of bulk transportation if recycled close to source of generation.



Fig 5 C&D machine

4.5 RDF(Refused Derived Fuel) Shredding

The SWM Rules, 2016 defines refused derived fuel (RDF) as fuel derived from combustible waste fraction of solid waste like non-recyclable plastic (not including PVC), paper cardboard, cotton, labels and other corrugated materials. These fractions are separated by different processing steps such as screening, shredding in uniform size, dehydrating and compacting of solid waste. It is used as a fuel for either steam or electricity



generation or as alternate fuel in industrial furnaces or boilers (co- processing or co-incineration of waste in cement, lime, and steel industry and for power generation). The composition of RDF is a mixture that has higher concentrations of combustible materials than those in the parent mixed MSW.

One number of shredding machine was found installed within the premises and non-operative during inspection. Shredded material was stored in the premises. RDF

shredded material sold to the agency authorised for processing. No RDF is produced within premises but only raw material is prepared. No record of RDF raw material prepared is maintained.

4.6 Composting Section

Composting is a process of controlled decomposition of the organic waste, typically in aerobic conditions, resulting in the production of stable humus-like product, i.e., compost. Composting transforms organic waste into a soil-like material called compost. The land allotted for composting section is 5 acre out of total 27 acres of MSW facility area. This section consists of two dedicated sheds and pucca RCC composting platform.

4.6.1 Pre-Shorting Machine (01 No.)

Pre-shortening machine consists of 100 mm trommel screen along with conveyor belt system to classify sizes of solids bigger than 100 mm. Mainly bricks, stones, metallic aggregates and fuel derived waste is separated in this machine.

4.6.2 Semi-Finished Machine (01 No.)

After inoculum and windrow formation over compost pad, waste is input to semi-finished machine. Semi-finished machine also consists of trommel screen of size 16 mm. Pre-sorted material is fed to semi-finished screen to classify the solids of bigger than 16 mm from the MSW.

4.6.3 Finished Machine (01 No.)

Semi-finished material is fed to 04 mm trommel screen for final screening and wastage/inert is sent to landfill. Finished material is kept in the form of windrow for composting process. Approx. 80 ton finished material was stored in the premises during inspection. Composting platform was found to be stocked with unsegregated waste.



Fig 8 Schematic of 100 mm Trommel



Fig.9 Conveyor Belt



Fig.10 Finished screen & Cyclone system

4.7 Intermixed Unsegregated Solid Waste Windrow Sizing Calculation

As plant was not operative. Fresh MSW was stored at compost platform in the form of windrows.

In general, as the average windrow shape is between in an oval and trapezoid. A factor of 0.66 is assumed to estimate windrow volumes and so the equation for volume becomes:

$$\text{Volume} = \text{Height} \times \text{Width} \times \text{Length} \times 0.66$$

$$\text{Compost Pad Area} = \text{Length} \times \text{Width}$$

$$= 75 \times 70 \text{ sq. m}$$

(75 % compost pad area occupied and height of SW heap 7.5 m)

$$\text{Compost storage volume} = 0.75 \times 75 \times 70 \times 7.5$$

$$= 29531.25 \text{ cubic meter}$$



Fig.11 Windrow

4.8 Landfill Site

Landfill allows only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill. On storage it can generate leachate, hazardous gases so it needs to be stored in SLF (Sanitary landfill). The sanitary landfill sites shall meet the specifications as given in Schedule-I, of MSW rules 2016.

During inspection it was found that Landfill is not utilized to store land fillable waste frequently. Proper arrangement of leachate collection and gas collection/flaring arrangement were not made. The dimensions of the existing landfill (50 x 50 x7 m) seems not sufficient to store land fillable waste for 20-25 years as one half cell of the land fill is already occupied.



Fig.12 Landfill area



Fig.13 Landfill Cell

4.9 Leachate Treatment

Leachate is the storm water or excess water generated during processing activity. Leachate is a complex liquid that contains excessive concentrations of biodegradable and non-biodegradable products including organic matter, phenols, ammonia nitrogen, phosphate, heavy metal and sulphide which if not properly treated and safely disposed could lead to ground water contamination. Sanitary landfill and compost area are the two places from where leachate is generated. During inspection, it was observed that leachate drain is choked with waste and therefore no passage to reach leachate tank area. Leachate waste water was found stagnant in the drain and also there is no approach road to leachate tank. It was explained to the inspection team that leachate is collected from the tank and transferred via jetting machine to STP adjacent to the MSW facility for treatment. There is no permanent pipeline from collection tank to STP. It was also observed that there is no arrangement of collection of leachate generated from landfill area to this so called collection tank for further treatment.



Fig. 14 Leachate drain sample collection

4.10 Legacy Dump Waste

Due to non-operation of MSW plant in the past many years (since 2014), there was continuous dumping of waste resulted into formation of heaps which is termed as Legacy waste. Third party survey was carried out at Nagla Kolhu by Municipal Corporation. Report stated that there is a total legacy waste of about 2.25 lakh cubic meter (Contour mapping data is enclosed



Fig. 15 Legacy waste at Nagla Kolhu

as Annexure 4) which stands around 1.8 lakh MT. It was observed during inspection that most area of the plant is occupied by legacy waste; there is not sufficient space available for windrow composting and landfill site.

According to Municipal Commissioner, Department has initiated tender process for selection of agency for the treatment and disposal of legacy waste. (Letter enclosed as Annexure 3). Remediation of legacy waste will proposed to be done via Bio- mining. Bio-mining and reclamation whereby solid wastes are excavated and processed.

5.0 MUNICIPAL SOLID WASTE TRENCHING GROUND AT MAAT RAOD VRINDAVAN

This dumping ground (Lat 27.55892; Long 77.68556) covers total area 2.0 acres. The trenching ground consists of 5 no. of trenches having reported total capacity of 16,369.71 cum. During inspection, all the trenches were found cleaned, waste finished. As per representative, treatment of legacy waste through bio-remediation was started on 6th Feb, 2020 and the treatment of 11259 MT of legacy waste was achieved by 24th June 2020. This work was allotted to M/s Aayushi hygiene and care pvt. Ltd. New delhi and M/s Patheya, New delhi on NGT OA - 136/2015 & 06/2017 Hon'ble NGT directions.



Fig 16 Trenching pits

6.0 ENVIRONMENTAL COMPLIANCE

- Conditional Environmental Clearance (EC) was granted by SEIAA, UP vide reference no. 438/SEAC/208/2008 dated 20.03.2009 after the public hearing conducted on 11.11.2008 to the Sanitary landfill and composting at near STP, Baldev road, Tah. & Dist. Mathura.
- In compliance to the general conditions of EC, Consent to Establishment (CTE) was granted to the plant UPPCB ref. No. 21528/C4/NOC-675/13 dated 03.04.2013.
- In compliance to the CTE conditions, Plant has not obtained Consent to operate- Air and Water under the provisions of Air (prevention & control of pollution) Act 1981 and Water (prevention & control of pollution) Act 1974.
- Plant has not developed 33% green cover in compliance of CTE conditions; in fact 500 meters buffer zone is also not available around the solid waste plant.

Table 3 Compliance of EC general & specific conditions

S. No.	Environmental Clearance Condition	Compliance Status
General Conditions		
1	It should be clearly specified that the project proponent would ensure that all the standards related to ambient air quality and emission/effluent standards as prescribed by MoEf are strictly complied with.	Partially complied
2	The project proponent will have to ensure that they obtain No Objection certificate from the U.P. Pollution Control Board before start of construction.	Complied
3	The Proposed land use should be in accordance to the prescribed land use.	Complied
4	Proper operation & maintenance of the project shall be ensured after construction phase. Conditions and guidelines for operation and penalties for non-compliance should be specifically prescribed.	-
5	Information with respect to this clearance & other related documents shall be communicated by the project proponents to the concerned agencies (other than SEIAA and SEAC) as prescribed in the EIA notification No. SO 1533E dated 14/09/2006.	-
6	In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that 33% of total lands in the project areas are planted with shade giving and ecologically friendly trees.	Not complied
7	A specific waste collection and transportation system should be ensured for conveying the waste scientifically and in a safe manner to the proposed MSW landfill site.	Complied
8	Leachate should be collected and disposed in a manner such that it may not contaminate the ground water.	Not complied
9	The general conditions attached to the list of the proposed activities requiring environmental clearance as given in gazette notification dated 14/09/06 issued by Govt. of India and which read as follows should be strictly complied with- "Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-state boundaries and international boundaries." Should not be violated," In case of any violation clearance shall be obtained from The Government of India, as prescribed.	-
10	The standards regarding ground water, ambient air, leachate quality and	Partially complied

	compost quality shall be duly followed as per Municipal Solid Wastes (M&H) Rules, 2000.	
11	A comprehensive EIA shall be undertaken and the environment management plan and detailed project report (DPR) revised accordingly also taking into view the conditions stipulated in this clearance. This report shall be submitted to this authority by March, 2010, failing which this clearance will automatically be cancelled. The comprehensive EIA should address to all the issue raised in the public hearing held on 11/12/2008 to which project proponent were a party. The DPR and the EMP should be suitably revised to incorporate and mitigate the observations/objections made in the public hearing also.	Complied
12	The project proponents will set up a separate environmental management cell for effective implementation of the EMP etc. as well as stipulated environmental safeguards under the supervision of a senior executive.	Complied
13	A three monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.	-
14	The EIA Authority may stipulate any other conditions or environmental safeguards subsequently, if deemed necessary, which should be complied with.	-
15	The Authority reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of Authority.	-
16	Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigative measures and other Environmental protection activities.	-
17	In the event of a change in project profile or change in the implementation agency, a fresh reference should be made to the Authority prior to change.	-
18	Regular noise levels should be monitored during construction and operation phase.	
19	Specifications regarding selection of landfill site, facilities at the site, specifications for land filling, pollution prevention, water quality monitoring, ambient air quality monitoring, plantation at land full site, closure of landfill site and post care, leachate treatment and disposal should be strictly in compliance to the provisions of the Muncipal Solid Wastes (M&H) Rules, 2000. A report in this regards should be prepared and submitted to the Authority within 3 months.	Partially complied
Specific Conditions		
1	As the proximity to the cultural monuments regarded as a sensitive issue, the landfill site should be developed at a safe distance from their boundaries. Landfill site should also be situated at safe distance from human settlements and that a no entry zone be created so that general public does not enter into the area.	Complied
2	Boilers will not be used.	Complied
3	Green belt should be developed in 33% of the total project area.	Not complied
4	Suitable conditions for odour control should be imposed. Herbals sanitizer and composting enzymes will be used to minimize odour.	Not complied
5	All the street lighting should be solar and that CFLs should be used.	Not complied
6	For the leachate treatments, it has been proposed that mechanical aeration leachate treatment will be followed. Necessary conditions for the sewage treatment should also be imposed.	-
7	The project proponent will duly follow post clearance monitoring as per Municipal Solid Waste Rules, 2000.	Not complied
8	The following points may also be considered while making the comprehensive EIA report and this report should be submitted by March, 2010.	-
9	Wind speed and direction changes with time and space depending on the topography and seasons. Wind rose should, therefore be made for each month separately for each sampling site. There should be at least 2 sites in the down	-

	wind prominent direction.	
10	CO measurement should be made by NDIR and eight hourly average with 98 percentile should be given.	-
11	Methods used for analysis should be specifically provide.	-
12	98 percentile values should be taken into consideration for comparison with standards.	-
13	Impact of project on quality of life should be given.	-
14	Leq should be determined from 24 hours days-night data at each site twice a week.	-

Table 4 Compliance with reference to Municipal Solid Waste (Management & Handling) Rules, 2000

Schedule I

S. No.	Compliance Criteria	Status
1.	Setting up of waste processing and disposal facilities.	Waste processing & disposal site was commissioned in year 2012.
2.	Monitoring the performance of waste processing and disposal facilities-Once in six months	Complied
3.	Improvement of existing landfill site as per provision of these Rules.	-
4.	Identification of landfill site for future use and making site(s) ready for operation.	-

Schedule II

S. NO.	Parameters	Compliance Criteria	Status
1.	Collection of Municipal Solid Waste	(i) Organizing house-to-house collection of municipal solid waste through any of the methods like community bin collection, house-to-house collection.	Partial Complied
		(ii) Devising collection of waste from slums and squatter areas or localities including hotels, restaurants, office complexes and commercial areas.	Partial Complied
		(iii) Wastes from slaughterhouses, meat and fish markets, fruits and vegetable markets, which are biodegradable in nature shall be managed to make use of such waste.	Not Complied
		(iv) Bio-medical wastes and industrial waste shall not be mixed with municipal solid waste and such wastes shall follow the rules separately specified for the purpose.	Complied <i>(BMW facility is provided in City Mathura)</i>
		(v) Waste (garbage, dry leaves) shall not be burnt	Partial Complied
		(vi) Stray animals shall not be allowed to move around waste storage facilities or at any other place in the city or town and shall be managed in accordance with the State laws.	Complied
2.	Segregation of Municipal Solid Waste	In order to encourage the citizens, municipal authority shall organize awareness programmes for segregation of waste and shall promote recycling or reuse of segregated materials.	Partially Complied
3.	Storage of Municipal Solid Waste	Municipal authorities shall establish and maintain storage facilities in such a manner as they do not create unhygienic and in sanitary conditions around it. Following criteria shall be taken into account while establishing and maintaining storage facilities namely.	Partial Complied

4.	Transportation of Municipal Solid Waste	Vehicles used for transportation of waste shall be covered. Waste should not be visible to public, or exposed to open environment preventing their scattering.	Partial Complied
5.	Processing of Municipal Solid Waste	Municipal authorities shall adopt suitable technology or combination of such technology or combination of such technology to make use of wastes so as to minimize burden on landfill i.e. biodegradable waste shall be processed by composting, vermin-composting, anaerobic digestion etc.	Complied <i>(Waste processing plant to compost is proposed and plastic to fuel plant is operational)</i>
6.	Disposal of Municipal Solid Waste	Land filling shall be restricted to non-biodegradable, inert waste and other waste that are not suitable either for recycling or for biological processing.	Complied

Schedule III

S. No.	Specification for Landfill Sites	MSW facility, Mathura
1.	Site Selection	Solid Waste treatment & processing plant identified by Municipal Corporation is at Nagla Kolhu, Mathura spread in the area of 27 acres. Operating and control by Municipal corporation Mathura Vrindavan respectively. The site was developed as per the CPCB guidelines.
2.	Facilities at the Site	Approach & other internal roads and fence/boundary wall at dumpsite exist inside the sites. Weigh bridge working in good condition and record related dumping of MSW was maintained properly at both the sites. Facilities provided at site: (i) Protection to prevent entry of unauthorized person and stray animals in managed properly through boundary wall.
3.	Specification for land filling	SLF was found not properly line laid over the High density Polyethylene Liner (HDPE) geomembrane but leachate collection arrangements are not done.
4.	Pollution Prevention	Water Quality Parameters: Piezometric holes were not provided; hence ground water from nearby area was collected. Air Quality Data: The values of PM, SO ₂ , NO ₂ almost complying the standards.

7.0 RESULTS AND DISCUSSION

7.1 Ambient Air Quality

Ambient air quality monitoring was conducted at MSW facility, Nagla Kolhu in upwind direction as well as in downwind direction with respect to Sulphur di-oxide, Nitrogen di-oxide and particulate matter (PM10) concentrations (Annexure-8). Sulphur di-oxide and Nitrogen di-oxide concentrations are not observed in appreciable quantity due to cloudy and rainy weather. Downwind concentration (SO₂, NO₂) was measured higher than upwind concentration (SO₂, NO₂) at MSW facility. PM10 concentrations in downwind as well as in upwind direction were higher than standard prescribed.

7.2 Ground Water Quality

Result of the physico-chemical and heavy metal parameters of ground water samples collected in front of the gate of MSW facility and from the house near MSW facility are presented in Annexure-9. Physico-chemical parameters in terms of pH, Turbidity, Total dissolved solids (TDS), Conductivity, Ca, Mg, Cl⁻, F⁻ and alkalinity are complying Drinking Water-Specification (IS10500 : 2012) Acceptable and Permissible Limit in both samples except in sample of front gate of MSW facility in terms of TDS (2400 mg/l), Mg (195.9 mg/l), Alkalinity(730 mg/l) & Conductivity (3912) concentrations.

Heavy metal concentration in terms of Cr, Cu, Cd, Pb, Fe, Ni, and Zn are beyond the specified standards (IS10500 : 2012) in sample of front gate of MSW facility with respect to Cd, Pb, Ni and also beyond to a lesser extent in sample from the house near MSW facility in terms of Cd, Pb, Ni and Fe concentrations.

Total coliform and Fecal coliform in both ground water samples were detected 70 MPN/100 ml and 700 MPN/100 ml respectively. As per rule, repeated sampling is required to verify the total coliform bacteria in ground water samples.

The result of bore well sample collected from inside STP compound, in front of trenching ground dumpsite at Vrindavan are also presented in Annexure-9. Physico-chemical parameters in terms of TDS, Ca, Mg, F⁻, alkalinity & conductivity are beyond Acceptable and Permissible Limit of IS10500 : 2012. Heavy metals in terms of Cd, Pb, Ni and Fe concentrations are exceeding the

Specification (IS10500 : 2012). The presence of Total coliform (130 MPN/100 ml) and Fecal coliform (20 MPN/100 ml) in ground water sample warrants repeated sampling for verification.

7.3 Leachate Analysis

In order to assess leachate water quality, two samples (untreated leachate & outlet of receiving STP adjacent to MSW facility) were analysed. The results are presented in Annexure-10. The excess colour, physic-chemical and heavy metal concentrations are obvious in untreated leachate water sample. The results (as discussed above) of ground water samples collected in and around the MSW facility imply the possibility of spillage/mixing of untreated leachate into the ground water of the area.

The analysis of results of sample of STP outlet adjacent to MSW facility (STP receives leachate) indicates that water quality doesn't conform the standards in terms of BOD, COD, and Fecal coliform concentrations.

8.0 RECOMMENDATIONS & SUGGESTIONS

1. Facility shall have to maintain its daily record inventory of MSW receipt, compost made, RDF raw material, C&D waste processed and landfilled amount.
2. There is an instant attention is required towards handling of leachate. Dedicated tank shall have connection from the sources of generation and permanent pipeline upto STP for treatment in order to avoid ground water contamination.
3. It is mandatory to develop a buffer of wide green cover along the periphery of the facility to arrest fugitive particulate matter from spreading out and effectively suppress the foul odour.
4. In view of the health hazards associated with handling of MSW it is mandatory to equip the workers with adequate safety equipment and providing them with facility of medical check-ups.
5. All waste transport vehicles can be made to operate on renewable source of energy instead of fossil fuels. To start with, a beginning should be made at least by using locally available CNG instead of imported diesel oil or petrol.
6. Bio-remediation of legacy waste shall be carried out in scientific manner. Proper shed shall be provided in the bioremediation area, in absence of which work may be hampered during rain.
7. Municipal Corporation shall spend large part of the budget in waste treatment and disposal as budget on street cleaning, waste collection and transportation.
8. Municipal Corporation shall only collect segregated waste from resident welfare, market association, gated community, hotels and restaurants. Impose penalty for non-compliance.
9. Under the provisions of solid waste management rules 2016, the bulk generators have made responsible for the treatment and disposal of solid waste within their own premises. Such bulk generators are required to be identify and made to comply the Rules, 2016 so that their solid waste is treated & disposed as per norms within their premises. This will improve overall sanitary conditions and environmental improvement.
10. The onsite treatment of biodegradable solid waste by bulk generators through organic waste convertors or any suitable technique like composting, bioremediation etc, will help in reduction of quantity of waste to be treated in the common facility. The recyclable component of solid waste shall be disposed off either by authorised recyclers or can be used for construction of roads.
11. Segregation of solid waste into biodegradable & recyclable streams which is mandatory under the provisions of Solid Waste Management Rules, 2016.

12. Local body shall establish waste deposition centre for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous waste at this centre for its safe disposal.
13. Landfill shall satisfy all the requirements of engineered sanitary landfill, for the final disposal of rejects/inerts. Restrict the quantum of waste disposal in landfill and ensure that no biodegradables are land filled.
14. There shall be dedicated alternative of electricity, which can be utilised in the operation of machinery in case of electricity interruption.
15. Municipal Corporation shall immediately obtain Consent to operate air and water as well as authorisation under SWM rule, 2016 from UPPCB.
16. Local bodies are required to submit annual report to SPCB on or before 31st May every year and SPCB in turn, have to send their consolidated report for the year to CPCB.
17. Technical workshops, seminars, interactive sessions involving local residents and floating population of tourists shall be organised at regular intervals in order to spread awareness on environmental issues.
18. Deployment of additional safaikarmis and additional waste transport vehicles shall be made during festival period keeping floating population rise.

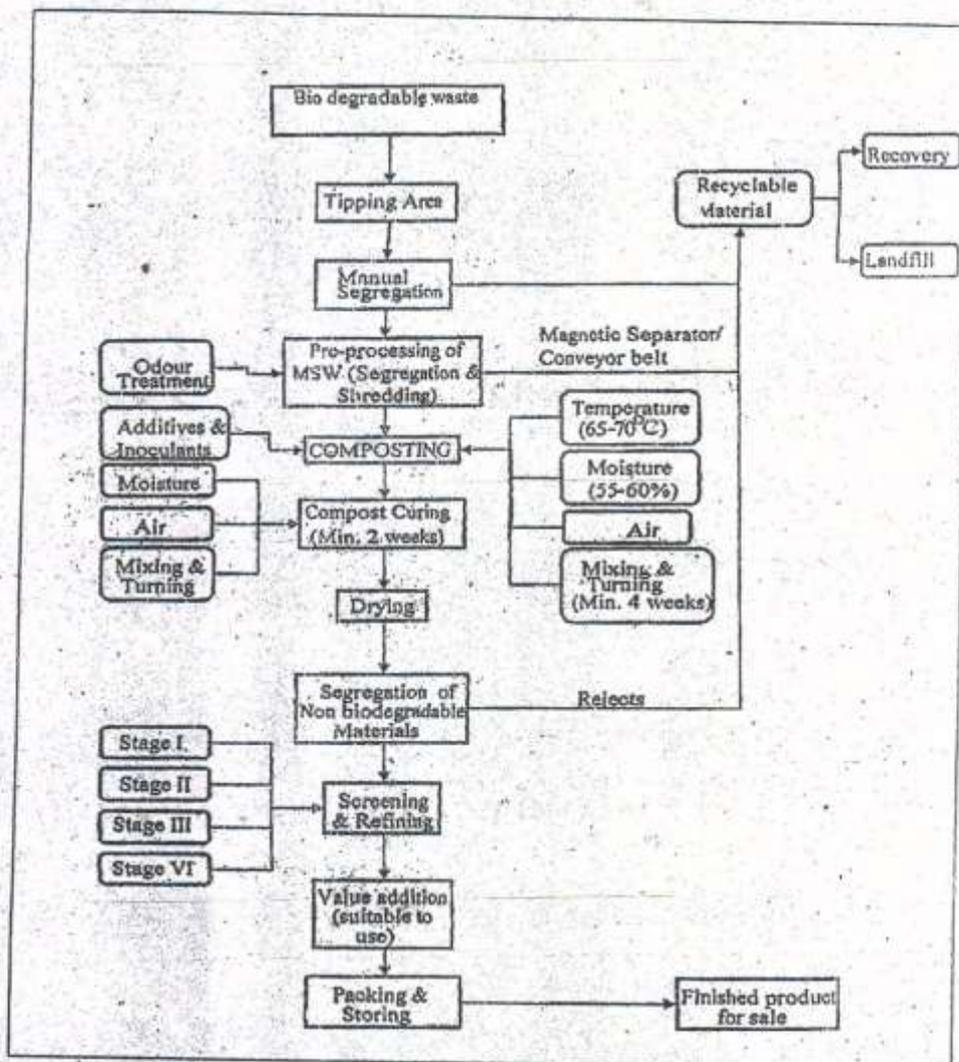


Figure E-1 Process Design for MSW Compost

Annexure 2

Objective 3: To oversee the status and condition of Municipal solid waste treatment and disposal in the district as per Hon'ble NGT directions

S. No.	Name and Location of Sites	Capacity	Date of Work Commencement (dd/mm/yyyy)	Target Date of Completion (dd/mm/yyyy)	Current Status (in detail)	Compliance =1: Non-Compliance =2	If Non-Compliance then Compensati on Imposed (Yes=1; No=2)	Compensati on realized	Remarks
1	Solid Waste Management Plant Nagla Kolhu Mathura	180 TPD	-	-	Operational	1	-	-	SWM plant of capacity 180 TPD is operational.
2	Plastic to Fuel plant Nagla Kollhu Mathura	6 TPD	-	-	Operational	1	-	-	Plastic to Fuel Plant of capacity 6 TPD is operational.
3	Organic Waste to compost Plant, Mandi Samiti Mathura	1 TPD	-	-	In Tender Process	1	-	-	
4	Organic Waste to compost Plant, Mandi Samiti Vrindavan	1 TPD	-	-	In Tender Process	1	-	-	
5	Organic Waste to compost Plant, Nazariatal Sonant Ground	5 TPD	-	-	In Tender Process	1	-	-	

	Vindayan Zone								
6	Material Recovery Facility (MRF), Vindayan Zone		-	-	In Tender Process	1			
7	Recycling Unit Matlura		04/07/2020	04/10/2020	Work Order issued	1	-		Work Order issued to M/S. 21 Century Polymers
8	Transfer Station Vindayan Zone		-	-	In Tender Process	1			
9	Material Recovery Facility (MRF), Hazarimal Somani Vindayan				Operational	1			MRF at Hazarimal Somani is Operational

Note: Provide specific details or information in the remarks column

2019/10



कार्यालय : नगर निगम मथुरा-वृन्दावन, मथुरा

पत्र संख्या : 338/न.भा.क./न०नि०म०वृ०-मथुरा/2019-20.
सेवा में,

दिनांक : 29/7/19

सचिव,
उ०प्र० शासन
नगर विकास विभाग
लखनऊ।
विषय
महोदय,
ठोस अपशिष्ट प्रबन्धन के सम्बन्ध में।

कृपया इस कार्यालय के पत्र सं०-1130 दिनांक 18.03.2018, 1220 दिनांक 17.10.2018, 1562 दिनांक 12.02.2019, 28 दिनांक 18.04.2019 एवं 235 दिनांक 25.05.2019 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा नगर निगम मथुरा-वृन्दावन के नगला कोल्हू स्थित सॉलिड वेस्ट प्रोसेसिंग प्लांट पर एकत्रित लीगेसी वेस्ट के निस्तारण हेतु अवगत कराया गया है।

अवगत कराना है कि, पूर्ववर्ती नगर पालिका परिषद मथुरा द्वारा जे०एन०यू०आर०एम० योजना के अन्तर्गत वर्ष 2012 में प्लांट का निर्माण कार्य कार्यदायी संस्था सी०एंड०डी०एस० शाखा उ०प्र० जलनिगम मथुरा के द्वारा पूर्ण कराया गया। प्लांट निर्माण से पूर्व नगर पालिका परिषद, मथुरा द्वारा प्लांट के प्रबन्धन एवं संचालन हेतु पर्यावरणीय अनापत्ति प्राप्त की गई, तत्पश्चात नगर पालिका द्वारा वर्ष 2013 में प्लांट प्रबन्धन एवं संचालन हेतु सी० मथुरा नगर वेस्ट प्रोसेसिंग कं०लि०, मथुरा को हस्तांतरित कर दिया गया। माह जून 2014 में उक्त संस्था द्वारा प्लांट का संचालन कार्य बन्द कर आर्बिटेशन का वाद दायर कर दिया गया, जिसका प्रकरण मा. उच्च न्यायालय में लम्बित है। वर्ष 2014 से नगर पालिका परिषद मथुरा द्वारा अपशिष्ट उक्त प्लांट पर ही एकत्रित किया जाता रहा, जिस कारण उक्त स्थान पर काफी अधिक मात्रा में अपशिष्ट एकत्रित हो गया। नगर निगम द्वारा उक्त प्लांट मार्च 2019 में एस०पी०एम० इन्फ्रस्ट्रेट प्र० लि० को संचालन एवं प्रबन्धन हेतु हस्तांतरित किया गया है। प्लांट पर अत्यधिक मात्रा में कचरा एकत्रित हो जाने के कारण प्लांट का अधिकांश भाग कचरे से घिरा हुआ है, जिस कारण प्लांट संचालन कार्य बाधित हो रहा है। प्लांट पर प्रतिदिन आने वाले कचरे के निस्तारण हेतु विन्ड्रोज कम्पोस्टिंग एवं आर०डी०एफ० के लिए भी भूमि शेष नहीं है, जिस कारण कूड़े का निस्तारण उचित रूप से नहीं हो पा रहा है।

दिनांक 04.07.2018 को श्री टी०पी० सिंह जी, अध्यक्ष, उ०प्र० सॉलिड वेस्ट मैनेजमेन्ट कमेटी के द्वारा मथुरा क्षेत्र का भ्रमण किया गया है, भ्रमण के दौरान मा. अध्यक्ष महोदय द्वारा उक्त प्लांट पर एकत्रित लीगेसी वेस्ट का निस्तारण वैधानिक तरीके से एक माह के अन्दर कराने एवं प्लांट का स्थानांतरण किसी अन्य स्थान पर कराये जाने हेतु निर्देशित किया गया है।

अतः उक्त एकत्रित कचरे (लीगेसी वेस्ट) (जिसकी मात्रा लगभग एक लाख टन है) का निस्तारण अधिलम्ब किया जाना अतिआवश्यक है, कृपया लीगेसी वेस्ट के निस्तारण हेतु उचित मार्गदर्शन करने का कष्ट करें।

(रवीन्द्र कुमार मीरठ)
आई०ए०एस०
नगर आयुक्त
नगर निगम मथुरा-वृन्दावन
मथुरा

Annexure 4

SOLID WASTE QUANTITY OF MATHURA NAGAR NIGAM PLANT

SN.	CONTOUR LVL.	SLOPE QTY. (cumt.)	CLEAR QTY. (cumt.)	TOTAL QTY.
1	100.00 -100.50	397.10	19181.67	19578.77
2	100.50-101.00	71.77	19038.11	19109.88
3	101.00-101.50	23.26	18991.59	19014.85
4	101.50-102.00	38.91	18913.50	18952.41
5	102.00-102.50	207.66	18498.44	18706.10
6	102.50-103.00	507.84	17467.75	17975.59
7	103.00-103.50	346.06	16620.77	16966.83
8	103.50-104.00	1096.43	14171.23	15267.66
9	104.00-104.50	1446.69	11689.39	13136.08
10	104.50-105.00	977.33	9734.72	10712.05
11	105.00-105.50	602.72	8529.28	9132.00
12	105.50-106.00	641.89	7254.50	7896.39
13	106.00-106.50	721.20	5803.08	6524.28
14	106.50-107.00	902.25	3998.57	4900.82
15	107.00-107.50	870.81	2256.94	3127.75
16	107.50-108.00	1128.47	0.00	1128.47
OTHER SIDE OF ROAD (Short area)				
1	100.00-101.50	0.00	21979.50	21979.50
2	101.50-102.00	253.25	0.00	253.25
3	102.00-102.50	202.25	181.50	383.75
4	102.50-103.00	50.00	81.50	131.50
5	103.00-103.50	42.00	0.00	42.00
GRAND TOTAL (Cumt.)				224919.93

Provisions under SWM rules, 2016 to impose penal action against the defaulter:

The following are penal action provisions on each non-compliance observed at waste Generator level in compliance with SWM Rules, 2016.

Sr.	Rule/Bye Laws no.	Offences	Applicable to	Will be Fine for Each default (in Rupees)
1	Rule 4 (1)(a) of SWM Rules	Failure to segregate and store waste and handover segregated waste in accordance with the rules	Residential	Penalty will be imposed by local body
			Marriage /Party Halls, festival halls, Party Lawns, Exhibition and fairs with area less than 5,000SqM	Penalty will be imposed by local body
			Clubs, Cinema halls, Community Halls, Multiplexes and other such places with area less than 5,000SqM	Penalty will be imposed by local body
			Other non-residential entities With area less than 5,000SqM	Penalty will be imposed by local body
2.	Rule 4 (1)(a)(b) and (d) of SWM Rules	Failure to deal with sanitary waste in accordance with the rule Failure to deal with horticulture waste and garden waste in accordance with the rule	Residential	Penalty will be imposed by local body
			Non-residential	Penalty will be imposed by local body
3.	Rule 4 (1)(c) of SWM Rules	Failure to deal with construction and demolition waste in accordance with the rule	Residential	Penalty will be imposed by local body
			Non-residential	Penalty will be imposed by local body.
4.	Rule 4 (2) of SWM Rules	Open burning of solid	Violator	Penalty will be

		waste		imposed by local body.
5.	Rule 4(4) of SWM Rules	Organizing an event or gathering of more than one hundred person at unlicensed place without following the prescribed procedure	Person (s), who has/ve organized such event or gathering or, on whose behalf such event or gathering has been organized and the event manager(s), if any, who has/ve organized such event or gathering	Penalty will be imposed by local body.
6.	Rule 4 (5) of SWM Rules	Street vendor failing to deal with waste in accordance with the rule	Violator	Penalty will be imposed by local body
7.	Bye-Law 13 (1) read the Rule 15 (g) of SWM rules	Littering	Offender	Penalty will be imposed by local body
8.	Rule 4 (6) of SWM Rules	Failure to deal with waste in accordance with the rule	Resident Welfare Association	Penalty will be imposed by local body
			Market Association	Penalty will be imposed by local body
9.	Rule 4(7) of SWM rules	Failure to deal with waste in accordance with the rule	Gated community	Penalty will be imposed by local body
			Institution	Penalty will be imposed by local body
10.	Rule 4(8) of SWM rules	Failure to deal with waste in accordance with the rule	Hotel	Penalty will be imposed by local body
			Restaurant	
11.	Rule 17(2) of SWM rules	Selling or marketing of disposable products without a system of collection back the packaging waste generated due to their production	Manufacturer and/or Brand owner	Penalty will be imposed by local body
12.	Rule 17(3) of SWM rules	Failure to take measure in accordance with the rule	Manufacturer and/or Brand owner and/or marketing companies	Penalty will be imposed by local body
13.	Rule 18 of SWM rules	Failure to replace fuel requirement by refused derived fuel	Industrial Unit	Penalty will be imposed by local body

Annexure 7







CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

AMBIENT AIR TEST REPORT

1. उद्योग का नाम व पता / Name & Address of Industry- Municipal Solid Waste Dumping and processing Ground Nagala kolhu, Trans Yamuna, Laxmi Nagar, Mathura
2. नमूना एकत्रण करने वाले व्यक्ति का विवरण / Sample Collected by- Shailesh Maurya, M.A., N.Shukla, M.A., P.K.Mishra, S.A. & Vinay Dubey, S.A.
3. नमूना एकत्रीकरण की तिथि / Date of Sample Collection- 09-07-2019 to 10-07-2019
4. प्रयोगशाला में नमूना प्राप्ति की तिथि / Date of Sample receipt in Laboratory- 10-07-2019
5. Further details of sample location and Test methods followed are appended overleaf-

S. No.	Monitoring Location	Area Category	Sulphur di-oxide ($\mu\text{g}/\text{m}^3$)	Nitrogen di-oxide ($\mu\text{g}/\text{m}^3$)	Particulate Matter PM10 (Equal or less than 10 micron) ($\mu\text{g}/\text{m}^3$)
1.	Up wind direction Municipal Solid Waste Dumping and processing Ground Trans Yamuna, Laxmi Nagar, Mathura (Near Road Side Main Gate.)	-	9.8	23	167
2.	Down wind direction Municipal Solid Waste Dumping and processing Ground Trans Yamuna, Laxmi Nagar, Mathura, (Periphery near processing area)	-	12.7	36	186
STANDARDS			80	80	100

Weather- Cloudy and Rainy

परीक्षण करने वाले के हस्ताक्षर / Analysed by.....

Shailesh Maurya
17/07/2020 (S.A.)

अधिकृत हस्ताक्षरकर्ता / Authorised Signatory.....

A. S. G.
17/7/2020

मुख्य पर्यावरण अधिकारी
केन्द्रीय प्रयोगशाला

Rajendra
17.07.2020

A. S. G.
17/7/2020

Note: 1. The results in the Test Report relate only to the items tested. 2. The Report shall not be reproduced-except in full, without the written permission of laboratory.

AIR TESTING			
AMBIENT AIR			
S.N.	Parameters	Test Method	Range of Detection
1.	Sulphur dioxide (SO ₂)	IS Method No. 5182 (Part-2) 2001	04-1050 µg/m ³
2.	Nitrogen dioxide (NO ₂)	IS:5182 Part(6) 2006	9-750 µg/m ³
3.	Perticulate Matter (PM ₁₀) Less than 10 microns	IS:5182 Part (23) 2006	05-1000 µg/m ³

.....End of report-----



CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480



TEST REPORT: WATER LABORATORY (GROUND WATER)

S.No.
Dt. of compilation of test report ... 20/7/2020 Certificate No. TC-6345
Dt./period of testing, 13/7/2020 - 20/7/2020

1. स्रोत का वर्णन/समर्थ स्रोत/बाध स्रोत Sample Source (Tubewell/Dugwell/Shallow Pump/Supply Water /Handpump/ any other specify) : Hand pump
2. स्रोत का प्रकार (ग्राब/संयुक्त/एकीकृत) Type of Sample (Grab/Composite/Integrated) : Grab
3. स्रोत प्राप्त करने वाले स्थान का विवरण/Sample Collected by : S.N. Vaidya, Budgey (SA), S.N.P.K. Mishra (SA), S.N.A. Mishra (SA), S.N.M. Mishra (SA), S.N.M. Mishra (SA)
4. दृष्टिगत स्रोत का रंग/सुंघ/रस/Colour & Odour : ...
5. दृष्टिगत स्रोत की मात्रा एवं पैकेजिंग/ Quantity & Packing (Plastic Jar/can/Any Other) : 2 Lt + 1 MPN bottle + 1 Lt for H.M.
6. स्रोत प्राप्त करने की तिथि/Date of Sample Collection : 10/7/2020
7. विश्लेषण हेतु अनुरोध/ Analysis Indented by : Central Lab U.P.C.B., Lucknow, A.P. Mishra, A.P. Singh, A.P. Singh
8. अनुरोध के तहत स्रोत की तिथि/Date of Sample receipt in Laboratory : 13/7/2020
9. विश्लेषण विधि/ method of analysis : APHA, AWWA, WEF, 23rd Edition, 2017

क्र. सं. / S. No.	परिचय / Parameter	एकक / Unit	Drinking Water Standards IS 10500:2012		Results स्रोत का स्रोत का / प्राप्त स्रोत Code No./Sampling Point U.P.C.B./S.A./Budgey/2020 Shastri, H.P. Department of MSW Budgey, Post, near gate Muttuha	Detection Range
			परिचय (Acceptable limit)	परिचय (Limit)		
1	pH / pH, 4500 B ¹ B Electrometric Method		6.5-8.5	No relaxation	7.41	02-12
2	खरोल / Turbidity, 2130 B Nephelometric Method	खरोल / NTU	1.00	5.00	2.1	1-500NTU
3	रंग/Colour, 2120 B Visual Comparison Method	रेड / Hazen	5.00	15.00	5.0	5-10000 Hazen
4	संचालक/Conductivity, 2510 B Laboratory Method	संचालक/सी/ $\mu S/cm$	NS	NS	3912.0	0.1-10000 $\mu S/cm$
5	संलग्नक/ Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 °C	ग्राम/ली / mg/l	NS	NS	14.0	5.0-10000 mg/l
6	घुलनशील/ Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	ग्राम/ली / mg/l	500.0	2000.0	2400.0	5.0-10000 mg/l
7	कुल/ Total Solids, 2540 B Total Solids dried at 103-105 °C	ग्राम/ली / mg/l	NS	NS	/	5.0-15000 mg/l
8	कठोरता/ Hardness, 2340 C EDTA Titrimetric Method	ग्राम/ली / mg/l	200.00	600.00	900.0	0.0-5000 mg/l
9	कैल्शियम/ Calcium, 3500-Ca B EDTA Titrimetric Method	ग्राम/ली / mg/l	NS	NS	33.6	0.0-1000 mg/l
10	मैग्नेशियम/ Magnesium, 3510-Mg B Calculation Method	ग्राम/ली / mg/l	NS	NS	195.9	0.0-1000 mg/l
11	सोडियम/ Sodium Na, 3500-Na B Flame Emission Photometric Method	ग्राम/ली / mg/l	NS	NS	/	1.0-100 mg/l
12	पोटैशियम/ Potassium K, 3500-K B Flame Emission Photometric Method	ग्राम/ली / mg/l	NS	NS	/	1.0-100 mg/l
13	क्लोराइड/ Chloride as Cl ⁻ , 4500-Cl ⁻ B Argentometric Method	ग्राम/ली / mg/l	250.00	1000.00	550.0	1.0-500 mg/l
14	फ्लोराइड/ Fluoride as F ⁻ , 4500-F D SPADNS Method	ग्राम/ली / mg/l	1.00	1.50	0.746	0.1-10 mg/l
15	सल्फेट/ Sulphate as SO ₄ ²⁻ , 4500-SO ₄ ²⁻ E Turbidimetric Method	ग्राम/ली / mg/l	200.00	400.00	/	0.1-200 mg/l
16	फॉस्फेट/ Phosphate as P, 4500 P D Stannous Chloride Method	ग्राम/ली / mg/l	NS	NS	/	0.01-50 mg/l
17	नाइट्रेट/ Nitrate, 4500-NO ₃ ⁻ B Ultraviolet Spectrophotometric Method	ग्राम/ली / mg/l	45.00	No relaxation	/	0.05-100 mg/l
18	अमोनिया/ Ammonia, 4500 NH ₃ -F Phenate Method	ग्राम/ली / mg/l	0.50	No relaxation	/	0.1-50 mg/l
19	अम्लता/ Alkalinity, 2320 B Titrimetric Method	ग्राम/ली / mg/l	200.00	600.00	730.0	20-5000 mg/l
20	कुल/ Total Chromium (T.Cr), 3111 B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली / mg/l	0.05	No relaxation	0.0394	0.05-1000 mg/l
21	कॉपर/ Copper (Cu), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली / mg/l	0.05	1.50	0.0092	0.01-1000 mg/l
22	कैडमियम/ Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली / mg/l	0.003	No relaxation	0.0182	0.01-1000 mg/l
23	लेड/ Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली / mg/l	0.01	No relaxation	0.161	0.01-1000 mg/l
24	आयरन/ Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली / mg/l	0.30	No relaxation	0.2724	0.05-1000 mg/l
25	निकेल/ Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली / mg/l	0.02	No relaxation	0.1674	0.04-1000 mg/l
26	ज़िंक/ Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली / mg/l	5.0	15.0	0.0414	0.01-1000 mg/l
27	कुल/ Total Coliform, 9221 B Multiple Tube Fermentation Technique	एम्पीएन/ 100 मि.ली. / MPN/100 ml	Nil	No relaxation	70	<1 B MPN/100 ml & above
28	फेकल/ Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	एम्पीएन/ 100 मि.ली. / MPN/100 ml	Nil	No relaxation	70	<1 E MPN/100 ml & above

अनुसंधान/ Analyzed by: *[Signature]* 20/7/2020
 अनुमोदित/ Authorized Signatory: *[Signature]* 20/7/2020
 प्रमुख अधिकारी/Chief Executive Officer/C.E.O. Central Laboratory

Note: 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.



CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480



TEST REPORT: WATER LABORATORY (GROUND WATER)

S.No.

DL of compilation of test report ... 20/7/2020

Certificate No. TC-6345
DL/period of testing 13/7/2020 to 20/7/2020

1. स्रोत का शीर्षक/समय/स्थान/Type Sample Source (Tubewell/Dugwell/Shallow Pump/Supply Water/Handpump/ any other specify) Hand pump
2. स्रोत का स्वरूप (छा/समिश्र/एकीकृत)/Type of Sample (Grab/Composite/Integrated) Grab
3. स्रोत क्या वहाँ से स्रोत का विवरण/ Sample Collected by Sn. Vinay Dubey (S.A), Sn. P.K. Mishra (S.A), Sn. Akshay (R.O.M) Sn. Manoj Kumar Choudhary (R.O.F) & Sn. Rajat
4. रंग/गंध का वर्णन/Colour & Odour
5. कणिका स्रोत की मात्रा/Quantity & Packing (Plastic Jerican/Any Other) 2 Lt. + 1 MPN bottle + 1 Lt. for H.M.
6. स्रोत संकलन की तिथि/Date of Sample Collection 09/7/2020
7. विश्लेषण के प्रकार/Analysis intended by Central Lab U.P.P.C.B. Lucknow, R.O. Mathura, R.O. Ferozabad
8. संप्राप्त की तिथि/Date of Sample receipt in Laboratory 13/7/2020
9. विश्लेषण विधि/method of analysis APHA, AWWA, WEF, 23rd Edition, 2017

क्र. सं. / S. No.	परिचय / Parameter	इकाई / Unit	Drinking Water Standards IS 10500:2012		Results स्रोत का कोड नं./ Sample Point Code No./Sampling Point U.P.P.C.B. (U) 439/AB/2020 I.M. Hand pump near house, Sn. Vinay Dubey, Nagla, Mathura	Detection Range
			अव्यय (Acceptable limit)	परिचय (Permissible Limit)		
1	pH, 4500 H ⁺ B Electrometric Method		6.5-8.5	No relaxation	7.84	0-12
2	धुंधल/ Turbidity, 2130 B Nephelometric Method	NTU	1.00	5.00	1.0	1-5000 NTU
3	रंग/Colour, 2120 B Visual Comparison Method	Hazen	5.00	15.00	5.0	5-10000 Hazen
4	चालकता/Conductivity, 2510 B Laboratory Method	µS/cm	NS	NS	1910.0	0.1-10000 µS/cm
5	लट्टिका स्रोत/Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 °C	mg/l	NS	NS	10.0	5.0-10000 mg/l
6	घुलित स्रोत/Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	mg/l	500.0	2000.0	1606.0	5.0-10000 mg/l
7	कुल स्रोत/Total Solids, 2540 B Total Solids dried at 103-105 °C	mg/l	NS	NS	/	5.0-15000 mg/l
8	कठोरता/Hardness, 2340 C EDTA Titrimetric Method	mg/l	200.00	600.00	348.0	0.0-5000 mg/l
9	कैल्शियम/Calcium, 3500-Ca B EDTA Titrimetric Method	mg/l	NS	NS	50.4	100-1000 mg/l
10	मैग्नेशियम/Magnesium, 3500-Mg B Calculation Method	mg/l	NS	NS	57.72	10.0-1000 mg/l
11	सोडियम/Sodium Na, 3500-Na B Flame Emission Photometric Method	mg/l	NS	NS	/	1.0-100 mg/l
12	पोटैशियम/Potassium K, 3500-K B Flame Emission Photometric Method	mg/l	NS	NS	/	1.0-100 mg/l
13	क्लोराइड/Chloride as Cl ⁻ , 4500-Cl ⁻ B Argentometric Method	mg/l	250.00	1000.00	28.0	5.0-500 mg/l
14	फ्लोराइड/Fluoride as F ⁻ , 4500-F D SPADNS Method	mg/l	1.00	1.50	0.394	0.1-15 mg/l
15	सल्फेट/Sulphate as SO ₄ ²⁻ , 4500-SO ₄ ²⁻ E Turbidimetric Method	mg/l	200.00	400.00	/	0.1-200 mg/l
16	फॉस्फेट-डी/Phosphate as P, 4500 P D Stannous Chloride Method	mg/l	NS	NS	/	0.01-50 mg/l
17	नाइट्रेट/Nitrate, 4500-NO ₃ ⁻ B Ultraviolet Spectrophotometric Method	mg/l	45.00	No relaxation	/	0.05-100 mg/l
18	अमोनिया/Amonia, 4500 NH ₃ -F Phenate Method	mg/l	0.50	No relaxation	/	0.1-50 mg/l
19	क्षारीयता/Alkalinity, 2320 B Titrimetric Method	mg/l	200.00	600.00	384.0	20-5000 mg/l
20	कुल क्रोमियम/Total Chromium (T.Cr), 3111 B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.05	No relaxation	0.0186	0.05-1000 mg/l
21	कॉपर/Copper (Cu), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.05	1.50	0.006	0.01-1000 mg/l
22	कैल्शियम/Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.003	No relaxation	0.0094	0.01-1000 mg/l
23	लेड/Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.01	No relaxation	0.0972	0.01-1000 mg/l
24	आयरन/Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.30	No relaxation	0.3876	0.05-1000 mg/l
25	निकेल/Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.02	No relaxation	0.1006	0.04-1000 mg/l
26	ज़िंक/Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	5.0	15.0	0.0598	0.01-1000 mg/l
27	कुल कोलिफॉर्म/Total Coliform, 9221 B Multiple Tube Fermentation Technique	MPN/100 ml	Nil	No relaxation	700	<1.8 MPN/100 ml & above
28	फेकल कोलिफॉर्म/Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	MPN/100 ml	Nil	No relaxation	700	<1.8 MPN/100 ml & above

विश्लेषण के द्वारा/Analysed by

अधिकृत हस्ताक्षर/Authorized Signatory

प्रमुख अधिकारी/Chief Executive Officer, C.E.O. Central Laboratory

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CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480



TEST REPORT: WATER LABORATORY (GROUND WATER)

S.No.

Dt. of compilation of test report 20/7/2020

Certificate No. TC-6345
DL/period of testing... 12/7/20 - 20/7/20

1. नमूने का स्रोत/समग्र नमूना/संकेत नमूना Sample Source (Tubewell/Dugwell/Shallow Pump/Saply Water /Handpump/ any other specify) ... Borewell
2. नमूने का प्रकार (द्वि-समिश्रित/संयोजित/Type of Sample (Grab/Composite/Integrated) ... Grab
3. नमूने एकत्र करने वाले व्यक्ति का नाम/ Sample Collected by ... Sn. Vinay Dubey (SA), Sn. P.K. Mishra (SA)
4. पैकेजिंग नमूने का रंग एवं गंध/ Colour & Odour ... Sn. Girish Kumar (E.O. Mathura), Sn. Manoj K. Chandra (E.O. Ferozabad)
5. पैकेजिंग नमूने की मात्रा एवं ढीले/ Quantity & Packing (Plastic Jar/can/Any Other) ... 2 Lt. + 1 MPN bottle + 1 Lt. for H.M.
6. नमूने एकत्रण की तिथि/ Date of Sample Collection ... 09/7/2020
7. विश्लेषण हेतु अनुरोध/ Analysis indented by ... Consultant Lab, U.P.P.C.B. Lucknow, Dr. Mathura, A.C. Ferozabad
8. नमूने प्राप्त होने की तिथि/ Date of Sample receipt in Laboratory ... 13/7/2020
9. विश्लेषण विधि/ method of analysis ... APHA, AWWA, WEF, 23rd Edition, 2017

क्र. सं. / S. No.	पैरामीटर / Parameter	इकाई / Unit	Drinking Water Standards IS 10500:2012		Results नमूने का मान / Sample Value Code No./ Sampling Point U.P.C.B. T.C. 12 V, 144 B, ABC / 2020 Borewell, Inside the 8 MLD ST. ... Gomti Nagar, Lucknow, Mathura	Detection Range
			Equipment (Acceptable limit)	Permissible Limit		
1	pH / pH, 4500 H ⁺ B Electrometric Method		6.5-8.5	No relaxation	7.63	02-12
2	धूसरता / Turbidity, 2130 B Nephelometric Method	एन.टी.यू. / NTU	1.00	5.00	2.8	1-500NTU
3	रंग / Colour, 2120 B Visual Comparison Method	हैज़न / Hazen	5.00	15.00	5.0	5-10000 Hazen
4	चालकता / Conductivity, 2510 B Laboratory Method	मैक्रो सेंटीम्यू / सी.एम.एस. / $\mu S/cm$	NS	NS	5755.0	0.1 - 10000 $\mu S/cm$
5	लवणक सिलिका / Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 °C	ग्राम/ली. / mg/l	NS	NS	16.0	5.0 - 10000 mg/l
6	घुलनशील सिलिका / Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	ग्राम/ली. / mg/l	500.0	2000.0	3250.0	5.0 - 10000 mg/l
7	कुल सिलिका / Total Solids, 2540 B Total Solids dried at 103-105 °C	ग्राम/ली. / mg/l	NS	NS	/	5.0 - 15000 mg/l
8	कठोरता / Hardness, 2340 C EDTA Titrimetric Method	ग्राम/ली. / mg/l	200.00	600.00	808.0	10.0 - 5000 mg/l
9	कैल्शियम / Calcium, 3500 -Ca B EDTA Titrimetric Method	ग्राम/ली. / mg/l	NS	NS	52.0	10.0 - 1000 mg/l
10	मैग्नेशियम / Magnesium, 3500 -Mg B Calculation Method	ग्राम/ली. / mg/l	NS	NS	162.7	10.0 - 1000 mg/l
11	सोडियम / Sodium Na, 3500-Na B Flame Emission Photometric Method	ग्राम/ली. / mg/l	NS	NS	/	1.0 - 100 mg/l
12	पोटैशियम / Potassium K, 3500-K B Flame Emission Photometric Method	ग्राम/ली. / mg/l	NS	NS	/	1.0 - 100 mg/l
13	क्लोराइड / Chloride as Cl ⁻ , 4500-Cl ⁻ B Argentometric Method	ग्राम/ली. / mg/l	250.00	1000.00	500.0	3.0 - 300 mg/l
14	फ्लोराइड / Fluoride as F ⁻ , 4500- F D SPADNS Method	ग्राम/ली. / mg/l	1.00	1.50	1.842	0.1-1.0 mg/l
15	सल्फेट / Sulphate as SO ₄ ²⁻ , 4500-SO ₄ ²⁻ E Turbidimetric Method	ग्राम/ली. / mg/l	200.00	400.00	/	0.1 - 200 mg/l
16	फॉस्फेट / Phosphate as P, 4500 P D Stannous Chloride Method	ग्राम/ली. / mg/l	NS	NS	/	0.01 - 50 mg/l
17	नाइट्रेट / Nitrate, 4500- NO ₃ ⁻ B Ultraviolet Spectrophotometric Method	ग्राम/ली. / mg/l	45.00	No relaxation	/	0.05-100 mg/l
18	अमोनिया / Ammonia, 4500 NH ₃ -F Phenate Method	ग्राम/ली. / mg/l	0.50	No relaxation	/	0.1 - 50 mg/l
19	अम्लीयता / Acidity, 2320 B Titrimetric Method	ग्राम/ली. / mg/l	200.00	600.00	608.0	20-5000 mg/l
20	कुल क्रोमियम / Total Chromium (T.Cr), 3111 B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली. / mg/l	0.05	No relaxation	0.0426	0.05-1000 mg/l
21	कॉपर / Copper (Cu), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली. / mg/l	0.05	1.50	0.0132	0.01-1000 mg/l
22	कैडमियम / Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली. / mg/l	0.003	No relaxation	0.0284	0.01-1000 mg/l
23	सीसा / Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली. / mg/l	0.01	No relaxation	0.2142	0.01-1000 mg/l
24	लोहा / Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली. / mg/l	0.30	No relaxation	0.5552	0.05-1000 mg/l
25	निकेल / Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली. / mg/l	0.02	No relaxation	0.2038	0.04-1000 mg/l
26	जिंक / Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	ग्राम/ली. / mg/l	5.0	15.0	0.1348	0.01-1000mg/l
27	कुल कोलिफॉर्म / Total Coliform, 9221 B Multiple Tube Fermentation Technique	एम्पीएन/100 मि.ली. / MPN/100 ml	Nil	No relaxation	130	<18 MPN/100 ml & above
28	कुल फेकल कोलिफॉर्म / Faecal Coliform, 9221 E Multiple Tube Fermentation Technique	एम्पीएन/100 मि.ली. / MPN/100 ml	Nil	No relaxation	20	<18 MPN/100 ml & above

अनुसंधान के समान / Analyzed by: *Dr. Lalit Mohan Singh* 20/7/2020

अनुमोदित हस्ताक्षर / Authorized Signatory: *Ranjay* 20/7/2020
 मुख्य कार्यकारी अधिकारी/Chief Executive Officer/C.E.O. Central Laboratory

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CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C-12 V, Vaidhul Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480



TEST REPORT: WATER LABORATORY (SURFACE WATER)

S.No. Certificate No. TC-6345
Dt. of compilation of test report ... 20/7/2020 Dt. period of testing 13/7/2020 - 20/7/2020

1. Name of site (well no./can./pond/river/STP/any other specify) ... Surface water
2. Name of user (Institution/Industry/Type of Sample (Solid/Composite/Solvent)) ... Gxsb
3. Name and address of firm/Sample Collected by ... Sri. Vinay Dubey (SA), Sri P.K. Mishra (SA) Sri A. Kumar (RO Lucknow), Sri M. K. Chandra (RO Firozabad)
4. Name and address of Client ...
5. Name and address of Firm/Quantity & Packing (Plastic/earthen/any other) ... 2 Lt + 1 MPN bottle + 1 Lt for HM
6. Name and address of Firm/Date of Sample Collection ... 13/7/2020
7. Name of Laboratory/Analysis Indicated by ... Central Lab Lucknow, RO Lucknow, RO Firozabad
8. Name and address of Firm/Date of Sample receipt in Laboratory ... 13/7/2020
9. Name and address of Firm/Standards followed are appended overleaf
10. Indian IS/Method of analysis ... APHA, AWWA, WEF, 23rd Edn, 2467; IS 3025 Part 40 for BOD

S.No.	Symbol/Parameter	Unit/Anal.	Results upto 100 ml or 100 ml Code No. Sampling Point UPPCL/CL/2/43 ABC/2020 Kachhda water near Pumping Point at Nagla Kollan, Maharastra	Detection Range
1	pH, pH, 4500 B (4-5 to 6.99) Electrode Method		7.69	0-12
2	Turbidity, 2420B (2.22 to 2.12) Nephelometric Method	NTU	38.0	1-500 NTU
3	Colour, 2120B (2-6 to 2-3) Visual Comparison Method	PCU / Hazen	80.0	5-10000 Hazen
4	Conductivity, 2510B (2-50 to 2-50) Laboratory Method	µS/cm	1	0.1 - 2000 µS/cm
5	Total Solids, 2540 B (2-70 to 2-70) Total Suspended Solids dried at 103-100°C	mg/l	162.0	2.5 - 20000 mg/l
6	Total Dissolved Solids, 2540C (2-69 to 2-70) Total Dissolved Solids dried at 180°C	mg/l	3922.0	2.5 - 10000 mg/l
7	Total Solids, 2540 B (2-48 to 2-49) Total Solids dried at 103-100°C	mg/l	1	2.5 - 15000 mg/l
8	Total Hardness, 2540 C (2-48 to 2-50) EDTA Titrimetric Method	mg/l	252.0	30.0 - 5000 mg/l
9	Calcium Hardness, 3500 C (2-5-69 to 2-70) EDTA Titrimetric Method	mg/l	54.4	20.0 - 1000 mg/l
10	Magnesium Hardness, 3500 D (2-8-80) Calculation Method	mg/l	27.84	10.0 - 1000 mg/l
11	Total Phosphate (As P), 3500 No. B (2-39 to 2-100) Phosphomolybdate Method	mg/l	1	1.0 - 100 mg/l
12	Orthophosphate (As P), 3500 K (2-39 to 2-90) Phosphomolybdate Method	mg/l	1	1.0 - 100 mg/l
13	Chloride, 4500 Cl (2-75 to 4-76) Argentometric Method	mg/l	55.0	20 - 500 mg/l
14	Fluoride as F ⁻ , 4500 F (2-4-86 to 4-87) Spade Method (4500 F (2-4-90 to 4-91) Selective Electrode Method)	mg/l	/	0.1 - 10 mg/l
15	Sulphate as SO ₄ ²⁻ , 4500 SO ₄ ²⁻ (4-129 to 4-130) Turbimetric Method	mg/l	/	0.1 - 200 mg/l
16	Phosphate as P, 4500 PD (4-123 to 4-124) Barium Chloride Method	mg/l	/	0.01 - 50 mg/l
17	Nitrate-Nitrogen, 4500 NO ₃ ⁻ (4-127 to 4-128) Cadmium Spectrophotometric Method	mg/l	/	0.05 - 100 mg/l
18	Nitrite-Nitrogen, 4500 NO ₂ ⁻ (4-129 to 4-130) Phenolic Method	mg/l	/	0.1 - 50 mg/l
19	Ammonia, 4500 NH ₃ (2-57 TO 2-58) Nitroblue Method	mg/l	480.0	20.0 - 5000 mg/l
20	Iodine, 4500 I (4-144 to 4-145) Iodometric Method	mg/l	1	0.2 - 14.0 mg/l
21	BOD, 5 day 20°C, IS 3025 Part 44; 1993 Biochemical Oxygen Demand	mg/l	52.8	1.0 - 1000 mg/l
22	COD, 5220 B (2-17 to 5-19) Open Reflux Method	mg/l	287.2	1.0 - 1000 mg/l
23	Total Chlorine, 4500 T (2-16 to 2-21) Atomic Absorption Spectrometry	mg/l	NB	0.05 - 1000 mg/l
24	Copper, Cu, 3111 A (2-16 to 2-21) Atomic Absorption Spectrometry	mg/l	0.672	0.01 - 1000 mg/l
25	Cadmium, Cd, 3111 A (2-16 to 2-21) Atomic Absorption Spectrometry	mg/l	0.063	0.01 - 1000 mg/l
26	Lead, Pb, 3111 A (2-16 to 2-21) Atomic Absorption Spectrometry	mg/l	0.338	0.05 - 1000 mg/l
27	Zinc, Zn, 3111 A (2-16 to 2-21) Atomic Absorption Spectrometry	mg/l	16.645	0.05 - 1000 mg/l
28	Nickel, Ni, 3111 A (2-16 to 2-21) Atomic Absorption Spectrometry	mg/l	0.409	0.05 - 1000 mg/l
29	Iron, Fe, 3111 A (2-16 to 2-21) Atomic Absorption Spectrometry	mg/l	1.472	0.05 - 1000 mg/l
30	Total coliform	MPN/100ml	2100000	
31	Fecal coliform	MPN/100ml	1300000	

Checked & signed/Analysed by: [Signature] 20/7/20

Authorised/Authorized Signature: [Signature] 20/7/20

you return signed / Chief Executive Officer
Technical Manager

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CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480



TEST REPORT: WASTE WATER LABORATORY

S.No.
Dt. of compilation of test report 20/7/2020

Certificate No. TC-6345

Dt./period of testing 12/7/2020-17/7/2020

1. इन्डस्ट्री/एन.टी.पी. का नाम एवं पता / Name and Address of Industry/S.T.P. 16 MLD STP, Laxmi Nagar, Trans Yamuna, Mathura.
2. नमूने का प्रकार (गैब/कम्पोजिट/इंटीग्रेटेड) / Type of Sample (Grab/Composite/Integrated) Grab
3. नमूने एकत्र करने वाले व्यक्ति का विवरण / Sample Collected by Dr. Anil Kumar, Dr. Manoj Chakraborty, Dr. Pooja, Dr. V. S. Mishra ST
4. एकत्रित नमूने का रंग एवं गंध / Colour & Odour : Pale
5. एकत्रित नमूने की मात्रा एवं पैकिंग / Quantity & Packing (Plastic Jerican/Any Other) 2 LITRE + MPN bottle.
6. नमूने एकत्रण की तिथि / Date of Sample Collection: 9.7.2020
7. विश्लेषण हेतु आवेदनकर्ता / Analysis indented by : Dr. V. S. Mishra, Mathura.
8. प्रयोगशाला में नमूना प्राप्ति की तिथि / Date of Sample receipt in Laboratory : 12.7.2020
9. विश्लेषण विधि / method of analysis APHA, AWWA, WEF, 23rd Edition, 2017. IS 3025(Part-44) : For BOD

क्र.सं. / S.N. No.	पैरामीटर / Parameter	इकाई / Unit	Results	
			नमूने का संकेत सं. / Sample No.	संग्रहण स्थान / Sampling Point
			UPPNL/12/07/2020/462ABC/2020 Outlet of STP	
1	पी.एच./pH, 4500 H ⁺ B Electrometric Method	-	8.20	6.5-9.0
2	सस्पेंडेड सॉलिड / Suspended Solids, 2540 D Total Suspended Solids dried at 103-105°C	मि.ग./ली. / mg/l	61.0	100.0 mg/l
3	डिसॉल्वेड सॉलिड / Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	मि.ग./ली. / mg/l	1948.0	-
4	टोटल सॉलिड / Total Solids, 2540 B Total Solids dried at 103-105 °C	मि.ग./ली. / mg/l	2009.0	-
5	बीओडी / BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मि.ग./ली. / mg/l	76.0	30.0 mg/l
6	सीओडी / COD, 5220 B Open Reflux Method	मि.ग./ली. / mg/l	274.0	250.0 mg/l
7	Total Coliform (Most Probable Number)	एम्.पी.एन. / 100 मि.ली. / MPN/100 ml	4500	-
8	Fecal Coliform (Most Probable Number)	एम्.पी.एन. / 100 मि.ली. / MPN/100 ml	2000	<1000 MPN/100 ml
9	टोटल क्रोमियम / Total Chromium (T.Cr), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग./ली. / mg/l	N/D	-
10	कॉपर / Copper (Cu), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग./ली. / mg/l	0.002	-
11	कैडमियम / Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग./ली. / mg/l	0.023	-
12	लेड / Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग./ली. / mg/l	0.255	-
13	आयरन / Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग./ली. / mg/l	0.398	-
14	निकेल / Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग./ली. / mg/l	0.270	-
15	ज़िंक / Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग./ली. / mg/l	0.105	-

The Environment (Protection) Rules, 1986 Source: <http://cpcb.nic.in/GeneralStandards.pdf> ;

(2) Besides these standards, refer EPA standards for specific industry Source : cpcb.nic.in/Industry_Specific_Standards.php

परिष्कारण के द्वारा / Analysed by.....

अधिकृत हस्ताक्षरकर्ता / Authorised Signatory

Handwritten signature and date 20/7/2020

Handwritten signature and date 20/7/2020

Handwritten signature and date 20/07/2020

प्रमुख अधिकारी/प्रमुख प्रयोगशाला, C.E.O. Central Laboratory

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

संलग्नक - (1) स्पेस/प/६०
 State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment
 Dr. Bhim Rao Ambedkar Park, Varanasi
 Vinect Khand-1, Gomti Nagar, Lucknow -
 Phone : 91-522-2300541, Fax : 91-522-2300541
 E-mail : up.seiaa@yahoo.com

Ref. No. ⁴³⁸ /SEAC/208/2008

Date ^{20/2} / 2009

To,
 Shri V.P. Singh,
 General Manager,
 Construction and Design Services,
 U.P. Jal Nigam, 2, Lal Bahadur Shastri Marg,
 Lucknow-226001.

Sub.: Regarding Environmental Clearance for Solid Waste Management Scheme in Mathura.

Dear Sir,

Please refer to your letter No. 227/G-2-07/26 dated 24/05/2008 addressed to the Member Secretary, State Level Environment Impact Assessment Authority, UP and letter no. 304/G-2-10/01 dated 30-06-08 addressed to the Director, Directorate of Environment on the subject as above. The State Level Expert Committee has considered your application and has been given to understand that:

- (1) The Environmental clearance is sought for development of sanitary land fill and composting at near S.T.P, Baldev Road, Tehsil Mathura, District-Mathura.
- (2) The proposed project is spread over an area of 27 acres.
- (3) The proposed compost plant will be designed to process 100 TPD of Municipal Solid Wastes.
- (4) During the presentation the project proponent made a detailed presentation on the Environmental Impact of the project, response to the Additional Terms of References provided to the project proponent, compliance to the Municipal Solid Waste Handling Rules, 2000 and the Environment Management Plan.
- (5) All the recommendations made in the Environment Impact Assessment Report must necessarily be implemented and the project should comply fully with the Municipal Solid Waste Handling Rules, 2000.

Based on the recommendations of the State Level Expert Committee the State Level Environment Impact Assessment Authority has decided to grant the Environmental Clearance to the project to the effective implementation of the following conditions:

a. General Conditions:

1. It should be clearly specified that the project proponent would ensure that all the standards related to ambient air quality and emission/effluent standards as prescribed by MoEF are strictly complied with.
2. The project proponent will have to ensure that they obtain No Objection certificate from the U.P. Pollution Control Board before start of construction.
3. The proposed land use should be in accordance to the prescribed land use.
4. Proper operation & maintenance of the project shall be ensured after construction phase. Conditions and guidelines for operation and penalties for non-compliance should be specifically prescribed.



5. Information with respect to this clearance & other related documents shall be communicated by the project proponents to the concerned agencies (other than SEIAA and SEAC) as prescribed in the EIA notification No. SO 1533(E) dated 14/09/2006.
6. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that 33% of total lands in the project areas are planted with shade giving and ecologically friendly trees.
7. A specific waste collection and transportation system should be ensured for conveying the waste scientifically and in a safe manner to the proposed MSW landfill site.
8. Leachate should be collected and disposed in a manner such that it may not contaminate the ground water.
9. The general conditions attached to the list of the proposed activities requiring environmental clearance as given in gazette notification dated 14/09/06 issued by Govt. of India and which read as follows should be strictly complied with - "Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) Inter-State boundaries and international boundaries." Should not be violated." In case of any violation clearance shall be obtained from The Government of India, as prescribed.
10. The standards regarding ground water, ambient air, leachate quality and compost quality shall be duly followed as per Municipal Solid Wastes (M&H) Rules, 2000.
11. A comprehensive EIA shall be undertaken and the environment management plan and detailed project report (DPR) revised accordingly also taking into view the conditions stipulated in this clearance. This report shall be submitted to this authority by March, 2010, failing which this clearance will automatically be cancelled. The comprehensive EIA should address to all the issues raised in the public hearing held on 11/12/2008 to which project proponent were a party. The DPR and the EMP should be suitably revised to incorporate and mitigate the observations/objections made in the public hearing also.
12. The project proponents will set up a separate environmental management cell for effective implementation of the EMP etc. as well as stipulated environmental safeguards under the supervision of a senior experienced executive.
13. A three monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.
14. The EIA Authority may stipulate any other conditions or environmental safeguards subsequently, if deemed necessary, which should be complied with.
15. The Authority reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of Authority.
16. Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigative measures and other Environmental protection activities.
17. In the event of a change in project profile or change in the implementation agency, a fresh reference should be made to the Authority prior to change.
18. Regular noise levels should be monitored during construction and operation phase.
19. Specifications regarding selection of landfill site, facilities at the site, specifications for land filling, pollution prevention, water quality monitoring, ambient air quality monitoring, plantation at landfill site, closure of landfill site and post care, leachate treatment and disposal should be strictly in compliance to the provisions of the Municipal Solid Wastes (M&H) Rules, 2000. A report in this regards should be prepared and submitted to the Authority within 3 months.

b. Specific Conditions:

1. As the proximity to the cultural monuments regarded as a sensitive issue, the landfill site should be developed at a safe distance from their boundaries. Landfill site should also be situated at safe distance from human settlements and that a no-entry zone be created so that general public does not enter into the area.
2. Boilers will not be used.
3. Green belt should be developed in 33% of the total project area.



4. Suitable conditions for odour control should be imposed. Herbals sanitizer and composting enzymes will be used to minimize odour.
5. All the street lighting should be solar and that CFLs should be used.
6. For the leachate treatment, it has been proposed that mechanical aeration leachate treatment will be followed. Necessary conditions for the sewage treatment should also be imposed.
7. The project proponent will duly follow post clearance monitoring as per Municipal Solid Waste Rules, 2000.
8. The following points may also be considered while making the comprehensive EIA report and this report should be submitted by March, 2010.
9. Wind speed and direction changes with time and space depending on the topography and seasons. Wind rose should, therefore be made for each month separately for each sampling site. There should be at least 2 sites in the down wind prominent direction.
10. CO measurement should be made by NDIR and eight hourly average with 98 percentile should be given.
11. Methods used for analysis should be specifically provide.
12. 98 percentile values should be taken into consideration for comparison with standards.
13. Impact of project on quality of life should be given.
14. Leq should be determined from 24 hours days-night data at each site twice a week.

The Authority felt that necessary statutory clearances should be obtained and submitted before start of any construction activity and that if this condition is violated, the clearance shall be automatically deemed to have been cancelled. It should also be insured that approved plans and proposals as per provisions of para-3 of appendix-5 of the notification No S.O. 1533 dated 14/09/2006 are submitted with 03 months of the receipt of this letter failing which the clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA notification, 2006 including amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.09.06 issue by Govt. of India.

(Dr. C.S. Bhatt)
Member Secretary,
SEIAA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests, Govt. of India, Parvathan Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Allganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Administrative Officer, Directorate of Environment for Monitoring and Web Update.

(Dr. Yashpal Singh)
Secretary, SEAC



संलग्नक - (2)

जात
29/04/13

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

पिकप भवन, तृतीय तल, बी ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या FR/2013/1/सी-4/NOC-675/13 दिनांक 3-4-13

सेवा में,

मैसर्स मथुरा नगर वेस्ट प्रोसेसिंग कम्पनी,
नगला-कोल्ह रोड, लखी-नगर,
यमुना पार, तहसील-महावन,
मथुरा

21
NOC-735
09/04/13

विषय : पर्यावरणीय प्रदूषण की दृष्टि से पूर्व से कम प्रदूषण स्तर संबंधी उत्पाद परिवर्तन हेतु अनापत्ति प्रमाण-पत्र निर्गमन। जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1988 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1986 के अन्तर्गत उद्योग स्थापना से पूर्व सहमति।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक-02.04.2013 को प्राप्त है, का संदर्भ लें। आपके आवेदन पर विचार किया गया तथा कृपया अवगत हों कि उद्योग को पर्यावरण प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के अन्तर्गत अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के साथ ही प्रेषित किया जा रहा है -

(क) स्थल-उत्पन्न धूल/टैलर/चूने के अतिरिक्त अन्य-कचरे को मगर उठाने पर

जल-संकुचक सुकुर

ख) उद्योग-संबंधित अन्य उपकरणों का उपयोग करके जल को उठाने के लिए

(ग) मुख्य कच्चे माल : 1000 टन/दिन

6/5

mb
9/4/13

(ड.) प्रयुक्त ईंधन : नैचुरल गैस मात्र।

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र आवश्यक होगा।

२. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तक निरंतर प्रेषित करें।
३. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्रावधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधि-कार्यवाही की जा सकती है।
४. घरेलू उत्प्रवाह, सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुकूल शुद्धिकृत कर निस्तारित किया जाये।
५. प्रदूषण नियंत्रण हेतु प्रस्तावित वायु प्रदूषण नियंत्रण संयंत्र तथा निर्माण कार्य आपूर्ति के लिए दिये गये आदेश की प्रति इस कार्यालय में एक माह में अवश्य प्रस्तुत की जाये।
६. उद्योग में नैचुरल गैस के अतिरिक्त अन्य किसी प्रकार के ईंधन का प्रयोग नहीं किया जाये। यद्यपि त्रैपेजियम क्षेत्र में किसी भी नये प्रदूषणकारी श्रोत की स्थापना प्रतिबंधित है। संचालन से पूर्व सरकार से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है।
७. उद्योग पर्यावरण एवम् वन मंत्रालय भारत सरकार से अनुमति प्राप्त कर राज्य बोर्ड को प्रेषित करें।
८. उद्योग से देय जल, वायु सहमति शुल्क सहित जल उपकर का भुगतान किया जाये।
९. प्रस्तावित प्रोजेक्ट के संचालन से आस पास के क्षेत्रों पर किसी भी प्रकार का विपरीत प्रभाव/कुप्रभाव न पड़े।
१०. नगरीय ठोस अपशिष्ट निस्तारण व्यवस्था का निर्माण कार्य वहाँ के प्रथम सतही भू-जल स्तर से कम से कम दो मीटर ऊँची रखी जाये। जिससे लीचेट आदि उत्प्रवाह के कारण भूजल प्रदूषित न हो पावे।
११. नगरीय अपशिष्ट नियम के अन्तर्गत प्राधिकार प्राप्त कर ही संचालन किया जाये।

अनापत्ति प्रमाण पत्र आदेश मैसर्स मथुरा नगर वेस्ट प्रोसेसिंग कम्पनी, मथुरा

3.

12. लोक चुनवायी दिनोंक-११.११.२००८ में इंगित बिन्दुओं व पर्यावरणीय स्वीकृति में इंगित शर्तों का अनुपालन सुनिश्चित किया जाये व प्रत्येक माह सत्यापित सूचना बोर्ड को प्रेषित की जाये। लीघेट व डर्ट एवम् संयंत्र वासिंग उत्प्राह के शुद्धिकरण हेतु शुद्धिकरण संयंत्र स्थापित कर पुनः प्रयोग में लाया जाये। इस हेतु पूर्ण विवरण १५ दिन में जमा करें।
13. ट्रायल सहमति प्राप्त कर ही संचालन किया जाये।
14. उद्योग परिसर के कम से कम 33 प्रतिशत क्षेत्रफल में उ०प्र०शासन के पत्र दिनोंक-२२.०२.२००५ के अनुपालन में हरित पट्टिका व वृक्षारोपण किया जाये।
15. जल निगम, नगर पालिका परिषद व कम्पनी के बीच हुए समझौतों का पालन किया जाये। एग्रीमेन्ट के क्लॉज 8.15 के अनुसार कम्पनी को प्रदूषण नियंत्रण अधिनियमों के अनुपालन का दायित्व चिन्हित है। अतः टी०टी०जेड अथॉरिटी से भी आवश्यक अनुमति प्राप्त कर प्रेषित करें।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवम् सामान्य शर्तों का प्रभावी एवम् संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के संबंध में उद्योग द्वारा इस कार्यालय में एक माह तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय,

सदस्य सचिव

पृष्ठांकन सं०

/एन०ओ०सी०

तददिनोंक :

प्रतिलिपि :

१. महाप्रबन्धक, जिला उद्योग केन्द्र, मथुरा।

२. क्षेत्रीय अधिकारी, उ०प्र०प्रदूषण नियंत्रण बोर्ड, मथुरा।

मुख्य पर्यावरण अधिकारी,
मथुरा-०